

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 228 OF 2024 (WZ)

IN THE MATTER BETWEEN:

MR. DEVRAM VALA GHODA

...APPLICANT

VERSUS

STATE OF GUJARAT & ORS.

...RESPONDENTS

AFFIDAVIT-IN-REPLY ON BEHALF OF TATA CHEMICALS LTD. –

RESPONDENT NO. 2

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Date: 16 January 2025

Place: Ahmedabad


 For, **Shardul Amarchand Mangaldas & Co.**
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AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 2 - TATA
CHEMICALS LTD.

I, Mr. Pareshkumar Tank, s/o Chunilal Tank, aged 58, having office at GIFT City, Gandhinagar and resident of Ahmedabad, state and affirm as under:

1. That I am the authorized signatory of Respondent No. 2, TATA Chemicals Limited ("**Answering Respondent / TCL**"), a public listed company, incorporated under the provisions of the Indian Companies Act, 1913. I am aware and conversant with the facts of the present case and the circumstances leading to the filling of the captioned Original Application ("**Application**"). I have read the captioned Application filed by the Applicant and I am competent and authorized to depose what is stated hereunder.
2. I state and submit that the Applicant has filed the captioned application under Sections 14 and 15 of the National Green Tribunal ("**NGT**") Act, 2010, alleging that the cement plant of TCL ("**Cement Plant**"), located in



Mithapur, Gujarat is causing air and water pollution in the villages of Devpara, Bhimrana, Padli, Arambhda, Hamusar, and others in Gujarat, in violation of various environmental laws.

3. At the outset, it is submitted that TCL is a responsible corporate entity, committed to environmental sustainability and compliance with all applicable environmental regulations and standards. TCL's premises at Mithapur consists of a chemical plant which also includes the Cement Plant. The entire chemical plant is certified to Quality, Environment and Occupational Health & Safety Management Systems (ISO 9001:2015, ISO 14001:2015 and ISO 45001:2018), certified for responsible care logo and is working as per the Consolidated Consent and Authorization ("CCA") issued by the Gujarat Pollution Control Board ("GPCB") which is valid up to 11 August 2027. The copy of CCA is attached herewith and marked as **Annexure – R1**.

4. The Answering Respondent denies each and every averment, allegation, submission and contention raised by the Applicant in the captioned Application and nothing may be deemed to be admitted on part of the TCL, save and except what is specifically admitted herein below. The Answering Respondent reserves its right to apply for amendment, alteration, modification, and addition to the present Reply and place on record such further evidence and documents, as may be relevant for adjudication of disputes in the captioned Original Application.



9. Such deliberate attempt to re-agitate settled matters not only violates the doctrine of res judicata but also constitutes an abuse of the process of this Hon'ble Tribunal. Therefore, the present Application is liable to be dismissed on this ground alone.

THE APPLICANT HAS ENGAGED INTO FORUM SHOPPING

10. Without prejudice to the foregoing, the Applicant has engaged in forum shopping by raising the same issue before different courts and tribunals. It is submitted that despite the matter being *sub judice* and under active adjudication, the Applicant continues to re-agitate the unsubstantiated allegations of pollution caused by the Cement Plant of the Answering Respondent before multiple forums, with the sole intention of harassing and defaming the Answering Respondent. This repeated pursuit of the same dispute before various legal fora constitutes an abuse of the legal process and undermines the proper administration of justice.

11. The Applicant filed a complaint dated 10 May 2012 ("**First Complaint**"), which was subsequently converted into an Application under Section 133 of the Code of Criminal Procedure, 1973 ("**CrPC**") before the learned Sub-Divisional Magistrate ("**SDM**"), Dwarka. The Applicant attempted to raise unfounded contentions regarding the alleged pollution caused by the Cement Plant. However, the said contentions lacked any cogent evidence or rational basis.

12. While the matter was pending before the learned SDM, GPCB vide various inspection reports had categorically held that the Cement Plant of TCL was



complaint with the requisite norms. However, the Applicant filed a second complaint under Section 133 of the CrPC on October 4, 2013 ("**Second Complaint**") before the Deputy Collector at Dwarka. In this complaint, the Applicant repeated the same erroneous facts and contentions raised in the First Complaint. Notably, the Applicant deliberately omitted to mention GPCB inspection reports that had affirmed the Answering Respondent's compliance with environmental norms. This omission occurred despite the fact that GPCB shared the said reports with the Applicant.

13. On 1 March 2014, the learned SDM passed an *ex-parte* order in the First Complaint ("**SDM Order No. 1**"), without giving the Answering Respondent an opportunity to present its case or record any evidence and erroneously concluded that the Cement Plant was causing pollution as alleged by the Applicant. The learned SDM, inter alia, directed the closure of the Cement Plant within one month's time.

14. The Answering Respondent challenged the said order by filing Revision Application No. 6 of 2014 before the learned Additional Sessions Judge, Jam Khambaliya ("**ASG**"). The learned ASG was pleased to allow the Revision Application through an order dated 18 April 2014 ("**Revision Order**"), wherein the matter was remanded back to the learned SDM with directions to provide the Answering Respondent an opportunity to file a reply/objection in response to the First Complaint.

15. In view thereof, the matter was remanded back to the learned SDM and was registered as Magisterial Case No. 119 of 2015 ("**Remanded Complaint**"). The Applicant, in spite of the Revision Order remanding the matter back to



the learned SDM for reconsideration, chose to file another complaint dated 11 December 2014 (“**Third Complaint**”) before the Prant Officer, Devbhumi Dwarka. However, based on the documents and evidence submitted by the Answering Respondent vide letter dated 29 January 2015, the Prant Office, being satisfied with the evidence, deemed fit to disregard the allegations that have been made against the Answering Respondent.

16. Thereafter, while the matter was *sub judice* before the learned SDM, the Applicant filed a writ petition as a public interest litigation, raising the same allegations once again, before the Hon’ble High Court of Gujarat in Writ Petition No. 264 of 2017 (“**Writ Petition**”). GPCB was also impleaded as a party to the said Writ Petition. The Hon’ble High Court, vide order dated 25 April 2019, disposed of the Writ Petition, directing that the learned SDM shall decide the issues raised by the Applicant. A copy of the order dated 25 April 2019 passed by the Hon’ble High Court of Gujarat is annexed herewith and marked as **Annexure – R3**.

17. Pursuant to the above, the trial proceeded at length before the learned SDM, and subsequently, vide order dated 29 September 2021, the First Complaint was rejected on merits basis the documents submitted by the Answering Respondent demonstrating compliance of all environmental norms, while the Second Complaint was dismissed on the grounds of maintainability. A copy of order dated 29 September 2021 is annexed herewith and marked as **Annexure – R4**.

18. Subsequently, on 17 December 2021, the Applicant filed a revision petition bearing Revision Application No. 24 of 2021 (“**Revision Application**”)



challenging the order dated 29 September 2021 before the Hon'ble District Court, Dwarka. The revision petition is currently pending before the Hon'ble District Court, Dwarka and is scheduled for hearing on 20 January 2025. It is pertinent to note that the Applicant and their advocate have on multiple occasions exceeding 10 instances, failed to appear before the Hon'ble Court for hearings in the matter. This repeated absence clearly shows that the Applicant did not have any evidence to support his allegations. Furthermore, no observations or reports from any government authority substantiate the claims made by the Applicant. It is submitted that the Applicant is unjustifiably harassing the Answering Respondent to provide undue monetary benefits in the form of compensation and unjustly tarnishing its reputation. A copy of the case status of Revision Application No. 24 of 2021 before Hon'ble District Court, Dwarka is annexed herewith and marked as **Annexure – R5**.

19. Thereafter, the Applicant addressed a letter dated 4 May 2023 to GPCB and forwarded copies of the same to the Senior Executives of TCL. The contents of the letter are essentially identical to the allegations raised in First Complaints, Second Complaint and Writ Petition, which have already been rejected by the concerned authorities. As indicated, the Revision Application is currently pending in appeal before the Hon'ble District Court, Dwarka.

20. Subsequently, on 30 October 2023, the Applicant filed a complaint before this Hon'ble Tribunal i.e., First NGT Complaint, marking a copy to all relevant regulatory authorities, including GPCB. However, TCL was not a party to the said complaint. The contents of said complaint mirror the



allegations made in First Complaint and Second Complaint filed before the learned SDM, both of which were dismissed vide order dated 29 September 2021. This Hon'ble Tribunal took cognizance of the First NGT Complaint and on 2 December 2023, ordered GPCB to prepare a report regarding TCL's operations. A copy of order dated 2 December 2023 is annexed herewith and marked as **Annexure – R6**.

21. From the orders passed in the First NGT Complaint, it can clearly be seen that the Applicant and its advocate failed to appear before this Hon'ble Tribunal on multiple occasions for the hearings, demonstrating utter disregard and disrespect for this Hon'ble Court. It also clearly demonstrates the *mala fide* intention of the Applicant, who has failed to provide any evidence to support his allegations.

22. As directed by this Hon'ble Tribunal, GPCB conducted detailed inspections and monitoring of environmental parameters and submitted a report dated 7 February 2024, in accordance with the requirements of the Hon'ble NGT's order dated 2 December 2023. Based on the observations from these site inspections and the analysis results of monitoring and sampling, the GPCB concluded in its report that TCL is in compliance with the applicable environmental norms. This observation was duly recorded by this Hon'ble Tribunal in its order dated 12 March 2024.

23. It is highlighted that by virtue of the order dated 12 March 2024 (*Annexure R2*), this Hon'ble Tribunal disposed of the First NGT Complaint, rejecting the claims and allegations of the Applicant holding that no violation has been found based on the samples taken from three locations and that TCL was



previous GPCB inspections. However, these frivolous complaints have never been entertained by any authority including GPCB. In fact, the order dated 12 March 2024 records that TCL is in compliance with the applicable environmental norms based on a GPCB report. This clearly shows that all allegations raised by the Applicant are without any basis and are not even supported by any evidence. A copy of letters dated 30 October 2023, and 10 January 2024 is annexed herewith and marked as **Annexure – R7 (Colly.)**

26. Subsequently, the Principal Bench (New Delhi) of this Hon'ble Tribunal registered the captioned application as Original Application No. 1260 of 2024, on 25 October 2024 ("**Second NGT Complaint**"), based on a letter petition dated 11 March 2024 filed by the Applicant, raising identical issues. Exercising suo-motu jurisdiction in accordance with the judgment in *Municipal Corporation of Greater Mumbai vs. Ankita Sinha and Others (2022) 13 SCC 401*, this Hon'ble Tribunal directed the matter to the NGT's Western Zone Bench in Pune, i.e., this Hon'ble Bench, for further proceedings. The Hon'ble NGT's order dated 20 November 2024, directed the Pune Bench to conduct the proceedings and respond to the issues raised by the Applicant. A copy of the order dated 20 November 2024 is annexed herewith and marked as **Annexure – R8.**

27. It is submitted that the present Application is a mere reiteration of earlier complaints filed by the Applicant before the learned SDM and this Hon'ble Tribunal, raising identical and unsubstantiated allegations. This Hon'ble Tribunal has already decided the issues conclusively vide its order dated 12 March 2024, rejecting the Applicant's claims after due consideration of



GPCB report dated 7 February 2024, which unequivocally affirmed that TCL is in compliance with environmental norms. The aforesaid report forms part of the proceedings in OA No. 218 of 2023.

28. Moreover, the allegations raised in this Application are also *sub judice* before the Hon'ble District Court, Dwarka, where the Applicant has filed an appeal challenging the order dated 29 September 2021 passed by the learned SDM. The Applicant's attempt to revive the same baseless allegations through this Application is not only unwarranted but also constitutes an abuse of judicial processes.

29. The pattern of conduct exhibited by the Applicant clearly demonstrates an intent to harass the Answering Respondent and extort money through vexatious proceedings and baseless allegations. Furthermore, the Applicant has consistently failed to provide any evidence of probative value to substantiate the claims made in the captioned or prior complaints. Instead, the Applicant has resorted to improper and sensational tactics, including exerting undue pressure on authorities and making dramatic statements, such as requests to commit suicide. These actions solely aimed at coercing the Respondent into providing undue monetary benefits in the form of compensation and unjustly tarnishing its reputation. Such conduct not only undermines the sanctity of judicial proceedings but also reflects a mala fide intent to tarnish the reputation of the Answering Respondent.

30. In light of the foregoing, it is respectfully submitted that this Hon'ble Tribunal take cognizance of the Applicant's repeated misuse of judicial



processes and dismiss the present Application as frivolous, vexatious, and an abuse of the process of law.

B. SUPPRESSION OF MATERIAL FACTS BY THE APPLICANT

31. The Answering Respondent submits that the Applicant has engaged in willful suppression of the abovementioned material facts and has not approached this Hon'ble Tribunal with clean hands. The Application is replete with omissions and concealment of critical information and events that are pivotal to the fair adjudication of the present dispute.

32. It is submitted that the Applicant has intentionally failed to disclose multiple inspection reports issued by GPCB, including but not limited to the report dated 7 February 2024 which unequivocally confirm that the operations of the Answering Respondent are in full compliance with the requisite norms prescribed by GPCB. The reports, which have been shared with the Applicant and are part of the records submitted before this Hon'ble Tribunal in Original Application No. 218 of 2023, basis which the aforesaid OA was dismissed.

33. Furthermore, the Applicant has also failed to disclose the order dated 12 March 2024 of this Hon'ble Tribunal, wherein the baseless and unsubstantiated allegations raised by the Applicant were dismissed after due consideration of all facts and evidence on record. The Applicant has also deliberately suppressed the order dated 29 September 2021 passed by the Learned SDM, which rejected similar allegations made by the Applicant on merits.



34. The Applicant has failed to disclose that the order of the learned SDM has been challenged and is currently sub-judice before the Hon'ble District Court, Dwarka. It is highlighted that the Applicant has repeatedly failed to appear before the Hon'ble District Court. This consistent absence suggests that the Applicant lacks the necessary evidence to support its allegations and is only harassing TCL to obtain personal monetary benefits.

35. Such deliberate suppression of material facts not only undermines the integrity of the judicial process but also demonstrates the Applicant's mala fide intent to mislead this Hon'ble Tribunal and re-agitate issues that have already been adjudicated.

36. In view of the above, it is submitted that the captioned Application, being vitiated by suppression of material facts and lacking in merit, deserves to be dismissed in *limine* with exemplary costs.

C. TCL IS FULLY COMPLIANT WITH ALL ENVIRONMENTAL PERMITS

37. The Applicant has alleged that the air and water quality in and around Devpara village, located in the Devbhumi Dwarka District, has deteriorated due to the operations of the Cement Plant operated by TCL. Moreover, agricultural productivity and soil fertility have declined due to dust emissions from the Cement Plant resulting in land pollution. Additionally, the village's wells, ponds, and drinking water sources are reportedly impacted by dust pollution from the Cement Plant. The air pollution caused by the plant is also said to be contributing to health issues, including respiratory problems, among the villagers.



(I) LAND POLLUTION

38. The Applicant's allegation regarding the reduction in agricultural productivity is unsubstantiated and lack any supporting evidence. The Applicant has failed to provide any specific details of the affected agricultural land or an explanation of how the land is affected. The Applicant must provide concrete proof to demonstrate how the activities of the Answering Respondent have allegedly harmed agricultural practices. These allegations are baseless and misconceived, as evidenced by the GPCB report dated 7 February 2024.

39. Additionally, the Applicant claims that the fertility of village land has been reduced due to the deposition of white chuna and slurry from settling ponds, which allegedly impacts the sea and nearby agricultural land.

40. In this regard, it is submitted that the Applicant has failed to specify the village allegedly affected by the settling ponds. There are no settling ponds in Devpara village; TCL's settling ponds are located in Padli village. Furthermore, the Applicant has not provided the any specific details of the areas purportedly impacted by the settling ponds. In any case, TCL has implemented a comprehensive effluent management system in full compliance with prescribed environmental norms. Settling ponds are a key component of this system, designed to meet the required standards for suspended solids. Solids are settled in wet conditions within the designated settling pond area, and after backfilling the solids as per design parameters. Furthermore, green cover is developed to ensure effective reclamation of the land. Accordingly, the Applicant's allegation that the fertility of village land



has been reduced due to settling ponds is incorrect and misplaced. The aforesaid is evident from TCL compliance reports (Water and Air) dated 20 May 2022. A copy of the Compliance Reports dated 20 May 2022 is annexed herewith and marked as **Annexure – R9 (Colly.)**.

(II) AIR POLLUTION

41. The Answering Respondent denies the allegations of air pollution caused by its Cement Plant in Devpara village and submits that TCL's operations comply with all prescribed environmental standards.

42. The Answering Respondent has installed air pollution control devices to control dust and gaseous emissions, which meet prescribed limits of parameters by the regulatory authorities. Moreover, TCL operates its Cement Plant within the existing complex and has established a dense green belt with a width of 50 meters and a length of approximately 800 meters along the boundary wall of the Cement Plant towards the Devpara area. This green belt ensures clean and green environment around Cement Plant. The aforesaid is evident from Compliance Report dated 28 July 2018 and 20 May 2022. A copy of the Compliance Report dated 28 July 2018 is annexed herewith and marked as **Annexure – R10**.

43. The allegations regarding respiratory issues and other health concerns due to air pollution also lack corroborative evidence or independent reports from authorized agencies. The Applicant also claims that the emissions exceed permissible limits thereby violating the conditions under the CCA.



44.It is submitted that GPCB and other health authorities conduct regular inspections of TCL's Cement Plant in response to complaints regarding environmental pollution and there have been no instances of non-compliance with environmental norms. It is highlighted that the Medical Department of Surajkaradi has filed reply dated 1 January 2016 in Remanded Complaint learned SDM, stating that there are no health issues. Furthermore, all directions and written communications issued by GPCB have been duly complied with by the Answering Respondent, and the same has been submitted through compliance reports dated 19 January 2017, 27 March 2017, 24 April 2017, 28 July 2018 and 20 May 2022. In fact, GPCB report dated 7 February 2024, records that no violation was found based on the samples taken from three locations of the village. A copy of the certificate issued by Medical Department of Surajkaradi dated 1 January 2016 is annexed herewith and marked as **Annexure – R11**.

45.It is submitted that TCL has installed adequate air pollution control devices in the raw mill, alkali bypass, cooler stack, and other stacks of the Cement Plant. These devices have been periodically upgraded in accordance with the revised emission norms prescribed by the Central Pollution Control Board (“CPCB”) and the GPCB.

46.In compliance with environmental regulations, TCL has also installed an online monitoring system as per the guidelines prescribed by the CPCB. This monitoring system is directly connected to the servers of GPCB and CPCB, ensuring transparency and real-time compliance with prescribed emission standards. A copy of latest National Accreditation Board for Testing and



Calibration Laboratories (NABL) accredited lab report dated 14 December 2024 is annexed herewith and marked as **Annexure – R12**.

47. Therefore, the allegations of high dust emissions and their purported health impacts lack credible evidence and are contrary to the findings of the regulatory authorities. TCL remains committed to operating in an environmentally sustainable and responsible manner.

(III) WATER POLLUTION

48. The Applicant has failed to provide any evidence to substantiate the claim that wells, ponds, or other drinking water sources have been affected by the activities of the Answering Respondent. It is submitted that the Answering Respondent does not withdraw water from wells or surface water bodies in the vicinity, nor does it discharge any air or water emissions into the identified water sources. The Answering Respondent has submitted a compliance report dated 20 May 2022 (*Annexure R9 (colly.)*), highlighting that TCL has ensured no water pollution is caused by the Cement Plant.

49. The Applicant has further alleged that the Answering Respondent conveys waste chemicals through an open channel within the village boundary of Padli for several years. It is submitted that return cooling seawater is conveyed from the plant to the designated disposal point through an open channel. As part of the Answering Respondent's commitment to continual improvement, the construction of pipelines for the conveyance of return cooling seawater is currently underway. Furthermore, all treated wastewater discharged into the sea is in full compliance with the prescribed



environmental norms. *[Refer TCL Response Dated 6 December 2019 and 20 May 2022]*

50. The Applicant has further alleged that mangroves and marine ecology have been adversely affected due to the discharge of chemical wastewater into the sea by the Respondent, resulting in a decline in fish availability. This, in turn, has severely impacted the income of fishermen in villages such as Arambhda and Okha. However, it is submitted that the Answering Respondent has actively contributed to environmental sustainability by enhancing mangroves in the surrounding areas through the development of new mangrove plantations. Importantly, no adverse impact has been observed or reported by the Forest Department in this regard. A copy of the Report for 50 Hectar Mangrove Plantation by TCL along with photographs is annexed herewith and marked as **Annexure – R13**.

51. It is submitted that the Answering Respondent prioritizes sustainable practices in its operations. Accordingly, the Answering Respondent has periodically renewed all applicable permits and environmental clearances, which serves as clear evidence that the Answering Respondent is fully compliant with the prevailing laws and notifications issued from time to time under the Environmental Protection Act, 1986. A copy of environmental clearance dated 20 November 2020, and 18 June 2019 is annexed herewith and marked as **Annexure – R14 (Colly.)**.



METHODOLOGY USED FOR PRODUCTION OF CEMENT IS ENVIRONMENT**FRIENDLY**

52. The Chemical Plant is operating at the very same geographical location which is Mithapur since more than 3 decades and no conclusions has ever been drawn by any Court, Tribunal or Government authority to highlight that the Chemical Plant is in breach of the prevailing environmental laws. In fact, in the application, the applicant has not cited a single provision that the answering respondent has violated. The allegations levelled against the Answering Respondent are merely speculative in nature without appreciating the relevant law and factual matrix.

53. The methodology adopted by the Answering Respondent while manufacturing the cement is such that it takes utmost care with regards to compliance for environmental provisions. For the production of cement, raw materials like limestone, blue dust, clay, sandstone (as a substitute for clay), bauxite, dry cake (recovered from soda ash effluent in effluent solid filtration plant), gypsum, coal and fly ash are required, which are then processed with the help of other chemical processing techniques for the end-product in the form of cement. The solid waste generated from chemical plant are soda ash undersize limestone, soda ash effluent solids, fly ash from power plant and bag filter dust from soda ash kiln. All these materials including the soda ash undersize limestone, fly ash and bag filter dust have compatibility to be used as cement raw materials. For the soda ash effluent, the Answering Respondent has installed a unique set up to filter out the solids from effluent



and these effluent solids are mixed with raw material after drying with cement kiln exhaust gases.

54.Hence, the methodology adopted by the Answering Respondent for manufacturing cement from the waste solids produced from the chemical plant, is environment friendly and in fact such methodology reduces the pollution if any, that might have been caused by the discharge of the waste solids.

55.The Applicant has further alleged that the Ministry of Environment, Forest and Climate Change (“**MoEFCC**”), through its circular dated 7 September 2017, mandates project proponents to submit a certified compliance report of an existing project as a prerequisite for expansion clearances. It is submitted that no expansion of production capacities in the Cement Plant has been undertaken after 7 September 2017. The Answering Respondent has consistently submitted regular compliance reports to MoEFCC and GPCB in accordance with the stipulated requirements (*annexed at Annexure R-12*). These reports unequivocally confirm adherence to the conditions outlined in the Environmental Clearance granted to TCL.

56.Therefore, the allegations of the Applicant with respect to spreading of pollution are unfounded, baseless and totally devoid of merit and therefore, the Application is liable to be dismissed.

CONTRIBUTIONS TOWARDS SOCIAL UPLIFTMENT AND BENEFIT OF THE VILLAGERS

57.It is highlighted that the Cement Plant of the Answering Respondent contributes to the monetary and social upliftment of the people living in the



area. The Okha-Mandal Taluka is the major beneficiary of the activities of the TCL and about 1 lac (approx.) residents of the nearby villages and town earn their livelihood directly or indirectly from the operations carried out by the Answering Respondent.

58. It is also pertinent to mention that in the factory of the Answering Respondent, an organization namely Tata Chemical Society for Rural Development (“TCSR D”) has been functioning for last 30 years with the financial support and resources of the Answering Respondent for infrastructure related works such as construction of a room of a primary school, cattle shed for stay of cattle/good, C.C. Road, repairing of a public well etc.

59. The Answering Respondent has also spent a substantial amount of time and resources on the welfare and health care of residents by providing amenities such as hand pumps, RCC, a broad diameter pipeline in comparison to the existing one, which has been replaced for permanent drinking water, which can be used for goods-cattle etc. in the village Devpara.

D. TCL IS COMPLIANT WITH THE ENVIRONMENTAL CLEARANCE

60. The Applicant has alleged that TCL has not complied with the specific and general conditions outlined in the environmental clearance (“EC”) granted to TCL on 20 November 2000, thereby violating the stipulated requirements for expansions. In this regard, it is submitted that the Answering Respondent has complied with all such conditions, as evidenced vide letter No. J-11011/66/1999 IA II(I) dated 18 June 2019.



61. The Applicant has listed conditions that the Answering Respondent is purportedly in non-compliance with, and the same is addressed in detail hereinbelow:

SPECIFIC CONDITIONS

- i. **Applicant's Allegation:** TCL has exceeded the prescribed particulate emission limit of 50 mg/Nm³.

TCL's Response: The gaseous and particulate matter emissions from the various units of the Cement Plant are fully compliant with the emission standards prescribed by the State Pollution Control Board. *[Refer TCL Compliance Report dated 19 January 2017 and 27 March 2017]*

- ii. **Applicant's Allegation:** The Applicant alleges that TCL has failed to install interlocking systems to shut down units when pollution control equipment malfunctions. Furthermore, the company has not installed online ambient air quality monitoring systems in the kiln and raw mill chimneys, despite directives from the Pollution Board.

TCL's Response: An online monitoring system has been duly installed in accordance with the guidelines prescribed by the Central Pollution Control Board (CPCB). Additionally, interlocking systems have been implemented to ensure safe operations, automatically shutting down units as required to maintain emissions within the prescribed limits. The online monitoring system is fully operational across all stacks, including those of the raw mill, kiln, and other stacks of the Cement Plant. The same is evident from TCL letter dated 24 April 2017 and TCL Compliance Report dated 20 May 2022.



[Refer TCL Response dated 24 April 2017 and TCL Compliance Report dated 20 May 2022]

- iii. **Applicant's Allegation:** The Applicant alleges that the required development of a 25-acre green belt to mitigate dust emissions has only been partially completed, resulting in ongoing dust issues.

TCL's Response: A dense green belt, 50 meters in width and 800 meters in length, has been established within the boundary wall of the Cement Plant towards the Devpara area. In addition, TCL has developed an additional green belt of 25 acres in the Malara Green Cap area within the existing plant premises. *[Refer TCL Compliance Report (Air) dated 20 May 2022]*

GENERAL CONDITIONS

- iv. **Applicants' Allegation:** Proper housekeeping is not being maintained within and outside the plant.

TCL's Response: TCL has implemented the practice of 5S and good housekeeping as an integral part of its ISO: 14001 Environmental Management System. In addition, mechanical road sweeping machines and mobile water sprinkling systems are regularly operated to maintain cleanliness within and around the plant. TCL consistently submits half-yearly EC compliance reports to the Ministry of Environment, Forest and Climate Change (MoEFCC) and GPCB, in accordance with the prescribed conditions. A copy of the latest EC Compliance Reports is annexed herewith and marked as **Annexure R15**.



E. COMPLIANCE WITH THE INSPECTION REPORT AND NOTICES ISSUED TO TCL BY GPCB

62. The Applicant alleges that non-compliance was observed by TCL in the past few years, citing specific inspection reports and notices issued to TCL between 2015 and 2018. The aforesaid allegation is frivolous, unsubstantiated, and devoid of merits. This is evidenced by the latest GPCB report dated 7 February 2024, basis which this Hon'ble Tribunal dismissed OA 218 of 2023.

63. At the outset, it is submitted that the GPCB reports referred to by the Applicant pertain to the period from 2014 to 2018. It is important to note that all the said reports have been duly complied with by the Answering Respondent, and no ongoing or recent non-compliance has been identified. The Applicant is attempting to raise concerns that are already resolved and complied with by TCL, which in any case were raised more than seven years back. This highlights the vagueness and frivolous nature of the Application, as it fails to address any current or relevant issues.

64. Additionally, it is submitted that the present Application is time-barred under Section 15 of the National Green Tribunal Act, 2010, which mandates that any application related to environmental issues must be filed within five years from the date of the cause of action. Since the alleged issues raised by the Applicant are based on reports and concerns from 2014-2018, and the present application was filed only in 2024, long after the expiry of the five-year period, the Application itself is time-barred. Therefore, the present



Application should be dismissed on this ground alone, as it fails to meet the statutory time limits set by law.

65. Without prejudice, the Answering Respondent has duly complied with each of the inspection reports, as detailed below:

(i) **GPCB Inspection Report dated 1 July 2014:** The aforesaid Report provides that the Respondent has failed to develop a greenbelt and curtain around the limestone crusher area to prevent dusting. A copy of the report dated 1 July 2014 is annexed herewith and marked as **Annexure R16.**

TCL's response dated 4 July 2014: The Answering Respondent submits that it has fully complied with the directions provided in the GPCB Inspection Report dated 1 July 2014. A compliance report dated 4 July 2014 was duly submitted. By virtue of the aforesaid compliance report, TCL provided photographs demonstrating the covering of raw materials and a layout detailing the greenbelt development within the Cement Plant. A copy of the compliance report dated 4 July 2014 is annexed herewith and marked as **Annexure R17.**

(ii) **GPCB Inspection Report dated 10 January 2017:** The Report recommends raising the boundary wall to a height of 9 meters towards Devpara due to high dust emissions observed. A copy of the report dated 10 January 2017 is annexed herewith and marked as **Annexure-R18.**



TCL's response dated 19 January 2017:

The Answering Respondent submits that a compliance report was duly submitted in response to GPCB Inspection Report dated 10 January 2017 on 19 January 2017. The compliance report specifically addresses every direction outlined in the inspection report, confirming that, to control emissions, TCL has installed an online emissions monitoring system. TCL has also shared the readings from the monitoring system with the GPCB, demonstrating that the emissions were within the prescribed limits set by the GPCB. A copy of the compliance report dated 19 January 2017 is annexed herewith and marked as **Annexure-R19**.

- (iii) **GPCB Inspection Report dated 26 July 2018:** The Report recommends raising the boundary wall of the Cement Plant to a height of 20 meters and making a wind barrier. Further, directing development of a green belt. A copy of the report dated 26 July 2018 is annexed herewith and marked as **Annexure – R20**.

TCL's response dated 28 July 2018:

The Answering Respondent submits that a compliance report dated 28 July 2018 was duly submitted in response to GPCB Inspection Report dated 26 July 2018. The compliance report specifically addresses the recommendations made regarding the development of a wind barrier and green belt. A copy of the compliance report dated 28 July 2018 is annexed herewith and marked as **Annexure- R21**.



66. The Applicant has alleged that the Answering Respondent has failed to comply with several GPCB notices. However, the Answering Respondent has duly complied with each of the notices, as detailed below:

- (i) **GPCB notice dated 21 March 2017:** The aforesaid notice observes high dust emissions and high level of SO₂. A copy of the notice dated 2 March 2017 is annexed herewith and marked as **Annexure – R22.**

TCL's response dated 27 March 2017:

The Answering Respondent responded to the aforesaid notice, vide letter dated 27 March 2017, stating that GPCB officials visited the Cement Plant on 10 January 2017 and issued written instructions. TCL has submitted a compliance report dated 19 January 2017 of the written instructions. The Air pollution control systems are installed and operated in units of Cement Plant including the Raw Mill, Alkali Bypass and Cooler Stacks. TCL has also installed an online monitoring system in its new bag house chimney. A copy of the letter dated 27 March 2017 is annexed herewith and marked as **Annexure – R23.**

- (ii) **GPCB notice dated 15 April 2017:** The aforesaid notice provides for reduction of height and covering of limestone stack. Also, provides for installation of water sprinkling system. A copy of the notice dated 15 April 2017 is annexed herewith and marked as **Annexure – R24.**

TCL's response dated 24 April 2017:

The Answering Respondent has responded to the aforesaid notice, vide letter dated 24 April 2017, stating that TCL has implemented safe



practices for stacking of limestone and covering of stack through tarpaulins. The height of the limestone and coal stacks have been reduced. All limestone stacks have been shifted from the storage near compound wall to the designated storage area. Additionally, TCL has developed greenbelt surrounding the material storage areas. Moreover, mobile water spray system has been implemented at loading and unloading points. A copy of the letter dated 24 April 2017 is annexed herewith and marked as **Annexure – R25**.

- (iii) **GPCB show cause notice dated 15 April 2017:** The aforesaid notice provides that during the site visit, the level of (PM10) is observed more than the norms. A copy of the notice dated 15 April 2017 is annexed herewith and marked as **Annexure – R26**.

TCL's response dated 24 April 2017:

The Answering Respondent replied to the aforesaid show cause notice, vide letter dated 24 April 2017, stating that ambient air quality was monitored in plant towards village Devpara during visit of GPCB officials. Parameters were found well within the prescribed norms. An analysis report and photograph showing ambient air monitoring submitted to the board was enclosed with the letter. TCL has implemented the practice of covering trucks during the transportation of salt. A copy of the letter dated 24 April 2017 is annexed herewith and marked as **Annexure – R27**.



(iv) **GPCB notice dated 7 September 2019:** A show cause notice was issued due to air pollution in the vicinity of Cement Plant. A copy of the notice dated 7 September 2019 is annexed herewith and marked as **Annexure – R28.**

TCL response dated 16 September 2019: GPCB officers inspected the Cement Plant and observed that the online monitoring system was perfectly installed as per the CPCB guidelines and the online monitoring data that was observed for the air quality was found well within the prescribed and permitted norms. A copy of the response dated 16 September 2019 is annexed herewith and marked as **Annexure R29.**

(v) **GPCB notice dated 4 December 2019:** The aforesaid notice was issued for waste dump near the canal side. A copy of the notice dated 4 December 2019 is annexed herewith and marked as **Annexure R30.**

TCL response dated 6 December 2019: TCL has implemented Effluent Management System as per the requirements of prescribed norm. Results of Final treated water confirm the full compliance of norms as per GPCB Test Report No. 16839 dated 21 September 2019. Treated wastewater is discharged into sea through open channel (**1 operation + 1 Standby**). Cleaning activities of the channels are conducted as and when required to avoid the overflow of the final effluent discharge channel. A copy of the response dated 6 December 2019 is annexed herewith and marked as **Annexure R31.**



(vi) **GPCB notice dated 12 May 2022 (Air Pollution):** The aforesaid notice focused on Air Pollution caused by the Cement Plant. It provides that the unit has made a big heap (*more than 20 meters*) made up of solid waste from ESF Plant within the premises near backside boundary wall behind the Cement Plant. A copy of the notice dated 12 May 2022 is annexed herewith and marked as **Annexure – R32.**

TCL's Response dated 20 May 2022: The Answering Respondent has developed a green belt in 700-meter length and 10-meter height in back side boundary of the cement plant towards Devpara area. The greenbelt developed on the bund serves as an effective wind barrier. TCL has further initiated work for extension of greenbelt in 300 meters length and 15-meter height in the plant periphery. The development of this green belt has been appreciated and acknowledged by the board officials during their various site visits. TCL has implemented an Effluent Management System which ensures that the treated wastewater quality is well within the prescribed limit, and we are in complete compliance. Filtered effluent from the plant is conveyed through closed pipelines to settling ponds. Clear effluents from the settling ponds are mixed with spent cooling sea water and the final treated wastewater is discharged as per norms. TCL is progressively providing green cover on solid heaps/bunds in these settling ponds under the guidance of The Energy and Resources Institute (TERI), New Delhi, who provides technology, development, maintenance, and supervision.



(vii) **GPCB notice dated 12 May 2022 (Water Pollution):** The aforesaid notice focused on Water Pollution caused by the Cement Plant. The aforesaid notice inter alia provides that Unit is not completely reused of solid waste generated from Effluent Solids filtration Plant in the cement plant. Furthermore, Unit has made kutcha drain (garland drain) along the periphery of settling ponds and solid waste heaps, but during high rainfall there are chances of contaminated rainwater to spread over the nearby open lands. A copy of the notice dated 12 May 2022 is annexed herewith and marked as **Annexure R33**.

TCL's Response 20 May 2022:

In response to the above notice, TCL complied with and provided a detailed response to each direction stated by GPCB. It was stated that TCL is ensuring 100% utilization of filtered solids in the construction of roads/ bunds in the settling ponds area, construction of bunds for greenbelt development and in the usage of other construction material like bricks, cement mixtures etc. Settling ponds are in operation as per the required norms for suspended solids, as have been prescribed by the Board. As per design, guard channels are developed for collecting the seepage water from settling ponds which also convey the same to the pumping station. A separate monsoon storm water drain is in place to prevent mixing of runoff water with the clear water. Furthermore, the regional office of the Board is regularly monitoring the quality of treated water discharge under the Integrated Coastal Zone Management Project. TCL has also deputed third party monitoring



through NABL accredited lab and there exists an online monitoring system as per guidelines prescribed by the CPCB.

(viii) **GPCB Notice dated 4 September 2024:** The aforesaid notice provides that during visit alkaline wastewater logging (@25Kt) is observed outside industrial plant premises near boundary wall 122.40 to 69.02 at Padli gate (Devpara side). A copy of the notice dated 4 September 2024 is annexed herewith and marked as **Annexure R34**.

TCL Response 10 September 2024:

TC responded to the aforesaid notice vide letter dated 10 September 2024. It was stated that during heavy rainfall in Mithapur area, TCL has helped Okha Nagar Palika by creating openings in boundary walls to allow flood water from surrounding area and diverted through TCL's monsoon water management system. The water from monsoon drains has been collected and disposed of through existing effluent treatment and disposal system. TCL has immediately taken suitable actions for disposal of soil mud solids collected from cleaning of monsoon channel. A copy of the TCL response dated 10 September 2024 is annexed herewith and marked as **Annexure R35**.

67. Therefore, the Answering Respondent submits that it has consistently complied with all inspection reports, directives, and notices issued by GPCB. In fact, GPCB's findings, including report dated 7 February 2024, have time and again confirmed that the Answering Respondent's operations are fully in compliance with the prescribed environmental norms and standards. Hence,



the allegations raised by the Applicant are frivolous, unsubstantiated, and lack any probative evidence to support their claims.

68. The Applicant has repeatedly raised identical and baseless allegations, which have either been addressed to the satisfaction of the competent authorities or rejected outright by judicial forums. Such conduct not only demonstrates a lack of bona fides on the part of the Applicant but also reflects a deliberate intent to misuse judicial and administrative processes to harass and tarnish the reputation of the Answering Respondent. It is therefore prayed that this Hon'ble Tribunal may dismiss the captioned Application with exemplary costs to deter such misuse of legal processes in the future.

PARA-WISE REPLY

69. Without prejudice to the above Preliminary Submissions / Objections and the facts of the case, the Answering Respondent submits the Para-wise Reply to the Original Application hereinunder. It is highlighted that the Applicant has failed to number the paragraphs in the complaint letter dated 11 March 2024. Accordingly, the Answering Respondent has provided its responses using the reference "*unnumbered paragraph no.*" as specified hereinbelow:

70. With regard to the contents of unnumbered Paragraphs No. 1 to 3 of the Application, the same are denied as false, baseless and unsubstantiated. The Answering Respondent relies on the Preliminary Submission / Objections stated hereinabove, which are not reiterated herein for the sake of brevity.

71. With regard to the contents of unnumbered Paragraphs No. 4 of the Application, the same is denied as false and misconceived. The Applicant



has alleged that MoEFCC through its circular dated 7 September 2017, mandates project proponents to submit a certified compliance report of an existing project as a prerequisite for expansion clearances. It is submitted that no expansion of production capacities in the Cement Plant has been undertaken after 7 September 2017. The Answering Respondent has consistently submitted regular compliance reports to MoEFCC and GPCB in accordance with the stipulated requirements. The Answering Respondent relies on the Preliminary Submission / Objections stated hereinabove, which are not reiterated herein for the sake of brevity.

72. With regard to the contents of unnumbered Paragraphs No. 5 to 7 of the Application, the same are denied as frivolous and unsubstantiated. It is submitted that the Answering Respondent has complied with all the GPCB inspection reports and notices. The Applicant has alleged that TCL has been dumping solid waste for years on Survey No. 27, thereby occupying this common grazing land. In this regard, it is submitted that the same is denied. TCL has not occupied this land as of now and land is open and free from TCL settling pond. The Answering Respondent relies on the Preliminary Submission / Objections stated hereinabove, which are not reiterated herein for the sake of brevity.

73. With regard to the contents of unnumbered Paragraphs No. 8 to 11 of the Application, the same are denied as false and misconceived. It is submitted that the Answering respondent as complied with all conditions provided in the EC. The Answering Respondent relies on the Preliminary Submission /



Objections stated hereinabove, which are not reiterated herein for the sake of brevity.

74. In view of the above submissions, the Answering Respondent has clearly shown that the captioned Application is devoid of merits, is baseless and is not supported by any evidence. Accordingly, the Answering Respondent prays that the captioned Application be rejected and dismissed in its entirety with exemplary costs.

For, TATA CHEMICALS LTD.


Authorised Signatory

DEPONENT

Place: Ahmedabad

Date: 16 January 2025

Filed Through:



For, **Shardul Amarchand Mangaldas & Co**
Advocates for Respondent No. 2



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SERIAL NO.

10 / 20 25

NOTARY

DATE : 16 / 01 / 2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO. 228 OF 2024 (WZ)**

IN THE MATTER BETWEEN:

MR. DEVRAM VALA GHODA

...APPLICANT

VERSUS

STATE OF GUJARAT & ORS.

...RESPONDENTS

AFFIDAVIT

I, Mr. Pareshkumar Tank, s/o Chunilal Tank, aged 58 years, having office at GIFT City, Gandhinagar and resident of Ahmedabad, do hereby solemnly swear and affirm on oath as under-

1. I state that I am the authorised representative of Respondent No. 2 herein. I am conversant with the facts of the present case, and I am competent to swear the present Affidavit.
2. I state that the accompanying Reply, have been drafted under my instructions, the contents of which are true and correct to the best of my knowledge and the same are based on record of the Respondent No. 2 herein.
3. I state that I am sufficiently conversant with the facts of the case and have also examined all relevant documents in relation thereto, and the documents annexed to the accompanying Reply are true copies thereof.
4. I say that no part of this Affidavit is false and nothing material has been concealed therefrom.

SOLEMNLY AFFIRMED AT AHMEDABAD ON 16 DAY OF JANUARY

For, TATA CHEMICALS LTD.

2025


Authorised Signatory
DEPONENT



VERIFICATION

I, Mr. Pareshkumar Tank, s/o Chunilal Tank, aged 58 years, having office at GIFT City, Gandhinagar and resident of Ahmedabad, do hereby solemnly swear and affirm on oath as, do hereby verify and state that I have personally verified the contents of the foregoing Affidavit, which is true and correct to my knowledge and belief and is based on the record of the Respondent No. 2.

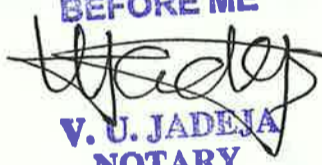
VERIFIED AT AHMEDABAD ON 16 DAY OF JANUARY 2025

For, TATA CHEMICALS LTD.

Authorized Signatory

DEPONENT



SOLEMNLY AFFIRMED
BEFORE ME

V. U. JADEJA
NOTARY
GOVT. OF INDIA





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D

AMENDMENT OF CONSOLIDATED CONSENT AND AUTHORIZATION (CC&A)

NO.GPCB/CCA-JMN-51(36)/ID-17166/756687

Date: 20/10/2023

TO,

M/s Tata Chemical Ltd,

Plot No.34 to 49, 52, 56, 57, 58/1, 59& 63 of VI, Surajkaradi ,23/3P,

Mithapur-361345,

Tal: Dwarka, Dist: Devbhoomi Dwarka

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: (1) Your CCA Application Inward ID No.279253 dated. 27/06/2023.

(2)CTE-Amendment order no.85533 issued vide office letter no. GPCB/CCA/JMN-51(26)/ID-17166/528970, dated: 04/12/2019.

(3)CTE-Amendment order no.115552 issued vide office letter no. GPCB/CCA/JMN-51(30)/ID-17166/606365, dated: 17/11/2021.

(4) CCA order No AWH-123320 issued on 19/12/2022 vide letter No: GPCB/ CCA-JMN-51(34)/ID-17166/701612 dated.-21/01/2023.

Sir,

This Board has issued Consent to Establish CTE-Amendment order no.85533 issued vide office letter no. GPCB/CCA/JMN-51(26)/ID-17166/ 528970, dated: 04/12/2019 and CTE-Amendment order no. 115552 issued vide office letter no. GPCB/CCA/JMN-51 (30)/ID-17166/606365, dated: 17/11/2021 and Consolidated Consent & Authorization (CCA) AWH-123320 issued on 19/12/2022 vide letter No: GPCB/ CCA-JMN-51(34)/ ID-17166/701612 dated.-21/01/2023.

The Board has received consolidated consent application vide No. 279253 dated 27/06/2023 for the amendment of consolidated consent and authorization under the provisions the Water (Prevention and Control of Pollution) Act-1974, Air (Prevention and Control of Pollution) Act-1981 and Authorization under the Hazardous Waste and other wastes (Management and Trans boundary Movement) Rules '2016 framed under the E (P) Act-1986.

Now Consents& Authorization Amendment is hereby granted as under.

1. CCA-Amendment No. AWH-129468 Issue date. 04/10/2023.
2. The consents shall be valid up to 11/08/2027 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items/Products:

Sr. No	Product	Existing Quantity	Proposed Quantity	Total Quantity
1.	Soda Ash	10,91,000 MT/Year	2,25,000 MT/Year	13,16,000 MT/Year
2.	Sodium Bi Carbonate (All grades)	1,50,000 MT/Year	---	1,50,000 MT/Year

3.	Vacuum Salt & Pure Salt	16,00,000 MT/Year	---	16,00,000 MT/Year
4.	Caustic Soda	36,000 MT/Year	---	36,000 MT/Year
5.	Liquid Chlorine	18,000 MT/Year	---	18,000 MT/Year
6.	Hydrochloric Acid 33%	64,800 MT/Year		64,800 MT/Year
7.	Bromine	3,600 MT/Year	---	3,600 MT/Year
8.	Hydro-Bomic Acid	37 MT/Year	---	37 MT/Year
9	Gypsum	1,34,892 MT/Year	---	1,34,892 MT/Year
10.	Clinker	8,25,000 MT/Year	---	8,25,000 MT/Year
	Cement (OPC/PPC)	7,87,000 MT/Year	---	7,87,000 MT/Year
11	Desalination water (RO Plant)	21,60,498 M ³ /Year	---	21,60,498 M ³ /Year
12	Steam	757 Ton/Hr	300 Ton/Hr	1,057 Ton/Hr
13	Power	85 MW	40 MW	125MW
14	Sodium Hypochlorite	100 MT/Day	---	100MT/Day

3. **SPECIFIC CONDITION:-**
- 3.1 You shall have to comply with all the conditions mentioned in the Environment clearance orders
- No. J-11011/66/99 IA II(I) dated. 20/11/2000,
 - No. J-11011/66/99 IA II(I) dated. 17/01/2001,
 - No. J-13011/20/2006 IA II (I) dated. 22/05/2006,
 - No. J-13011/20/2006 IA II (I)/ dated. 30/05/2007,
 - No. J-11011/140/2016 IA II (I) dated. 02/08/2016,
 - F-No.11-34/2016 IA III dated. 10/07/2017,
 - F.No.J-11011/140/2016-IAII (I) dated. 05/07/2019 by the Ministry of Environment, Forests and Climate Change, New Delhi.
- 3.2 The applicant shall abide to comply with any decision/order issued by Hon'ble High Court of Gujarat in the matter of SCA No.5465 of 1987, Civil Application for Interim Relief No.13080 of 2009 in SCA No.26530 of 2006. Any order of Hon'ble High Court regarding disposal point, alignment of channel shall be complied with.
- 3.3 Applicant shall comply with the provisions of the Plastic Waste Management Rules'2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 3.4 Applicant shall comply with the provisions of the E-Waste Management Rules'2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.



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PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

- 3.5 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3 (46) and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 3.6 Applicant shall comply with the provisions of the Construction and Demolition Waste Management Rules-2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 3.7 In no case any type of hazardous waste shall be procured for reuse / recycling or shall be reused/ recycled/ utilized as raw material without prior permission of the Board under the Rule-9 of the Hazardous Waste and Other wastes (Management and Transboundary Movement) Rules' 2016.
- 3.8 Applicant shall not carry out any activities which is banned by other Authorities/ Departments. In no case any banned raw materials shall be purchased/ handled/ used and also no any banned product shall be manufactured/ handled/ repacked/ sell out.
- 3.9 Applicant shall comply with the Manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 3.10 Applicant shall comply with any other conditions as per Guidelines issued by the Ministry of Environment, Forest and Climate Change, New Delhi or Central Pollution Control Board from time to time.
- 3.11 Applicant shall comply with the applicable industry specific standards for emission or discharge of Environment Pollutants notified by Ministry of Environment, Forest and Climate Change, New Delhi under the Environment (Protection) Rules.
- 3.12 This permission is accorded under the provisions of the Environment Acts only. Applicant shall be completely responsible for the all applicable prior permissions of concerned department/authorities under other applicable Acts/Rules i.e. GDCR, Zoning regulations, Town planning regulation etc related to mentioned industrial activities.
4. **CONDITION UNDER WATER ACT 1974 IS AMENDED AS BELOW**
 - 4.1 Source of Water: Sea Water.
 - 4.2 The quantity of the Total Sea water consumption for industrial purpose shall not exceed 2, 76,696 m³/day, after expansion.
 - 4.3 The quantity of fresh water consumption in for industrial purpose shall not exceed 5,900 m³/day, after expansion.
 - 4.4 The quantity of fresh water consumption in for domestic purpose shall not be more than 1200 m³/day, after expansion.
 - 4.5 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 2,40,000 m³/day, after expansion.
 - 4.6 The quantity of the domestic waste water (sewage) shall not exceed 2400 m³/day, after expansion.

Note:

- As per Existing CCA waste water generation is 2,40,000 KL/Day however actual waste water generation of the unit is 1,88,611KL/Day hence after expansion waste water generation shall not be exceeding 2,40,000 KLD.
- In Soda Ash plant one ammonia still unit is added to recover the ammonia and meet the discharge norms for Ammonical Nitrogen.

5. TRADE EFFLUENT:

- 5.1 The Industrial effluent discharge shall conform to the following standards:

Parameters	Norms/ standards
pH	6.5 to 9.5
Temperature	40 ⁰ C
Color (pt.co.scale) in units	100 unit
Suspended Solids	500 mg/L
Oil and Grease	2 mg/L
Ammonical Nitrogen	5 mg/L
Bio Assay Test	90% survival of the fish after 96 hours in 100% effluent
All efforts shall be made to remove color and unpleasant odour as far possible.	

- 5.2 The treated effluent conforming to the above environment standards shall be discharged into Gulf of Kutch.
- 5.3 Final Effluent channel shall not overflow in any circumstances including full capacity of plant operation.
- 5.4 Domestic effluent shall be treated separately to conform following discharge standards. Treated Sewage shall be utilised for flushing of toilets in township at the maximum extent and remaining shall be discharged into Arabian Sea. Industry shall comply with the discharge norms as per Hon. NGT order (OA 1069/2018) dated. 30/04/2019 if applicable.

Parameters	Norms/ standards
pH	6.5-9.0
Biochemical Oxygen Demand (BOD)	Less than 30 mg/L
Total suspended solids (TSS)	Less than 100 mg/L
Fecal Coliform	Less than 1000 MPN/100ml

6. CONDITIONS UNDER AIR ACT,1981 IS AMENDED AS BELOW:

- 6.1 The following shall be used as fuel **after expansion**.

Sr. No.	Fuel	Quantity		
		Existing	Proposed	Total After Expansion
1	Pulverized Coal and Pet Coke	64 MT/Hr	NIL	64 MT/Hr
2	Coal/Lignite	90 MT/Hr	12.83 (Coal)	90 MT/Hr + 12.83 MT/Hr
3.	Coal + Pet Coke or Lignite	26 MT/Hr or 50 MT/Hr	35.29 (Petcoke)	26 MT/Hr or 50 MT/Hr +35.29 MT/Hr
4.	HSD	2.564 KL/Hr	0.014 KL/Hr	2.578 KL/Hr
5.	Furnace Oil	NIL	0.1 KL/Hr	0.1 KL/Hr



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6.2 The Flue gas emission through stack attached to following utilities shall conform to the following standards

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
Existing					
1.	Boiler-1 (CEHP 1)	98 Meter Common stack (RCC 1)	Electrostatic Precipitator (ESP)	Particulate matter SO ₂ NO _x	100mg/NM ³ 600mg/NM ³ 600mg/NM ³
2.	Boiler-2 (CEHP2)				
3.	Boiler-3 (B&W)				
4.	Boiler-4 (IBIL)	85Meter (RCC 2)	ESP	Particulate matter SO ₂ NO _x	100mg/NM ³ 600mg/NM ³ 600mg/NM ³
5.	Boiler-5 (HPB3)	101 Meter Common stack (RCC 3)	ESP & Desulphurization by Lime Stone addition	Particulate matter SO ₂ NO _x	100mg/NM ³ 600mg/NM ³ 600mg/NM ³
6.	Boiler-6 (HPB4)				
7.	Power plant no 1 - 1250 KVA	20 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 PPM 50 PPM
8.	Power plant no 2 - 1250 KVA	20 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
9.	Power plant no 3 – 250 KVA	15 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
10.	Cement plant no1 - 320 KVA	10.7 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
11.	Cement plant no 2 - 60 kva	10.7 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
12.	Bicarb plant - 750 KVA	13 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
13.	CC Group -500 KVA	17 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
14.	DG Set -2000 KVA (Standby)	30 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
15.	DG Set -2000 KVA(Standby)	30 Meter	Acoustic Measure	Particulate matter SO ₂ NO _x	150 mg/ Nm ³ 100 PPM 50 PPM
16.	D G Set -2000 KVA (standby) captive	30 Meter	Acoustic Measure	Particulate matter SO ₂	150 mg/ Nm ³ 100 PPM

	power plant			NOx	50 PPM
17.	D G Set -2000 KVA (standby) captive power plant	30 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
18.	D G Set -250 KVA(standby) captive power plant	Ht. of the building + 3.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
19.	D G Set -250 KVA (standby) captive power plant	Ht. of the building + 3.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
20.	D G Set -1010 KVA (standby) Vacuum Salt Plant	Ht. of the building + 6.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
21.	D G Set -1010 KVA (standby) Chlor Alkali Plant	Ht. of the building 6.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
22.	D G Set -1010 KVA (standby) Chlor Alkali Plant	Ht. of the building 6.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
23.	D G Set -1010 KVA (standby) Effluent System	Ht. of the building 6.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
24.	D G Set -1010 KVA (standby) Effluent System	Ht. of the building 6.5 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
25.	D G Set -3350 KVA (standby) Effluent System	30 Meter	Acoustic Measure	Particulate matter SO ₂ NOx	150 mg/ Nm ³ 100 PPM 50 PPM
Proposed					
26.	Boiler-7 (Cap.300TPH)	136 Meter (RCC-4)	ESP & Desulphurization by Lime Stone	Particulate matter SO ₂ NOx	30 mg/Nm ³ 100 mg/Nm ³ 100 mg/ Nm ³

6.3 The process gas emission through stack attached to following utilities shall conform to the following standards:

Sr. No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
Existing					
1.	Foundry Induction Furnace	17 Meter	--	Particulate matter SO ₂ NOx	150mg/ Nm ³ 100mg/ Nm ³ 50mg/ Nm ³
2.	HCL Plant	26 Meter (each)	Water Scrubber for each unit	HCL	20 mg/ Nm ³
3.	Chlorine Plant	20 Meter Common Stack	Alkali Scrubber 2 Nos	CL ₂	9 mg/ Nm ³



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4.	Bromine Plant	12.2 Meter (Each)	Alkali Scrubber for each unit	Br ₂	2 mg/ Nm ³
5.	Cement Plant Raw Mill & Kiln	75 Meter	Bag Filter	Particulate matter SO ₂ NO _x	30 mg/ Nm ³ 100 mg/Nm ³ 1000 mg/Nm ³
6.	Cement Plant Coal mill old	39 Meter	Bag Filter	Particulate matter SO ₂ NO _x	30 mg/ Nm ³ 100mg/ Nm ³ 1000mg/Nm ³
7.	Cement Plant Coal mill new	39 Meter	Bag Filter	Particulate matter SO ₂ NO _x	30 mg/Nm ³ 100 mg/Nm ³ 1000 mg/Nm ³
8.	Cement Mill	27 Meter	Bag Filter	Particulate matter	30 mg/ Nm ³
9.	Cement Plant Packers	23 Meter	Bag Filter	Particulate matter	30 mg/ Nm ³
10.	Dryer Crusher	70 Meter	Bag Filter	Particulate matter	30 mg/ Nm ³
11.	Cooler	55 Meter	ESP	Particulate matter	30 mg/ Nm ³
12.	Alkali By Pass	35 Meter	Bag Filter	Particulate matter	30 mg/ Nm ³
13.	Drying unit of Monohydrate Plant	30 Meter	Bag Filter	Particulate matter	150 mg/Nm ³

6.4 Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986 for applicable parameters. NAAQ Standards are as per Annexure.

6.5 There shall be no any odorous gaseous emission or fugitive emission. Adequate preventive measures shall be taken thereof.

6.6 Noise level in and around the Industry in plant shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

6.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6.8 **D.G. Sets Conditions:**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981. Further, any applicable directions/ policy of MoEFCC, CPCB, GPCB and Hon. Courts regarding D.G. Set shall be complied with.

D.G. Set standards:-The flue gas emission through stack attached to D.G.Set shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

7. **AUTHORISATION UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT&HANDLING&TRANS BOUNDRY MOVEMENT) 'RULES-2016:**

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

7.1 Number of authorization and date of issue : 04/10/2023.

7.2 Reference of application no. 279253 and dated 27/06/2023.

7.3 Occupier/Operator of M/s Tata Chemical Ltd, Plot No.34 to 49,52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi, 23/3P, Mithapur-361345,Tal:Dwarka, Dist: Devbhoomi Dwarka is hereby granted an authorization based on the signed inspection report for generation, collection, storage, transport, disposal facilities as under.

Sr. No	Name of Hazardous Waste	Catg	Qty MT/Year			Mode of disposal
			Existing CCA	Proposed CCA-Amendment	Total after expansion	
1	Tarry residues and Still bottom from distillation TDI/ coal Tar	I-1.2	3000 MT/Year	---	3000 MT/Year	Reception, Collection & reused/ recycle for co-processing in cement kiln



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						within premises.
2	Sludge & filters contaminated with oil	I-3.3	200 MT/Year	---	200 MT/Year	Reception, Collection & reused/ recycle for co-processing in cement kiln within premises.
3	Organic residue from processes	I-4.4	15000 MT/Year	----	15000 MT/Year	Reception, Collection & reused/ recycle for co-processing in cement kiln within premises
4	Spent clay containing oil	I-4.5	15000 MT/Year		15000 MT/Year	Reception, Collection & reused/ recycle for co-processing in cement kiln within premises.
5	Used or Spent oil	I-5.1	2051MT/Year (Co-processing)72 MT/Year (Disposal through Recycler)	128MT/Year (Disposal to recycler)	2051 MT /Year(Co-Processing)200MT/Year (Disposal to recycler)	Reception, collection & reused/ recycler for co-processing in cement kiln within premises - Reception, collection, storage, transportation and disposal by selling to Registered Recyclers.
6	Waste or residues containing oil	I-5.2	2000 MT/Year (Co-processing) 12 MT /Year (Disposal through Recycler)	08 MT/Year (Disposal to recycler)	2000 (Co-Processing) 20 MT/Year (Disposal to Recycler)	Reception, collection & reused/ recycle for co-processing in cement kiln within premises Reception, collection, storage, transportation and disposal by selling to Registered Recyclers.
7	Phosphate sludge	I-12.5	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
8	Process wastes, residues & sludges (paint sludge)	I-21.1	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
9	Waste or residues (not made with vegetable or animal material)	I-23.1	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.

10	Process waste sludge / residues containing acid toxic metals, organic compounds	I-26.1	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
11	Dust from air filtration system	I-26.2	5000 MT/Year	---	5000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
12	Process residue and wastes	I-28.1	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
13	Spent catalyst	I-28.2	15000 MT/Year	---	15000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
14	Spent carbon	I-28.3	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
15	Off specification products	I-28.4	500 MT/Year	---	500 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
16	Date expired products	I-28.5	500 MT/Year	---	500 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
17	Spent solvent	I-28.6	15000 MT/Year	---	15000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
18	Process waster or residues	I-29.1	15000 MT/Year	---	15000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
19	Sludge containing residual pesticides	I-29.2	15000 MT/Year	---	15000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
20	Empty barrels/ containers/ liners contaminated with hazardous chemicals/ waste	I-33.1	1800 Nos./Year	8200 Nos./Year	10,000 Nos./Year	Collection, storage, transportation and disposal by selling to Registered Recyclers.



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21	Contaminated cotton rags or other cleaning materials (oily rags)	I-33.2	1000 MT/Year	---	1000 MT/Year	Reception, collection & reused/recycle for co-processing in cement kiln within premises.
22	Chemical-containing Residue arising from decontamination	I-34.1	15000 MT/Year	---	15000 MT/Year	Reception, collection & reused/recycle for co-processing in cement kiln within premises.
23	Exhaust air or gas cleaning residue	I-35.1	5000 MT/Year	---	5000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
24	Spent ion exchange resin containing toxic metal (plastic and resin waste)	I-35.2	507 MT/Year	---	507 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
25	Chemical sludge from waste water treatment	I-35.3	30,000 MT/Year	---	30,000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
26	Organic Residues	I-1.4	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
27	Spent Catalyst and molecular sieves	I-1.6	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
28	Sludge Containing Oil	I-2.2	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
29	Spent Catalyst	I-4.2	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
30	Distillation residues	I-20.3	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
31	Any Process or distillation residue	I-36.1	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.

32	Spent Carbon or filter medium	I-36.2	---	1000 MT/Year	1000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
Details of other industrial waste for co-processing in cement plant.						
1	Mixed waste liquid	----	16000 MT/Year	---	16000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
2	Mixed waste solid	----	6000 MT/Year	---	6000 MT/Year	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.
3	Solid waste (paper plastic, Dry Biomass)	----	10 Tons/Hr or 100 M3/Hr	---	10 Tons/Hr or 100 M3/Hr	Reception, collection & reused/ recycle for co-processing in cement kiln within premises.

7.4 The authorization shall be valid up to 11/08/2027.

7.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7.6 Terms and Conditions of the Authorisation:

- a) The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- b) The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
- c) The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- d) Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
- e) The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- f) The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- g) It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
- h) The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.



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- i) The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- j) The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- k) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- l) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- m) Annual return shall be filed by June 30th the period ensuring 31st March of the year.
- n) Industry shall submit annual report on or before 30th day of June following to the financial year to which that return relates.
- o) Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 on or before 30th day of June following to the financial year to which that return relates.
- p) In case of any accident, details of the same shall be submitted on Form-14 to Gujarat Pollution Control Board.
- q) As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- r) Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- s) In no case of any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- t) In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- u) Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- v) Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- w) Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises'

7.7 Other condition of Authorization:

- a. The waste generator shall be totally responsible for collection, storage, encapsulation, incineration, treatment, transportation and ultimate disposal of the wastes generated as per applicability in Para 7.3 (Table). The conditions stipulated in Annexure- III shall be complied with.
- b. Applicant shall manage hazardous waste referring to waste hierarchy i.e will choose best available option based on waste characteristics and available

operator and shall select disposal strategy following the Standard operating procedure and guidelines "Multiple hazardous wastes disposal options" published by the Board.

c. The inspection report based on which authorization is granted can be viewed by industry on GPCB XGN Portal on industry's XGN account.

8. Industry shall comply with following SPECIFIC CONDITIONS:

- 8.1 Applicant shall not start any other construction activities or project related activity which attracts prior Environment Clearance or Coastal Zone Clearance without clearances from the Ministry of Environment, Forests & Climate Change, New Delhi.
- 8.2 In no case additional land shall be used for industrial operation without applicable prior Environmental Clearance or consent approvals as applicable for the same.
- 8.3 Management of Solid Waste generated from industrial activities shall be as per the provisions of the Solid Waste Management Rules-2016 (solid waste as defined in Rule-3 (46) and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 8.4 Applicant shall comply with the provisions of the Plastic Waste Management Rules'2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 8.5 Applicant shall comply with the provisions of the E-Waste Management Rules'2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 8.6 Applicant shall comply with the provisions of the Construction and Demolition Waste Management Rules-2016 and has to comply with the guidelines published time to time by the Central Pollution Control Board, New Delhi.
- 8.7 CRZ notification and all Environmental Acts/ Rules/ Notifications and their amendments from time to time shall be complied with.
- 8.8 Applicant is also required to comply with the Manufacturing, storage and Import of Hazardous Chemicals rules- 1989 framed under the Environment (protection) Act-1986.
- 8.9 Applicant shall have to comply with 'CREP' action points in respect to applicable sectors. All applicable guidelines/ directives issued or being issued by MoEFCC, CPCB, DOEF or Hon'ble Court from time to time shall be complied with.
- 8.10 Applicant shall comply with provision of the Forest (Conservation Act-1980 and Rule- 1981. The Petroleum and Minerals (pipeline acquisition of right of user land) Act-1962.
- 8.11 Applicant shall have to obtain approval of chief controller of explosives for storage & handling updated disaster management plan along with onsite & off site Emergency plans
- 8.12 Applicant shall have to carry out mock drill both onsite and offsite for all the possible eventualities at regular interval of time. For any of the disastrous situations. Escape route shall have to be predefined, properly marked and shall be brought to the knowledge of the concerned.
- 8.13 Applicant shall have to carry out the regular health check-up of employee as per prescribed procedure under factory Act/ Rules.



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- 8.14 GPCB reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.
9. **Industry shall comply with following General CONDITIONS:**
- 9.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 9.2 Applicant shall also comply with the general conditions given in annexure.
- 9.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 9.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 9.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/ Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/ units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 9.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 9.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with provisions under the Water Act, Air Act and Hazardous Waste Rules under the E P Act.
- 9.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 9.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

**For and on behalf of
Gujarat Pollution Control Board**

A.J. Patel
20/10/23

(A.J.Patel)

Unit Head Jamnagar

Date:

NO.GPCB/CCA-JMN-51(36)/ID-17166/
TO,
M/s Tata Chemical Ltd,
Plot No.34 to 49, 52, 56, 57, 58/1, 59& 63 of VI, Surajkaradi ,23/3P,
Mithapur-361345,
Tal: Dwarka, Dist: Devbhoomi Dwarka

CCA GENERAL CONDITIONS - ANNEXURE-I

1. In case of any change either in products, its capacity or manufacturing process, the applicant shall have to obtain prior permission of this Board. The applicant shall not commence the production until consent under Water (Prevention and Control of Pollution) Act-1974, Air (Prevention and Control of Pollution) Act-1981 and authorization under the Hazardous Waste (Management, Handling & T.M.) Rules-2008 is obtained.
2. If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.
3. The applicant shall have to obtain P.L.I. Policy as per P.L.I. Act, 1991 and submit the copy of the same to the G.P.C.B.
4. The unit shall have and operate all the requisite equipments/facilities for prevention and control of efficiently all its effluent treatment plant/air pollution control equipments/ facilities for management and handling of hazardous wastes. Whenever the effluent treatment plant/air pollution control equipments/ facilities for hazardous waste or any part thereof are fully or partly non-operational for any reason whatsoever (whether for maintenance/repairs/electricity failure or otherwise) unit shall closedown its manufacturing/ processing activities and shall not restart it unless and until all its the effluent treatment plants/air pollution protection and control equipments and facilities including stack monitoring/ facilities for hazardous waste management and handling are fully operational.
5. The unit shall have and use only one outlet for the discharge of its effluent and no effluent shall be discharged without requisite treatment and without meeting with the GPCB norms. Such outlet shall be near the front gate/entrance of the unit. The unit shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even for transporting treated or untreated effluent within the factory premises, within effluent treatment plants or in the compound of the unit.
6. The unit shall, within one week from the date of issue of this order.
 - 6.1. Put up at the entrance the electricity consumer number and the name of the electricity consumers as on the record of the GEB/AEC.
 - 6.2. Make adequate lighting arrangements all around the Effluent Treatment Plants/ Air Pollution Control measures/ incinerator / facilities for hazardous management and handling also above the Boards mentioned in the above clause.
7. The unit shall maintain the records of production and consumption of electricity and water for each day during the period of production. The unit shall maintain separate figures for consumption of electricity for running the Air pollution control measures / incineration system by having a separate meter/sub- meter for each Air Pollution Control measures. The number of units consumed by operating the diesel generating sets, if any, shall also be maintained. In case of plants involving 'Bio-mass'

- treatment, for each addition of bio-mass time and quantity, should be recorded. The uptake rate of Oxygen of the bio-mass in the aeration basin and other parameters of biological system should be recorded, every day.
8. When electricity supply or water supply is disconnected in future on account of non-compliance with the GPCB norms or on account of the closure order, which may be passed by the court or by the Govt., /GPCB under any statutory provisions relating to environmental protection and prevention and control of pollution.
 - 8.1. The unit shall not use any diesel generating set or any other alternative source of energy or water tankers from outside for continuing the production activities.
 9. "Flow Meters" should be installed at inlet and outlet of Effluent Treatment Plant (ETP thereafter).
 10. All the chemicals and nutrients, which are required to be added/dosed any where in the ETP. should be so added by using "Metering Pumps" only.
 11. The printed log-books shall be maintained and get them certified for:-
 - 12.1 Energy/Fuel Consumption/Raw material consumption and quantity of products manufactured.
 - 12.2 Waste water/gaseous/ hazardous waste flow at inlet & outlet of E.T.P. & air pollution control measures/ incinerator.
 - 12.3 Quantity of sludge generated/ treated/ stored/ reused/ disposed off separately for each type of hazardous waste.
 - 12.4 Laboratory analysis/reports for each of the specified parameters of liquid effluents, gaseous discharge and hazardous waste sample.
 12. Low NOx burners may be provided to avoid excessive formulation of NOx. Only LSIIS will be used as fuel during the critical months to ensure that SO2 levels in the ambient air is within the norm specified.
 13. A copy of approved On-site Emergency Plan as required under the Rules 13 and 14 of the Handling, Manufacture, Storage and Import of the Hazardous Chemicals Rules, 1989 should be submitted to the Board.
 14. The funds earmarked for the Environmental protection measures should not be diverted for any other purpose and year wise expenditure should be reported to this Board and to the Government.
 15. Storm water shall not be mixed with the industrial effluent. Disposal system for storm water shall be provided separately.
 16. Good house keeping shall be maintained within the factory and industrial premises. All pipes, vents, joints, valves and drains shall be leak proof. They should be checked periodically and arrangements thereof shall be indicated in the On-site Emergency Plan. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
 17. The directives issued by the Board from time to time in view of direction issued by the Honorable High Court of Gujarat in the matter of S.C.A.770/95 shall have to be complied with.

18. The applicant shall make an application for renewal of the consent at least 60 days before the date of expiry of the consent.

PENALTY PROVISIONS:

If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for the action under section 5 of the E(P) Act and also prosecution under Section 43 & 44 and other penal provisions of the Water Act and under section 37, 38, 39 and other penal provisions of the Air Act & under section 15 of the E(P) Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Acts.

NOTE:

The Board reserves the right to review and/or revoke the consent/ authorization and/or make variations in the conditions that the Board deems fit in accordance with provisions of the Rules/Acts.

**NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD
NOTIFICATION**

New Delhi, the 18th November, 2009

No.B-29016/20/90/PCI-L—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), and in super session of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted average	Concentration in Ambient Air		Methods of Measurement
			Industrial, Residential, Rural and Other Area	Ecologically sensitive area (notified by Central Govt.)	
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual*	50	20	<ul style="list-style-type: none"> • Improved West and Geake • Ultraviolet fluorescence
		24 hours**	80	80	
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual*	40	30	<ul style="list-style-type: none"> • Modified Jacob & Hochheiser (Na-Arsenite) • Chemiluminescence
		24 hours**	80	80	
3	Particulate Matter (size less than 10 µm) or PM ₁₀ µg/m ³	Annual*	60	60	<ul style="list-style-type: none"> • Gravimetric • TOEM • Beta attenuation
		24 hours**	100	100	
4	Particulate Matter (size less than 2.5 microns) or PM _{2.5} µg/m ³	Annual*	40	40	<ul style="list-style-type: none"> • Gravimetric • TOEM • Beta attenuation
		24 hours**	60	60	
5	Ozone (O ₃) µg/m ³	8 hours **	100	100	<ul style="list-style-type: none"> • UV photometric • Chemiluminescence • Chemical method
		1 hour **	180	180	
6	Lead (Pb) µg/m ³	Annual*	0.5	0.5	<ul style="list-style-type: none"> • ASS / ICP method after sampling on EPM 2000 or equivalent filter paper • ED - XRF using Teflon filter
		24 hours**	1.0	1.0	

(1)	(2)	(3)	(4)	(5)	(6)
7	Carbon Monoxide (CO) mg/m ³	8 hours**	2	2	Non Dispersive Infra RED (NDIR) Spectroscopy
		1 hour**	4	4	
8	Ammonia (NH ₃) μg/m ³	Annual*	100	100	<ul style="list-style-type: none"> • Chemiluminescence • Indophenol blue method
		24 hours**	400	400	
9	Benzene (C ₆ H ₆) μg/m ³	Annual*	5	5	<ul style="list-style-type: none"> • Gas chromatography based continuous analyser • Adsorption and desorption followed by GC analysis
10	Benzo (a) Pyrene (BaP) – particulate phase only ng/m ³	Annual*	1	1	Solvent extraction followed by HPLC / GC analysis
11	Arsenic (As) ng/m ³	Annual*	6	6	AAS / ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni) ng/m ³	Annual*	20	20	AAS / ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note: Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

Gujarat Pollution Control Board,
Head Office, "Paryavaran Bhavan"
Sector: 10-A, Gandhinagar

Circular

Subject: Retrofitting of emission control devices/equipment in DG Sets with capacity of 125 KVA and above in State of Gujarat-reg.

Whereas, the Particulate Matter emissions due to operation of Gen-sets have also been identified as one of the major sources of emissions in the National Clean Air Programme and by the Hon'ble National Green Tribunal, Original Application No. 681/2018.

Whereas, the Government of India, MoEF&CC has launched the National Clean Air Programme (NCAP) for the prevention, control and abatement of air pollution level in the country at an urban and regional level. The Government of India, recognizes major sources of air pollution such as vehicles, DG sets, construction dust etc. As per National Clean Air Programme (NCAP), Government of India, Diesel Generator sets as a major source of air pollution in Indian cities and states.

Whereas, there is a plan for national level target of 30 % reduction of PM10 & PM2.5 concentration in the ambient air under the National Clean Air Programme (NCAP), Govt. of India, wherein the Hon'ble NGT vide order dated 06/08/2019 has observed that the timeline to reduce the air pollution by 30 % needs to be reduced and the target of reduction needs to be increased, having regard to adverse effect on public health and in view of constitutional mandate of fundamental right to breathe clean air. It further states, that the air pollution caused by DG sets need to be a part of the action plans, which may, if necessary, require retrofitting of **Emission Control Devices/ Equipment** on generators already in use" and

Now, therefore, with the above background, and in functions of the Board under section 17 (1) J read and exercise of power vested with the Board under section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and section 5 of the Environment (Protection) Act 1986, all the industries and the establishments operating DG sets of capacity 125 KVA and above, within the jurisdiction of the state of Gujarat, are hereby directed to:

1. Retrofit all operational DG sets of capacity 125 KVA and above with an **Emission Control Device I Equipment** having a minimum specified Particulate Matter capturing efficiency of at least 70 % in 5 mode D2 cycle. The Emission Control Device/Equipment must be tested as per ISO-8178-5 (Reciprocating International Combustion Engines-Exhaust Emission measurement Part-5: Test Fuels) mode D2 cycle for equivalent KVA rating by one of the five Central Pollution Control Board, Govt. of India, recognized/approved laboratories as given below:

- Automotive Research Association of India, Pune (Maharashtra)
- International Centre for Automotive Technology, Manesar (Haryana)
- Indian Oil Corporation, Research and Development Centre, Faridabad (Haryana)
- Indian Institute Petroleum, Dehradun (Uttarakhand); or
- Vehicle Research Development Establishment, Ahmednagar (Maharashtra)

(or)

Circular

2. Shifting to gas based generators by employing new gas based generators or retrofitting the existing DG sets for partial gas usage.

This is to be compiled within a period of 120 days from the date of issuance of this order to all stakeholders.

It is therefore, enforced upon all the industries and the establishments within the jurisdiction of the State of Gujarat operating DG sets of 125 KVA and above, to comply with the above said directions in the stipulated time period, failing which action as warranted under the provisions of Environment (Protection) Act, 1986 and Air (Prevention and Control of Pollution) Act, 1981 shall be initiated.

The receipt of the circular shall be acknowledged within fifteen days of the receipt of the direction.



(A V SHAH)

MEMBER SECRETARY

No: GPCB/Air Action-03 (1)(E) 599145

Date: 27 AUG 2021

To,

1. Hon'ble Additional Chief Secretary, Forest and Environment Department
2. PS-Chairman
3. All Unit Heads, GPCB
4. All Regional Officers, GPCB
5. Website- GPCB

Annexure- III

Responsibilities of the occupier for management of hazardous and other wastes:

1. The occupier shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorized actual user or shall be disposed of in an authorized facility.
3. The transportation of the hazardous wastes shall be in accordance with provisions of these rules
4. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information to be provided to GPCB.
5. The occupier shall take all the steps while managing hazardous and other wastes to
 - a. Contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and
 - b. Provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
6. The Hazardous wastes shall be handled only in such facilities as may be authorized by GPCB
7. The occupier shall maintain the records of hazardous wastes handled by the occupier in Form 3 and prepare and submit to GPCB, an annual return containing the details specified in Form 4 to be submitted to GPCB on or before 30th June for the preceding financial year.
8. An application for the renewal of an authorization shall be made in Form I before its expiry.
9. The occupier shall take all steps, wherever required, for reduction and prevention of the waste generated or for recycling or reuse and comply the conditions specified in the authorization.
10. The persons authorized shall not rent, lend, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
11. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and other Waste Rules, 2016.
12. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
13. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control board in Form 4 by 30th day of June of every year for the preceding period April to March.
14. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat pollution control board.
15. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable

16. Empty drums and containers of toxic and hazard material shall be treated as per guidelines published for "management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat pollution control Board regularly.
17. Unit shall take all the concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
18. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme court Order in W.P. No. 657 dated 14th October, 2003.

Storage of hazardous and other wastes:

1. The occupiers of facilities may store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilization of such wastes and make these records available for inspection
2. Provided that the state Pollution Control Board may extend the said period of ninety days in the following cases, namely:
3. Small generators (up to ten tones per annum) up to one hundred and eighty days of their annual capacity;
4. Actual users and disposal facility operators up to one hundred and eighty days of their annual capacity,
5. Occupiers who do not have access to any treatment, storage, disposal facility in the concerned state; or
6. The waste which needs to be specifically stored for development of a process for its recycling, recovery, pre-processing, co-processing or utilization;
7. In any other case, on justifiable grounds up to one hundred and eighty days.

The export of hazardous waste shall be done in accordance with the hazardous and other waste (Management & Transboundary Movement) Rules, 2016.

1. Procedure for export of Hazardous and other wastes from India:
2. Any occupier intending to export waste specified in Part A of Schedule III, Part B of Schedule III and Schedule VI, shall make an application in Form 5 along with insurance cover to the Ministry of Environment, Forest and Climate Change for The proposed transboundary movement of the hazardous and other wastes together with the prior informed consent in writing from the importing country in respect of wastes specified in Part A of Schedule III and Schedule VI
3. On receipt of an application under sub-rule (1), the Ministry of Environment, Forest and Climate Change may give permission for the proposed within a period of sixty days from the date of submission of complete application and may impose such conditions as it may consider necessary.
4. The ministry of Environment, Forests and Climate Change shall forward a copy of the permission granted under sub-rule (2) to the State Pollution Control Board of the state where the waste is generated and the Pollution Control Board

of the state where the port of export is located and the concerned Port and Customs authorities for ensuring compliance of the conditions of the export permission.

5. The exporter shall ensure that no consignment is shipped before the informed consent is received from the importing country, wherever applicable.
6. The exporter shall also ensure that the shipment is accompanied with movement document in form 6.
7. The exporter of the hazardous and other wastes shall maintain the records of the hazardous or other waste exported by him in Form 3 and the record so maintained be available for inspection.

Packaging and labelling:

1. Any occupier handling hazardous or other wastes and operator of the treatment, storage and disposal facility shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8.
2. The label shall be of non-washable material, weather proof and easily visible.

Transportation of the hazardous and other waste

1. The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the central government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
2. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
3. In case of transportation of hazardous and other wastes for final disposal to a facility existing in a State other than the State where waste is generated, the sender shall obtain a 'No Objection Certificate' from the State Pollution Control Board of both the States.
4. In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, the sender shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
5. In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of origin and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
6. In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of the sender or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility should be clearly indicated in the manifest
7. The authorisation for transport shall be obtained either by the sender or the

receiver on whose behalf the transport is being arranged.

Manifest system (Movement Document) to be used within the country only:

The sender of the waste shall prepare online manifest in GPCB XGN portal and followed procedure including GPS tracking vehicle system.

Inward no 285

167

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TATA CHEMICALS LTD
RECEIVED
- 1 NOV 2023
(Speed post)
RAITHAPUR-361 245.





RG311374735IN

168

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GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector No. 10-A, Gandhinagar-382 010.



₹45.00

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RLAD
382010 28.10.2023
A426 00258971



Your Positive Attitude for Control for Pollution is welcome

Item No.3

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

ORIGINAL APPLICATION NO.218 OF 2023 (WZ)

Devram Vala Ghoda

.... Applicant

Versus

The Member Secretary, Gujarat Pollution
Control Board and another

....Respondents

Date of hearing : 12.03.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : ----

Respondents : Mr. Maulik Nanavati, Advocate for R-1 - GPCB

ORDER

1. None has appeared from the side of the applicant despite the applicant having been informed by the Registry through e-mail dated 11.03.2024 about this matter being listed for hearing today.

2. From the side of respondent No.1 – GPCB, learned counsel Mr. Maulik Nanavati has appeared.

3. We have taken cognizance in the present matter on a complaint dated 30.10.2023 made by the applicant – Devram Vala Ghoda, wherein we had asked for a report to be submitted by respondent No.1 – GPCB, which has been submitted on 07.02.2024 (date of the e-mail through which the same has been submitted), wherein following conclusion has been drawn :

“(1) Hon’ble NGT has passed order to check the truthfulness of complaint made by Shree Devrambhai Valabhai Ghoda dated: 30/10/2023 and Regional Officer Gujarat Pollution control Board has done a site verification on dated: 21/12/2023 with collective grab sampling of ground water samples from mentioned villages in complaint, Ambient air quality monitoring

from nearby three locations as well as Process & Flue gas stack monitoring at source. As per Site inspection and observation made from site as well as looking to the Analysis Report M/s. Tata Chemicals Limited is complying with Environmental standards and direction / suggestions given by GPCB as well as Schedule-1 Environmental Auditors from time to time. As per site inspection no any substance found as per allegations made by complainer in written complaint.

(2) Unit shall have to explore possibilities of reuse/recycle settled solids.”

4. This is an exhaustive report, based on which the conclusion drawn states that M/s Tata Chemicals Ltd, which operates soda ash plant at Mithapur since 1943 at Survey Nos.34 to 49, 52, 56, 57, 58/1, 59 and 63 and 23/3 P of village Surajkarandi, Taluka Dwarka, District Devbhumi Dwarka, had been granted Environmental Clearance (EC) dated 05.07.2019 by respondent No.1 – GPCB and CCA was also granted by the State Pollution Control Board (annexed at Annexure-E1). No violation was found based on the samples taken from three locations and that respondent 2 – Industry was found to have complied with all the environmental standards. Therefore, the allegations made by the applicant in the complaint were found to be untrue.

5. In view of the report submitted by respondent No.1 – GPCB, we dispose of this Original Application.

6. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 12, 2024
O.A. No.218/2023 (WZ)
Npj

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/WRIT PETITION (PIL) NO. 264 of 2017**

=====

DEVRAM VALA GHODA CHARAN
Versus

STATE OF GUJARAT & 8 other(s)

=====

Appearance:
MR AJ YAGNIK(1372) for the Applicant(s) No. 1
MR NIRAL R MEHTA(3001) for the Opponent(s) No. 4
MR SAURABH SOPARKAR SENIOR ADVOCATE WITH MS GRISHMA
AHUJA, SHALIN JANI, NISHANT DOSHI, ADVOCATES FOR SHARDUL
AMARCHAND MANGALDAS AND CO(8426) for the Opponent(s) No. 9
=====CORAM: HONOURABLE THE ACTING CHIEF JUSTICE ANANT S. DAVE
and
HONOURABLE MR.JUSTICE BIREN VAISHNAV

Date : 25/04/2019

ORAL ORDER
(PER : HONOURABLE THE ACTING CHIEF JUSTICE ANANT S. DAVE)

Heard learned counsels for the parties and considered the order dated 18.04.2014 passed by the 2nd Additional Sessions Judge, Khambhalia and subsequent notice dated 05.09.2017 issued by the Deputy Collector and Sub-Divisional Magistrate, Dwarka in exercise of powers under Section 133 of the Code of Criminal Procedure, 1973. Order dated 18.04.2014 read as under:

" :: ORDER ::

The applicant company succeeds. The



revision application is hereby allowed with no order as to costs.

The matter is remanded back to learned Sub-divisional Magistrate, Dwarka for its fresh disposal. The learned Sub-Divisional Magistrate, Dwarka is hereby directed to give opportunity to the applicant company to submit its reply on record and he is further directed to record evidence of both the parties in the matter and conduct the case as if it is a summons case and thereafter to give its verdict only after giving reasonable opportunity of making submissions to both the parties in the matter.

Order pronounced in the open Court on today the 18th April, 2014."

It is brought to our notice that the Sub-Divisional Magistrate, Dwarka has called upon affected parties to represent their case.

In view of the above, we dispose of this petition, at this stage, with a direction to the Sub-Divisional Magistrate, Dwarka to decide the issue preferably within a period of 3 months from the receipt of the writ of this order. It will be open for the parties to raise admissible contentions in accordance with law before the Sub-Divisional Magistrate, Dwarka with regard to subject matter of this petition.



Direct service is permitted.

Liberty reserved, as prayed to approach this Court, upon outcome of the above proceedings.

(ANANT S. DAVE, ACJ)

(BIREN VAISHNAV, J)

P. SUBRAHMANYAM

175 **72**
સબ ડીવીઝનલ મેજિસ્ટ્રેટ અને પ્રાંત અધિકારીની કચેરી, ઢ્વારકા

ટેલીફોન નં.૦૨૮૯૨ ૨૩૫૭૩૩ ઈ-મેઇલ:-dwarkaprant@gmail.com

નં.મેજ/૧૧૧૯/૨જી.નં.૦૧/૨૦૧૮
નમુના નં.૨૩

તા.૨૯/૦૯/૨૦૨૧

શ્રી દેવરામભાઈ વાલાભાઈ વિગેરે,
રે.દેવપરા, સુરજકરાડી, તા.ઢ્વારકા.

...ફરિયાદી

વિરૂદ્ધ

મેનેજરશ્રી,
તાતા કેમીકલ્સ કંપની લી.,
મુ.મીઠાપુર. તા.ઢ્વારકા.

...સામાવાળા

વિષય:- દેવપરા ગામે તાતા કેમીકલ્સ લી. મીઠાપુર ઢ્વારા રજકણો, સિમેન્ટની ડસ્ટ,
ઝેરીગેસ, બાબતે સી.આર.પી.સી.ની કલમ ૧૩૩ મુજબ પગલાં લેવા બાબત.

:: // ઠરાવ // ::

આ કેસની ટુંકમાં હકીકત એવી છે કે, શ્રી દેવરામ વાલા ઘોડા વિગેરે, ઠે.દેવપરા, સુરજકરાડી, તા.ઢ્વારકા ઢ્વારા તા.૧૦/૦૫/૨૦૧૨ થી અત્રેની કોર્ટમાં સી.આર.પી.સી.ની કલમ-૧૩૩ હેઠળ ફરીયાદ અરજી દાખલ કરેલ હતી. જેમાં ફરીયાદી ઢ્વારા દાદ માંગવામાં આવેલ હતી કે, સુરજકરાડી ગામના દેવપરા વિસ્તાર નજીક ૧૦૦-મીટરના અંતરે મીઠાપુર મુકામે તાતા કેમીકલ્સ કંપનીનો સીમેન્ટ પ્લાન્ટ આવેલ છે. જેમાંથી નીકળતા સીમેન્ટની ડસ્ટ, સીમેન્ટના કેમીકલ્સવાળા રજકણો, ઝેરી ગેસનો ઉપદ્રવ ખુબ જ વધી જવાથી દેવપરાવાસીઓ ખૂબ જ મરણ જનક સ્થિતિમાં મુકાઈ ગયેલ છે અને ઝેરી ગેસ કેમીકલ્સવાળા રજકણો સીમેન્ટની ડસ્ટના કારણે વયોવૃદ્ધ માણસોને શ્વાસની બિમારી, હૃદય રોગની બિમારી, પથ્થરીની બિમારી તથા કેમીકલ્સની રજકણોના કારણે થતી બિમારીઓ લાગુ પડી ગયેલ છે. કેમીકલ્સના રજકણો આરોગ્યને ગુકશાન કરે છે. જેથી આ જાહેર ઉપદ્રવ દૂર કરવા સી.આર.પી.સી.ની કલમ-૧૩૩ હેઠળ હુકમ કરવા ફરીયાદ અરજીમાં દાદ માંગવામાં આવેલ હતી. આ ફરીયાદ અરજી અત્રેની કોર્ટના સી.આર.પી.સી.ની કલમ-૧૩૩ ના રજીસ્ટરે કેસ નં.૦૩/૨૦૧૩ થી દાખલ કરી પક્ષકારોને નોટીસ ઈશ્યુ કરી સુનાવણી હાથ ધરવામાં આવેલ હતી. સુનાવણીના અંતે હુકમ કરવામાં આવેલ હતો કે મે.તાતા કેમીકલ્સ કંપનીનો સીમેન્ટ પ્લાન્ટ વિસ્તારનો ભાગ દેવપરાના રહેણાંક વિસ્તાર તરફ આવેલ છે. તથા તેની હવાની દિશા પણ સીમેન્ટ પ્લાન્ટથી દેવપરા ગામ તરફ જણાયેલ. ઓદ્યોગીક એકમના સીમેન્ટ પ્લાન્ટમાંથી રો મીલ સેક્શન, સાયલો, કન્વેયર બેલ્ટ્સ, બેગ ફીલ્ટર્સ વિગેરે જગ્યાએથી પુષ્કળ એમીશન જણાયેલ. આ બાબત સમાજની તંદુરસ્તી, શારિરીક સુખાકારી અને જાહેર આરોગ્યને સ્પર્શતી હોય, તાતા કેમીકલ્સ



કંપની લીમીટેડને સદરહું ત્રાસદાયક બાબત એક માસમાં દૂર કરવા તા.૦૧/૦૩/૨૦૧૪ ના રોજ અત્રેની કોર્ટથી હુકમ કરવામાં આવેલ.

તાતા કેમીકલ્સ કંપની, મીઠાપુર દ્વારા અત્રેની કોર્ટના ઉપરોક્ત હુકમ વિરુદ્ધમાં નામ.એડીશનલ સેશન્સ જજ સાહેબની કોર્ટ, ખંભાળીયામાં રીવીઝન અરજી નં.ફોજ.રીવી/અપીલ/અરજી નં.૦૬/૨૦૧૪ થી દાખલ કરવામાં આવેલ હતી. આ રીવીઝન અરજી અન્વયે એડીશનલ સેશન્સ જજ સાહેબના તા.૧૮/૦૪/૨૦૧૪ ના હુકમથી તાતા કેમીકલ્સ કંપનીની રીવીઝન અરજી માન્ય રાખી બંને પક્ષકારોને પુરતા આધાર પુરાવા રજુ કરવાની તક આપીને નિર્ણય કરવા કેસ અત્રેની કોર્ટમાં રીમાન્ડ કરવામાં આવેલ હતો. આ કેસ સી.આર.પી.સી.ની કલમ-૧૩૩ ના રજીસ્ટરે લઈ પક્ષકારોને સુનાવણી માટે વિવિધ મુદતો મુકરર કરવામાં આવેલ. તા.૧૨/૧૦/૨૦૧૫ ના રોજ તાતા કંપની તરફથી ફરીયાદ અરજી અન્વયે જવાબ અને ઈન્વાર્ચન્મેન્ટ મોનીટરીંગ રીપોર્ટ રજુ કરવામાં આવેલ.

તા.૧૩/૧૦/૨૦૧૫ ના રોજની મુદતે ફરીયાદી દેવરામ વાલા ઘોડા તરફથી ફરીયાદ અરજી સબંધે લેખિત રજુઆત કરવામાં આવી અને ક્રમ ૧ થી ૧૪ મુજબના દસ્તાવેજ પુરાવા રજુ કરવામાં આવ્યા. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે. તા.૦૩/૦૫/૨૦૧૮ ના રોજ ફરીયાદી દેવરામ વાલા ઘોડા તરફથી સરકારશ્રીના લગત વિભાગના રોજકામ, નિવેદનો, નોટીસો, લેબોરેટરી રીપોર્ટ્સ, અહેવાલો અને પંચનામા વિગેરે કુલ-૧૨૫ પાનાનું સાહીત્ય રજુ કરેલ જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે. તા.૦૩/૦૫/૨૦૧૮ ના રોજ તાતા કંપની તરફથી પ્રદુષણ અટકાવવા અંગે લીધેલ પગલાં અંગે અહેવાલ રજુ કરેલ છે ઉપરાંત ક્રમ ૧ થી ૧૫ ના દસ્તાવેજ પુરાવા રજુ કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, ગાંધીનગર તરફથી તા.૧૪/૦૫/૨૦૧૮ ના રોજ તાતા કેમીલ્સ લીમીટેડ, મીઠાપુર દ્વારા ઉડતી રજકણો, સિમેન્ટની ડસ્ટ, ઝેરી ગેસ બાબતે સી.આર.પી.સી.ની કલમ-૧૩૩ હેઠળ ચાલતા કેસ અન્વયે સ્થળ તપાસ કરી વિગતવાર અહેવાલ રજુ કરવામાં આવેલ.

તા.૧૭/૦૭/૨૦૧૮ ના રોજ તાતા કંપની તરફથી તા.૦૩/૦૫/૨૦૧૮ ના રોજ અરજદાર તરફથી રજુ થયેલ દસ્તાવેજ પુરાવા વિગેરેના જવાબ/ખુલાસા રજુ કરેલ છે. પ્રદુષણ નિયંત્રણ બોર્ડની તા.૧૬/૦૬/૨૦૧૮ ના રોજ તાતા કંપનીની વિઝીટ અન્વયે તા.૧૭/૦૭/૨૦૧૮ ના રોજ તાતા કંપની તરફથી પુર્તતા અહેવાલ રજુ થયેલ છે.ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ દ્વારા તા.૧૭/૦૭/૨૦૧૮ ના રોજ ફરીયાદીશ્રી દેવરામ વાલા ઘોડાને સાથે રાખીને તાતા કેમીકલ્સ લીમીટેડ, મીઠાપુરની મુલાકાત લઈ સીમેન્ટ પ્લાન્ટની ચીમનીઓ સાથે લગાડેલ ઓનલાઈન મીટર કે જે કેન્દ્રીય પ્રદુષણ નિયંત્રણ બોર્ડ, દિલ્હીના સર્વર સાથે જોડાયેલ છે. જેનું રીડીંગ લઈ અહેવાલ રજુ કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખેલ છે.

ફરીયાદી દ્વારા નામ.હાઈકોર્ટમાં રીટપીટીશન (પી.આઈ.એલ.) નં.૨૬૪/૨૦૧૭ થી દાખલ કરવામાં આવેલ જે અંગે તા.૨૫/૦૪/૨૦૧૯ ના રોજ નામ.કોર્ટના ઓરલ ઓર્ડરથી સમયમર્યાદામાં આ કેસનો નિકાલ કરવા અને જરૂરી દિશાનિર્દેશ સાથે આ પીટીશનનો નિકાલ કરવામાં આવેલ હતો.

તા.૨૮/૦૮/૨૦૧૯ ના રોજ ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, જામનગરના અધિકારીઓ તેમજ ચીફ ઓફીસરશ્રી, ઓખા, ફરીયાદી તેમજ તેમના વકીલશ્રી તેમજ અમારી રૂબરૂમાં સ્થળ તપાસ કરી પંચરોજકામ કરવામાં આવેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

તા.૦૩/૦૯/૨૦૧૯ ના રોજ ફરીયાદીશ્રી દેવરામ વાલા ઘોડા તરફથી ફિમીનલ પ્રોસીઝર કોડ કલમ-૧૩૩ હેઠળ કાર્યવાહી થવા અરજી રજુ કરવામાં આવી. તા.૦૩/૦૯/૨૦૧૯ ના રોજ ફરીયાદી તરફથી રજુ કરવામાં આવેલ અરજીના જવાબમાં તાતા કંપની તરફથી તા.૦૯/૧૨/૨૦૧૯ ના રોજ જવાબ રજુ કરવામાં આવેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

તા.૧૭/૦૯/૨૦૨૦ ના રોજ ફરીયાદીશ્રી દેવરામ વાલા ઘોડા દ્વારા કેસ તાત્કાલીક ચલાવવા રજુઆત કરેલ છે. ઉપરાંત ફિમીનલ પ્રોસીઝર કોડ કલમ-૧૩૯ મુજબ સ્થાનિક તપાસ કરવા તેમજ સાહેદી આપવા માટે નિષ્ણાંતોને હાજર રેખાવવા માટે રજુઆત કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

તા.૦૮/૧૦/૨૦૨૦ ના રોજ પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, જામનગર દ્વારા તાતા કેમીકલ્સ, મીઠાપુરને આપવામાં આવેલ એન.ઓ.સી. તથા કન્સેન્ટની નકલ તેમજ કંપનીમાં છેલ્લી ૨ મુલાકાત અહેવાલની નકલ રજુ કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, જામનગર દ્વારા તા.૦૫/૧૧/૨૦૨૦ ના જાવક થી કંપની મારફત ફેલાતા પ્રદુષણ અંગેનો અહેવાલ રજુ કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

તા.૦૯/૧૧/૨૦૨૦ ના રોજની ફરીયાદીની અરજી મુજબ ફિ.કો.પ્રો.કો. કલમ-૧૩૯ મુજબ સ્થાનિક સ્થળ તપાસ કરવા રજુઆત કરેલ છે. જે રજુઆત અન્વયે અત્રે થી તાલુકા આરોગ્ય અધિકારીશ્રી, રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, ચીફ ઓફીસરશ્રી, ઓખા અને પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડને તાતા કેમીકલ્સ કંપની મારફત દેવપરા અને આજુ-બાજુના વિસ્તારમાં ફેલાવાતા પ્રદુષણ અંગે સ્થાનિકે તપાસ કરી અહેવાલ રજુ કરવા જણાવવામાં આવેલ.તા.૦૯/૧૧/૨૦૨૦ ના રોજ તાતા કંપની તરફથી તા.૦૯/૧૨/૨૦૧૯ ના રોજની અરજીના અનુસંધાને લેખિત દલીલ રજુ કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

તા.૨૪/૧૧/૨૦૨૦ ના રોજ તાતા કંપની તરફથી ફરીયાદી તરફથી કરવામાં આવેલ તા.૦૩/૦૯/૨૦૧૯ ના રોજના આક્ષેપો અંગેનો જવાબ રજુ કરેલ છે. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

ચીફ ઓફીસરશ્રી, ઓખા નગરપાલિકાના તા.૦૭/૦૬/૨૦૨૧ ના જાવક નં.૧૬૫/૨૦૨૧ થી ઓખા નગરપાલિકા દ્વારા કંપનીને પ્રદુષણ થતું અટકાવવા આપેલ નોટીસ સાથેનો અહેવાલ રજુ કરેલ છે. ઉપરાંત તા.૦૮/૦૬/૨૦૨૧ ના રોજ રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, મરીન નેશનલ પાર્ક, ઢારકા દ્વારા અહેવાલ રજુ કરવામાં આવેલ છે તેમજ તાલુકા હેલ્થ ઓફીસરશ્રી, ઢારકા દ્વારા તા.૧૪/૦૬/૨૦૨૧ ના રોજ અહેવાલ રજુ કરવામાં આવેલ છે. જે મુજબ આ વિસ્તારના લોકોની વસ્તી પ્રમાણે લોકોમાં જે રોગો જોવા મળેલ છે તે સામાન્ય ગણી શકાય તેવા છે. પ્રાદેશિક અધિકારીશ્રી, પ્રદુષણ નિયંત્રણ બોર્ડ, જામનગર તરફથી તા.૦૭/૦૬/૨૦૨૧ ના રોજ અહેવાલ રજુ કરવામાં આવેલ છે. જે અહેવાલ મુજબ ફરીયાદીશ્રી દેવરામ વાલા ઘોડા તથા અન્ય જુદા-જુદા કુલ-૧૮ પત્રોના સંદર્ભથી મે.તાતા કેમીકલ્સ લીમીટેડની ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડના અધિકારીશ્રીઓ દ્વારા તા.૧૧/૦૨/૨૦૨૧ ના રોજ ફરીયાદીશ્રીને સાથે રાખી મુલાકાત લેવામાં આવેલ છે. સદરહું મુલાકાત દરમિયાન કુલ-૫ સેમ્પલ પૃથ્થકરણ અર્થે એકત્રીત કરવામાં આવેલ જેમાં ચીમનીમાંથી ઘુમાડાનું એક સેમ્પલ, જોખમી ઘન કચરાનું એક સેમ્પલ તેમજ ત્રણ ગંદા પાણીના નમૂના એકત્રીત કરેલ જેના પૃથ્થકરણ અહેવાલને જોતા તે બોર્ડ દ્વારા આપવામાં આવેલા ધારાધોરણ મુજબ જોવા મળેલ.બોર્ડ દ્વારા એકમને આપેલ સીસીએ માં જુદા-જુદા પેરામીટરસ (પ્રદુષકો) માટે ધોરણ નક્કિ કરી આપવામાં આવેલ છે. જો તે ધારાધોરણ કરતાં જે તે પ્રદુષકનું વધારે રીઝલ્ટ આવે તો એકમ સામે વિવિધ પર્યાવરણીય કાયદા અન્વયે પગલાં ભરવામાં આવે છે. એકમ દ્વારા બેસાડવામાં આવેલ ઓનલાઇન મોનીટરીંગ સીસ્ટમ કેન્દ્રીય પ્રદુષણ નિયંત્રણ બોર્ડના સર્વર સાથે કનેક્ટીવીટી ધરાવે છે. તેમજ એકમ દ્વારા એમ્બિયન્ટ મોનીટરીંગ માટે દેવપરા ગામ સહિત જુદા-જુદા સ્થળે વ્યાપક હવાના નમૂના લેવામાં આવે છે. તે ડેટા બોર્ડને પણ રજુ કરવામાં આવે છે. એકમ દ્વારા ડસ્ટીંગ ફેલાતું અટકાવી શકાય તે માટે હવા પ્રદુષણ નિયંત્રણ સાધનો કાર્યક્ષમતાથી નિયમીતરૂપે ચલાવવામાં આવે તેમજ મટીરીયલ લોડીંગ-અનલોડીંગ સમયે તદઉપરાંત પરીસરમાં અને આસપાસના વિસ્તાર નજીક પાણીનો છટકાવ નિયમીત કરવામાં આવે તેવા પગલાંઓ એકમ દ્વારા લેવાના રહે છે. મુલાકાત સમયે એકમને લેખિતમાં સુચનો આપવામાં આવેલ. જે કેસ પેપર્સ સાથે સામેલ રાખવામાં આવેલ છે.

તા.૧૪/૦૬/૨૦૨૧ ના રોજ તાતા કંપની તરફથી આખરી લેખિત રજુઆત રજુ કરવામાં આવેલ છે. જેની ટુંકમાં રજુઆત એવી છે કે, સમાજની તંદુરસ્તી કે શારીરિક સુખાકારી માટે નુકસાનકારક કે સમાજને હાની થાય તેવી તાકીદની ભયજનક (ઇમીનેન્ટ હેઝર) સ્થિતિ નિર્માણ પામેલ નથી. પ્રદુષણનું સ્તર બોર્ડ દ્વારા નિયત કરેલ ધારા ધોરણ મુજબ છે. આથી આ કેસ સી.આર.પી.સી.કો.કલમ-૧૩૩ હેઠળ ચલાવવા પાત્ર નથી. સી.આર.પી.સી.ની કલમ-૧૩૩ની માં જોગવાઈ છે કે, મેજિસ્ટ્રેટ કોર્ટને યોગ્ય લાગે તે પુરાવો લીધા પછી એમ લાગ કે કોઈ વ્યાપાર કે ધંધો ચલાવવો સમાજની તંદુરસ્તી માટે કે શારિરિક સુખાકારી માટે નુકસાનકારક છે અને એટલા માટે વ્યાપાર કે ધંધાની મનાઈ કરવી જોઈએ અથવા તો એમનું નિયમન કરવું જોઈએ અથવા માલિકે

વ્યાપારીમાલ દૂર કરવો જોઈએ કે રાખવાનું નિયમન કરવું જોઈએ ત્યારે તે મેજિસ્ટ્રેટ અડચણ કે ત્રાસદાયક કૃત્ય કરનારને અથવા વ્યાપાર કે ધંધો કરનારને કબજેદાર કે તેનું નિયંત્રણ કરનારને શરતી હુકમ કરી તે હુકમમાં જણાવેલ સમયમાં (૧) તે અડચણ કે ત્રાસદાયક બાબત દૂર કરવા (૨) તે વ્યાપાર કે ધંધો ન કરવા અથવા આદેશ આપવામાં આવે તે રીતે તેને ખસેડવા કે નિયમન કરવા ફરમાવી શકશે અને આ અધિનિયમમાં જણાવેલી રીતે તે હુકમ શા માટે કાયમી ના કરવો તેનું કારણ દર્શાવવા ફરમાવી શકશે, તે અંગેની રજુઆત કરેલ છે.

::// અવલોકન //::

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ દ્વારા તાતા કેમીકલ્સ યુનિટની અવાર નવાર મુલાકાત લઈ વિવિધ જગ્યાએથી જમીન, પાણી અને હવાના નમૂનાનું પૃથ્થકરણ કરી અહેવાલ રજુ કરવામાં આવેલ છે. અલગ-અલગ તારીખોએ રજુ કરવામાં આવેલ સદરહું અહેવાલનો અભ્યાસ કરવામાં આવ્યો. બોર્ડ તરફથી કંપનીને પ્રદુષણ દૂર કરવા માટે જરૂરી સૂચનો આપવામાં આવેલ. જેનો પુર્તતા રીપોર્ટ કંપની તરફથી રજુ કરવામાં આવેલ છે. તાલુકા આરોગ્ય અધિકારીશ્રી, દ્વારકા તરફથી દેવપરા તેમજ આજુબાજુ વિસ્તાના દર્દીઓનું સર્વે કરી અહેવાલ આપવામાં આવેલ છે તા.૧૧/૧૧/૨૦૨૦ ના અહેવાલ મુજબ દેવપરાના આજુ-બાજુના વિસ્તારમાં હાઉસ-ટુ-હાઉસ સર્વેનું આયોજન કરેલ જે દર્દીઓનું મેડીકલ ઓફીસર દ્વારા તપાસ કરતાં એવું તારણ કાઢવામાં આવેલ છે કે, દેવપરા વિસ્તારમાં વિવિધ પ્રકારના દર્દીઓ જેવા કે, હૃદય રોગ, પથ્થરી, શ્વાસ લેવામાં તકલીફ, ચામડીના રોગો, શરદી-ઉધરસ, ડાયાબિટીશ કે કેન્સર વિગેરે રોગોના દર્દીઓ મળી આવેલ છે. જેનું મેડીકલ ઓફીસરશ્રી દ્વારા તપાસ કરતાં એવું તારણ કાઢવામાં આવેલ છે કે, સમગ્ર ઓખામંડળમાં આ બિમારીઓનું પ્રમાણ જોવા મળે છે અને ત્યાંની વસ્તી પ્રમાણે જે રોગોના દર્દીઓ છે તેથી વધારે નથી તેમજ ગંભીર નથી. તાતા કંપની દ્વારા જે સીમેન્ટ બનાવવામાં આવે છે તે ઘણા વર્ષોથી ચાલુ છે અને તેની કોઈ આડઅસર આ રોગોને લાગુ પડતી નથી. રેન્જ ફોરેસ્ટ ઓફીસરશ્રી, મરીન નેશનલ પાર્ક, દ્વારકાના અહેવાલ મુજબ તાતા કંપની મારફત જે પાઈપ લાઈન દ્વારા સમુદ્રમાં પાણીનો નિકાલ કરવામાં આવે છે તે પાણી હાનિકારક છે કે નહિ તે કામગીરી ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ દ્વારા કરવામાં આવે છે. કંપની દ્વારા પાણીના નિકાલવાળા સ્થળે પાણીની ગુણવત્તા તપાસવા માટે મશીન મુકવામાં આવેલ છે. જે મશીનના ડેટા ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડને ઓનલાઈન મળતા રહે છે. પાણીમાં હાનિકારક કેમીકલ્સ હોય તેવું તેઓના ધ્યાને આવેલ નથી.

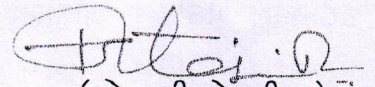
આ કામે સી.આર.પી.સી. ૧૯૭૩ ની કલમ-૧૩૩(૧) (ખ) ની જોગવાઈ અને પ્રદુષણ તથા આરોગ્ય વિષયક નિષ્ણાંતોના અહેવાલ ધ્યાને લેતા ટાટા કેમીકલ્સ લીમીટેડ, મીઠાપુરના સીમેન્ટ પ્લાન્ટના પ્રદુષણને કારણે દેવપરા ગામના તથા આજુબાજુના વિસ્તારમાં રહેતાં લોકોની તંદુરસ્તી માટે નુકશાનકારક પ્રદુષણ થાય છે તેવું સાબિત થતું નથી. આ કામે વાદીશ્રી ટાટા કેમીકલ્સ લીમીટેડ, મીઠાપુરના સીમેન્ટ પ્લાન્ટના પ્રદુષણથી જ દેવપરા ગામના તથા આજુબાજુના વિસ્તારમાં રહેતા લોકોનું જાહેર આરોગ્ય જોખમાય છે લોકોની તંદુરસ્તીને નુકશાનકારક છે તેના સમર્થનમાં

વિશ્વાસપાત્ર પુરાવા રજુ કરવામાં નિષ્ફળ ગયેલ છે. આ કામે વાદીશ્રીની ફરીયાદ અરજી, દસ્તાવેજી આધારો સામાવાળાની લેખિત રજુઆત તથા વિષય નિષ્ણાંતના અહેવાલો ધ્યાને લેતા વાદીશ્રીની ફરીયાદ અરજી સી.આર.પી.સી.૧૯૭૩ ની કલમ-૧૩૩ હેઠળ ગ્રાહ્ય રાખવા પાત્ર જણાતી નથી. આથી આ કામે નીચે મુજબ હુકમ કરવામાં આવે છે.

-// હુકમ // -

- (૧) વાદીશ્રીએ સી.આર.પી.સી. કલમ-૧૩૩ હેઠળ કરેલ ફરીયાદ અરજી નામંજુર કરવા હુકમ કરવામાં આવે છે.
- (૨) ટાટા કેમીકલ્સ લીમીટેડ, મીઠાપુરનાઓએ લોકોના જાહેર આરોગ્યને ધ્યાનમાં રાખી પ્રદુષણ નિયંત્રણ માટે નિયત થયેલ માપદંડો અને ધારાધોરણનું પાલન કરવાનું રહેશે.
- (૩) પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, જામનગરનાઓએ સમયાંતરે ટાટા કેમીકલ્સ લીમીટેડ, મીઠાપુરના ઓદ્યોગિક એકમ(સીમેન્ટ પ્લાન્ટ)ની તપાસણી કરી પ્રદુષણનું સ્તર નિયત થયેલ માપદંડોથી વધે નહીં તે અંગે તકેદારી રાખવા હુકમ કરવામાં આવે છે.
- (૪) ઠરાવની પક્ષકારોને જાણ કરવી.
આજ રોજ તારીખ ૨૯^{મી} સપ્ટેમ્બર - ૨૦૨૧ ના રોજ મારી સહી તથા કોર્ટના સિક્કા સાથે હુકમ બહાર પાડ્યો.




(એન.ડી.મેટારીયા)
સબ ડીવીઝનલ મેજિસ્ટ્રેટ
ઢ્રારકા

નકલ રવાના :-

- (૧) દેવરામ વાલાભાઈ ચારણ .વિ
ઠે. દેવપરા , સુરજકરાડી તા.ઢ્રારકા.
- (૨) મેનેજરશ્રી,
ટાટા કેમીકલ્સ કંપની લી.
મીઠાપુર તા:ઢ્રારકા.
- (૩) વાદીના વકીલશ્રી,
જી.એ.વાઘેલા
ઠે. નરસૈયા ચોક, વેરાડ નાકા બહાર,
મું.તા.ભાણવડ, જી.દેવભુમિ ઢ્રારકા
- (૪) પ્રતિવાદીના વકીલશ્રી,
વી.એમ ચોહાણ
ઠે. સ્વામીનારાયણ નિવાસ,
શાક માર્કેટ સામે, સુરજકરાડી, તા.ઢ્રારકા.
- (૫) હુકમની ફાઇલે



સ્કાન્ડ,
પ્રાંત અધિકારી ની કચેરી
૨૦ ૨૦૨૧



Sub-Divisional Magistrate and Prant Officer Office, Dwarka

Telephone No.: 02806 235733

E-mail: dwarkaprast@gmail.com

No.: MEJI/1119/Reg. No. 01/2018

Sample No.: 23

Date: 28/08/2021

Shri Devrambhai Valabhai and others,

Residing at Devpara, Surajkaradi,

Taluka Dwarka.

.... Complainant

Versus

Manager, Tata Chemicals Company Ltd.,

Mithapur, Taluka Dwarka.

.... Respondent

Subject: Action to be taken under Section 133 of CrPC regarding dust particles, cement dust, and toxic gases emitted by Tata Chemicals Ltd., Mithapur, in Devpara village.

Resolution:

The facts of the case are briefly as follows: Shri Devrambhai Vala Ghoda and others, residents of Devpara, Surajkaradi, Taluka Dwarka, filed a complaint under Section 133 of the CrPC in this court on 10/05/2012. In the complaint, the applicants sought relief, stating that the cement plant of Tata Chemicals

Company, located approximately 100 meters from the Devpara area near Surajkaradi village in Mithapur, has been causing severe disturbances due to the emission of cement dust, chemical-laden particles, and toxic gases. These emissions have led to life-threatening conditions for the residents of Devpara. The toxic gases and chemical-laden particles have caused respiratory diseases, heart diseases, kidney stones, and other ailments related to the chemical dust. These emissions are harmful to public health. Therefore, the applicants sought an order under Section 133 of CrPC to remove this public nuisance. The complaint was registered under Case No. 03/2013 in the Section 133 register of this court, and notices were issued to the parties for hearings. After the hearings, the court ordered that the cement plant area of Tata Chemicals Company is located near the residential area of Devpara and that the wind direction also flows from the cement plant toward Devpara village. Significant emissions were observed from the industrial unit's cement plant, including emissions from raw mill sections, silos, conveyor belts, bag filters, etc. This matter pertains to public health, physical well-being, and general public welfare. Therefore, Tata Chemicals Company Limited was ordered by this court on 01/03/2014 to address and eliminate the hazardous situation within one month.

Tata Chemicals Company, Mithapur, filed Revision Application No. FOJ.Revision/Appeal/06/2014 against the aforementioned order of this court in the Hon'ble Additional Sessions Judge's Court, Khambhaliya. Following the

revision application, the Additional Sessions Judge, by order dated 18/04/2014, allowed Tata Chemicals Company's revision application. The case was remanded back to this court for a decision after giving both parties an opportunity to present adequate evidence. The case was registered under Section 133 of the CrPC, and hearing dates were scheduled for both parties. On 12/10/2015, Tata Chemicals submitted a response to the complaint application, along with an Environmental Monitoring Report.

On 13/10/2015, the complainant, Devrambhai Vala Ghoda, submitted a written statement regarding the complaint application and presented documentary evidence numbered 1 to 14, which were included with the case papers. On 03/05/2018, the complainant, Devrambhai Vala Ghoda, submitted relevant departmental records, statements, notices, laboratory reports, findings, and panchanamas from the government, totaling 125 pages, which were also included with the case papers. On the same date, Tata Chemicals submitted a report regarding the measures taken to control pollution and provided documentary evidence numbered 1 to 15, which were also included with the case papers.

The Regional Officer, Gujarat Pollution Control Board (GPCB), Gandhinagar, conducted a site inspection regarding the case under Section 133 of the CrPC related to flying dust particles, cement dust, and toxic gases from Tata Chemicals Limited, Mithapur, and submitted a detailed report on 14/05/2018.

On 17/07/2018, Tata Chemicals submitted a response/clarification regarding the documentary evidence presented by the complainant on 03/05/2018. Following a visit by the Pollution Control Board on 16/06/2018, Tata Chemicals submitted a compliance report on 17/07/2018. On 17/07/2018, the Gujarat Pollution Control Board, in the presence of the complainant, Devrambhai Vala Ghoda, conducted a site visit to Tata Chemicals Limited, Mithapur, to inspect the cement plant chimneys equipped with online meters linked to the Central Pollution Control Board's server in Delhi. The readings were taken, and a report was submitted, which was included with the case papers.

The complainant filed Writ Petition (PIL) No. 264/2017 in the Hon'ble High Court. On 25/04/2019, the court disposed of the petition with oral orders to conclude the case within the stipulated time along with necessary directives.

On 28/08/2019, officials from the Gujarat Pollution Control Board (GPCB), Jamnagar, the Chief Officer of Okha, the complainant, their advocate, and our team conducted a site inspection and prepared a Panch Rojkam, which has been included in the case papers.

On 03/09/2019, the complainant, Shri Devrambhai Vala Ghoda, submitted an application for action under Section 133 of the Criminal Procedure Code (CrPC). In response to the application, Tata Chemicals submitted their reply on 09/12/2019, which has been included in the case papers.

On 17/09/2020, the complainant, Shri Devrambhai Vala Ghoda, requested an expedited hearing of the case. Additionally, they submitted an application under Section 139 of the CrPC for a local investigation and to have experts present to provide evidence. This submission has been included in the case papers.

On 08/10/2020, the Regional Officer of the Gujarat Pollution Control Board (GPCB), Jamnagar, submitted a copy of the NOC and consent provided to Tata Chemicals, as well as reports from the last two visits to the company. These have been included in the case papers.

On 05/11/2020, the Regional Officer of GPCB, Jamnagar, submitted a report regarding the pollution caused by Tata Chemicals. This report has also been included in the case papers.

On 09/11/2020, as per the complainant's application, a request was made under Section 139 of the CrPC for a local site inspection. Following this request, the Taluka Health Officer, Range Forest Officer, Chief Officer, Okha, and the Regional Officer of GPCB were directed to conduct a local investigation regarding the pollution caused by Tata Chemicals in Devpara and the surrounding areas and submit a report.

On 09/12/2019, Tata Chemicals submitted written arguments in continuation of their earlier application. These have been included in the case papers.

On 24/11/2020, Tata Chemicals submitted their response to the allegations made by the complainant on 03/09/2019. This response has also been included in the case papers.

The Chief Officer of Okha Municipality, via Outward No. 165/2021 dated 07/06/2021, submitted a report along with a notice issued to the company to prevent pollution. Additionally, on 08/06/2021, the Range Forest Officer, Marine National Park, Dwarka, submitted a report. The Taluka Health Officer, Dwarka, also submitted a report on 14/06/2021, stating that the diseases observed in the population of the area can be considered general. The Regional Officer of the Pollution Control Board, Jamnagar, submitted a report on 07/06/2021. According

to the report, in connection with 18 different letters, including those from the complainant Shri Devrambhai Vala Ghoda, officials from Gujarat Pollution Control Board (GPCB) visited Tata Chemicals Limited on 11/02/2021 with the complainant. During the visit, a total of 5 samples were collected for analysis: one sample of smoke from the chimney, one sample of hazardous solid waste, and three samples of wastewater. The analysis reports of these samples were found to be within the standards prescribed by the board. The board sets specific standards for various parameters (pollutants) in the Consent to Establish/Operate (CC&A) issued to the unit. If results exceed these standards, appropriate actions are taken under various environmental laws. The online monitoring system installed by the unit is connected to the Central Pollution Control Board's server. Additionally, the unit collects extensive ambient air samples, including from the Devpara village and other locations, and submits the data to the board. The unit is required to ensure the effective operation of air pollution control equipment to prevent dust emissions. Regular water sprinkling is to be carried out during material loading/unloading and in the surrounding areas. During the visit, written suggestions were provided to the unit. These documents have been included with the case papers.

On Date: 14/06/2021 Tata company submitted its final written representation, stating in summary that no imminent danger or urgent hazardous situation has arisen that could harm public health or physical well-being. The level of pollution

is within the standards prescribed by the board. Hence, this case does not fall under the purview of Section 133 of the CrPC. Section 133 of the CrPC provides that if a magistrate, after taking evidence as deemed appropriate, finds that a business or trade is harmful to public health or physical well-being and should therefore be prohibited or regulated, or that the owner should remove or regulate such trade or material, the magistrate may issue a conditional order directing the removal of the nuisance or regulating the trade within the specified period. The person concerned must then explain why the said order should not be made permanent. This representation has been submitted accordingly.

:: Observations ::

The Gujarat Pollution Control Board (GPCB) has periodically inspected Tata Chemicals' unit, collected soil, water, and air samples from various locations, and submitted reports. After studying the reports submitted on different dates, it was observed that the board had issued necessary instructions to the company for controlling pollution. Compliance reports regarding these instructions were submitted by the company. The Taluka Health Officer, Dwarka, conducted a survey of patients in Devpara and the surrounding areas. According to the report dated 11/11/2020, a house-to-house survey was conducted, and patients were examined by a Medical Officer. It was concluded that various diseases such as heart conditions, kidney stones, respiratory issues, skin diseases, colds, diabetes,

and cancer were found in the Devpara region. However, the Medical Officer concluded that the prevalence of these diseases across the entire Okhamandal area is proportional to the local population and not excessive or severe. The Tata company's cement production has been operational for several years and has no apparent adverse impact on these diseases. As per the report from the Range Forest Officer, Marine National Park, Dwarka, the water discharged into the sea through pipelines by Tata Company is monitored by the GPCB. The company has installed machines at the discharge site to test the water quality. The data from these machines is shared online with the GPCB. It has been observed that no harmful chemicals have been found in the discharged water.

In this case, considering the provisions of Section 133(1)(b) of the CrPC, 1973, and the reports of pollution and health experts, it is not proven that the pollution caused by the cement plant of Tata Chemicals Limited, Mithapur, is harmful to the health of the residents of Devpara village and the surrounding areas. The plaintiff has failed to provide reliable evidence to prove that the public health of the residents of Devpara village and nearby areas is endangered due to the pollution caused by Tata Chemicals Limited, Mithapur's cement plant. Taking into account the plaintiff's complaint, documentary evidence, the defendant's written representation, and expert reports, the plaintiff's complaint under Section 133 of the CrPC, 1973, is not found admissible. Therefore, the following order is issued in this case:

Order

1. The plaintiff's complaint application under Section 133 of the CrPC is dismissed.
2. Tata Chemicals Limited, Mithapur, must comply with the prescribed pollution control standards and guidelines, keeping public health in mind.
3. The Regional Officer of the Gujarat Pollution Control Board, Jamnagar, is directed to periodically inspect Tata Chemicals Limited, Mithapur's industrial unit (cement plant), and ensure that the pollution levels do not exceed the prescribed standards.
4. Inform the parties of this order.

Issued on this day, 29th September 2021, with my signature and the seal of the court.

Revisional Magistrate

(N.D. Bhetariya)

Sub-Divisional Magistrate

Dwarka

Copies forwarded to:

1. Devram Valabhai Charan

Address: Devpara, Surajkaradi, Taluka Dwarka.

2. Manager, Tata Chemicals Company Ltd.

Mithapur, Taluka Dwarka.

3. Plaintiff's Advocate,

G.A. Vaghela,

Address: Narsaiya Chowk, Verad Naka Bahar,

Taluka Bhanvad, District Devbhoomi Dwarka.

4. Defendant's Advocate,

V.M. Chohan,

Address: Swaminarayan Nivas, Opposite

Vegetable Market, Surajkaradi, Taluka Dwarka.

5. Case File

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सत्यमेव जयते

જિલ્લા ન્યાયાલય દેવભૂમિ દ્વારકા - ગુજરાત

District Court Devbhumi Dwarka - Gujarat

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Case Number	FIR Number	Party Name	Advocate Name
Case Code	Act	Case Type	

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ADDL. COURT-DWARKA

Case Details

Case Type	Filing Number	Filing Date	Registration Number	Registration Date	CNR Number
CR RA - CRIMINAL REVISION APPLICATION	24/2021	17-12-2021	24/2021	17-12-2021	GJDW080006722021

Case Status

First Hearing Date	Next Hearing Date	Case Status	Stage of Case	Court Number and Judge
25-January-2022	20-January-2025	Pending	FINAL HEARING	1-ADDL.DISTRICT & SESSIONS JUDGE

Petitioner and Advocate

1) DEVRAMBHAI VALABHAI GHODA
Advocate - G A VAGHELA

Respondent and Advocate

1) TATA CHEMICALS LIMITED
Advocate - V M CHAUHAN

2) GOVERNMENT OF GUJARAT
Advocate - DGP

Acts

Under Act(s)	Under Section(s)
CODE OF CRIMINAL PROCEDURE, 1973	397,

Case History

Registration Number	Judge	Business On Date	Hearing Date	Purpose of hearing
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>25-01-2022</u>	04-03-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>04-03-2022</u>	11-04-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>11-04-2022</u>	19-05-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>19-05-2022</u>	24-06-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>24-06-2022</u>	05-08-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>05-08-2022</u>	09-09-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>09-09-2022</u>	10-10-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>10-10-2022</u>	21-11-2022	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>21-11-2022</u>	14-12-2022	PROCESS TO RESPONDENTS

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Registration Number	Judge	Business On Date	Hearing Date	Purpose of hearing
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>14-12-2022</u>	04-01-2023	PROCESS TO RESPONDENTS
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>04-01-2023</u>	15-02-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>15-02-2023</u>	29-03-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>29-03-2023</u>	27-04-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>27-04-2023</u>	25-05-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>25-05-2023</u>	21-06-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>21-06-2023</u>	25-07-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>25-07-2023</u>	17-08-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>17-08-2023</u>	09-10-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>09-10-2023</u>	06-11-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>06-11-2023</u>	26-12-2023	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>26-12-2023</u>	30-01-2024	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>30-01-2024</u>	05-03-2024	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>05-03-2024</u>	20-04-2024	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>20-04-2024</u>	27-06-2024	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>27-06-2024</u>	16-08-2024	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>16-08-2024</u>	04-10-2024	FINAL HEARING

195**92**

Registration Number	Judge	Business On Date	Hearing Date	Purpose of hearing
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>04-10-2024</u>	25-11-2024	FINAL HEARING
24/2021	ADDL.DISTRICT & SESSIONS JUDGE	<u>25-11-2024</u>	20-01-2025	FINAL HEARING

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Last Updated: **Jan 09, 2025**



(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

**ORIGINAL APPLICATION NO.218 OF 2023 (WZ)
(LETTER PETITION NO.61 OF 2023)
(Complaint dated 30.10.2023)**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

ORDER

1. Perused the report of learned Registrar dated 06.11.2023 on a complaint dated 30.10.2023 made by one Devram Vala Ghoda, R/o Devpura, Post Surajkaradi, District Devbhumi Dwaraka (Gujarat) against the company by name Tata Chemicals Ltd., at Devpara, alleging therein that the Said company is raising a cement plant which is causing huge air pollution due to dust particles emanating from the cement plant. The said pollution is gravely affecting the agricultural land and animals and human habitation and is also adversely impacting on the drinking water resources like well, ponds, which are getting polluted because of dusting.
2. Considering the facts stated in the complaint, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) as to the truthfulness of the contents of the aforesaid complaint and the action taken at their end, if any, within four weeks.
3. This report shall be submitted by the GPCB by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDC, within a period of four weeks.
4. A copy of this order along with the copy of complaint be sent to the above mentioned Authority i.e. the Member Secretary, GPCB for compliance as above.
5. The Registry is directed to register this Letter Petition as Original Application.

Dinesh Kumar Singh, JM

Date : 02.12.2023

Dr. Vijay Kulkarni, EM

SHRI R. MUKUNDAN SAHAR
TATA CHEMICALS LTD
MUMBAI

March 30th Oct 2023

Joint Secretary,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhavan,
Ali Ganj, Jorbagh Road,
New Delhi- 110

Recd
21/10/23
SR

Subject: - Complaint about Pollution caused by Tata Chemicals Ltd. Mithapur in Devpara, Bhinrana, Padli, Lalpur, Arambhda, etc. Villages and about dumping toxic chemicals in the sea and regarding the dumped lye heaps.

Respected Sir,

We are resident of Devpara village of Devbhumi Dwarka District. App.4000 people are living in Devpara village and mostly lived of malhari cast they also work of serve animal husbandry and business of milk seller. App. 2000 animal like cows, buffelow, goat, many other animals are living in devpara village. Before cement plant established, we were three times cultivation of agriculture. now a day we are not cultivated on agriculture land due to dusting by cement plant. The fertility of agriculture land in nearby devpara village has been reduced due to air pollution. Wells, ponds and drinking water of villages are impact because dusting of cement plant. Air pollution by cement plant village devpara due to this dusting breathing problem is facing by the villagers of Devpara.

Cement plant Of Tata chemicals ltd nearest app. 200 metre of devpara village. They also started the cement plant is date of 19th September 1993. They also production of cement name of "shudh cement"

Many times we are complaint again air pollution by Tata cement for impact on health problem like skin, breathing and many health problem to the Gujarat pollution control board and they have many times site visit with community see the impact and cement plant high dust emission observed from raw mill, alkali bypass and other cooler stack exist in unit cement plant, dust from the plant impact the common lands and roads nearby. Air pollution more than permissible limited non-compliance under CCA Condition. But company they have not set up air pollution control equipment because of impact on people health problem.

The Ministry had through its **circular dated 7th September 2017** has said that the project proponent must submit a certified compliance report of an existing project, in case of expansions. As it is evident from this circular, compliance of existing conditions is a requirement before any clearance for expansion is granted. We would like to bring to the notice of the EAC that the company has not been complying with the following specific and general conditions given in the Environmental Clearance granted to it on 20.11.2000.

A. Specific Condition:

1. Gaseous and particulate matter emission from various units should conform to the standards prescribed by state pollution Control Board. At no time the particulate emission should exceed 50 mg/Nm³. Interlocking system should be provided in the pollution control equipment. Whenever pollution controls equipment not working. The respective units are shut down automatically. This is not being complied, for that pollution board has issued show cause notice.
2. Install online ambient air quality in kiln chimney and raw mill chimney of cement plant. This has not been complied till date. For this pollution boards has given written instruction in their visit report.
3. As per the condition given in environment clearance, green belt of minimum 25 acre should be developed to mitigate the effects of fugitive emission. Here company has developed greenbelt in some areas only under this condition Due to this dusting is continues increasing.

B. General Condition:

4. Proper housekeeping must be maintained within and outside the plant. It is not being complied. For this pollution board has issued visit report and even notice.
5. As per Para 4 of environment clearance, if compliance of EC condition is not satisfactory then ministry can cancel the clearance A series of the non-compliance were observed through inspection reports of the past three years, which clearly highlights the violations of the company and the impact that has been caused due to the same. Few past years company continued non-compliance were observed. Following is a list of the inspection report and notices issue to the company between 2015-2018 and the impact that are being faced due to these non-compliances.

❖ **Inspection Report by Gujarat pollution control board to the company.**

Date of inspection report	Condition observed not being complied with	Impact
GPCB-1.7.2014	-Development greenbelt at earliest where ever the development of the greenbelt is pending in company area. -Provide curtain from top to bottom at new lime stone crusher area to prevent dusting.	-Company has not developed the green belt towards village Devpara and wall is also broken. -Company has not provided cover on stacks due to dusting occurs
GPCB – 10.1.2017	-During visit high dust emissions observed from raw mill, Alkali bypass and Cooler stack exit. -Raise boundary wall height up to 9 meter towards devapara. -Huge quantity of dusting was observed at limestone transfer point in material handling yard.	-Due to this dusting is happening in nearby villages and there is serious health impact on the animals and peoples. -Till date the boundary wall was not made towards devapara village. -Dusting was observed due to irregular cleaning in company premises.

GPCB-26.7.2018	During visit written instruction. Back side of cement plant of Raise boundary wall height up to 20ft and make wind barrier and then this side develop green belt towards devpara village.	Due to this dusting is happening in nearby villages and there is serious health impact on the animals and peoples. -Till date the boundary wall was not made towards devapara village. Company has not developed the green belt towards village Devpara
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❖ Notice issued by Gujarat pollution control board to the company.

Notice issued and date	Observations made	Impact
Direction notices on 02.03.2017	a) High Dust emission observed from raw mill, alkali bypass and cooler stack exit in unit cement plant. b) The level of So ₂ and No _x were observed higher than the limits in online meters attached to the stacks of HPB-4, CEHP-1 and CEHP-2 boiler. c) During the visit sprinkler of coal conveyor belt was not in working in material handling area and fugitive dust emission was observed.	-Dust from the plant impacts the common lands and roads nearby. - Higher levels of the emissions increases the air pollution levels.
Improvement notices on 15.04.2017.	a) Reduce the height of the limestone and coal stacks. b) Water sprinkling system to be installation at loading unloading points in the coal yard. c) Covering of the limestone stack and sifting of the limestone at designated place from the boundary wall of devpara.	-Company is not complying with the notice because water sprinkling is not carried out during loading unloading in coal yard or material handling yard due to this dusting is happening in nearby area and coal and limestone stacks are not covered due to this land is degraded in village padli, devpara and nearby area.
Show cause notice on 15.04.2017	a) During the site visit, the level of (PM ₁₀) is observed more than the norms by the machine kept on terrace of primary school in village. Devapara. b) Salt transporting trucks should cover with tarpaulin which was not fulfilled. (Annexure-11)	-Quantity of Air is observed more than the norms by the machine kept on the terrace of primary school of village devpara due to this dusting breathing problem is facing by the school children of village devpara. -The open trucks for the transportation of salt from samlasar to company leads to spillage of salt on the roads and the agriculture land of the village are degraded.

Despite several directions, show cause and improvement notices issued by the pollution board, there is no change in the situation even today, there is no improvement seen of any type. Company is non-complying with the conditions given as per the Environmental Impact Notification and this there is no change in the pollution on ground level, due to this company should not be given permission for expansion. It has been impacting the lives and livelihoods of the people living here by polluting the land, water, and air in the region.

Tata Chemicals has been, as clearly as shown by the reports and notices issued by the GPCB and other evidences submitted, not complying with conditions given to it in the Environmental Clearance. This is in addition to being in violation of the environmental law, is causing an everyday impact on the lives and livelihoods of the people living in this area. We therefore request you Save the Community's livelihood and health problem.

Thanking you

દેવરામ વાલા

Yours sincerely

Devram Vala Ghoda,
Charan Area,
Village-Devpara,
Dist-Devabhumi dwarka,
State- Gujarat.
MOB-+919727435237



March 10th Jan 2024

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Joint Secretary,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhavan,
Ali Ganj, Jorbagh Road,
New Delhi- 110

SHRI N CHANDRASEKHAR SHED
TATA CHEMICALS LTD
MUMBAI

Subject: - Complaint about Pollution caused by Tata Chemicals Ltd. Mithapur in Devpara, Bhimrana, Padli, Arambhda, Hamusar etc. Villages and about dumping toxic chemicals in the sea and regarding the dumped lye heaps.

Respected Sir,

We are resident of Devpara village of Devbhumi Dwarka District. App. 4000 people are living in Devpara village and mostly lived of mahdhari cast they also work of serve animal husbandry and business of milk seller. App. 2000 animal like cows, buffelows, goat, many other animals are living in devpara village. Before cement plant established, we were three times cultivation of agriculture. now a day we are not cultivated on agriculture land due to dusting by cement plant. The fertility of agriculture land in nearby devpara village has been reduced due to air pollution. Wells, ponds and drinking water of villages are impact because dusting of cement plant. Air pollution by cement plant village devpara due to this dusting breathing problem is facing by the villagers of Devpara.

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Many times, we are complaint again air pollution by Tata cement for impact on health problem like skin, breathing and many health problems to the Gujarat pollution control board and they have many times site visit with community see the impact and cement plant high dust emission observed from raw mill, alkali bypass and other cooler stack exist in unit cement plant, dust from the plant impact the common lands and roads nearby. Air pollution more than permissible limited non-compliance under CCA Condition. But company they have not set up air pollution control equipment because of impact on people health problem.

The Ministry had through its circular dated 7th September 2017 has said that the project proponent must submit a certified compliance report of an existing project, in case of expansions. As it is evident from this circular, compliance of existing conditions is a requirement before any clearance for expansion is granted. We would like to bring to the notice of the EAC that the company has not been complying with the following specific and general conditions given in the Environmental Clearance granted to it on 20.11.2000.

A. Specific Condition:

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emission should exceed 50 mg/Nm³. Interlocking system should be provided in the pollution control equipment. Whenever pollution controls equipment not working. The respective units are shut down automatically. This is not being complied, for that pollution board has issued show cause notice.

2. Install online ambient air quality in kiln chimney and raw mill chimney of cement plant. This has not been complied till date. For this pollution boards has given written instruction in their visit report.
3. As per the condition given in environment clearance, green belt of minimum 25 acre should be developed to mitigate the effects of fugitive emission. Here company has developed greenbelt in some areas only under this condition Due to this dusting is continues increasing.

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GPCB – 10.1.2017	-During visit high dust emissions observed from raw mill, Alkali bypass and Cooler stack exit. -Raise boundary wall height up to 9 meters towards devapara. -Huge quantity of dusting was observed at limestone transfer point in material handling yard.	-Due to this dusting is happening in nearby villages and there is serious health impact on the animals and peoples. -Till date the boundary wall was not made towards devapara village. -Dusting was observed due to irregular cleaning in company premises.
GPCB-26.7.2018	During visit written instruction. Back side of cement plant of Raise boundary wall height up to 20ft and make wind barrier and then this side develop green belt towards devparavillage.	Due to this dusting is happening in nearby villages and there is serious health impact on the animals and peoples. -Till date the boundary wall was not made towards devapara village. Company has not developed the green belt towards village Devpara

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Notice issued and date	Observations made	Impact
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Improvement notices on 15.04.2017.	<p>a) Reduce the height of the limestone and coal stacks.</p> <p>b) Water sprinkling system to be installation at loading unloading points in the coal yard.</p> <p>c) Covering of the limestone stack and sifting of the limestone at designated place from the boundary wall of devpara.</p>	<p>-Company is not complying with the notice because water sprinkling is not carried out during loading unloading in coal yard or material handling yard due to this dusting is happening in nearby area and coal and limestone stacks are not covered due to this land is degraded in village padli, devpara and nearby area.</p>
Show cause notice on 15.04.2017	<p>a) During the site visit, the level of (PM₁₀) is observed more than the norms by the machine kept on terrace of primary school in village. Devapara.</p> <p>b) Salt transporting trucks should cover with tarpaulin which was not fulfilled. (Annexure-11)</p>	<p>-Quantity of Air is observed more than the norms by the machine kept on the terrace of primary school of village. devpara due to this dusting breathing problem is facing by the school children of village devpara.</p> <p>-The open trucks for the transportation of salt from samlasar to company leads to spillage of salt on the roads and the agriculture land of the village are degraded.</p>

It has been impacting the lives near Devpara, Padli and Hamusar people and Livelihoods of the people living here by polluting the Land, Water and Air in the region.

- In the Survey No.27, Where gauchar land falls, the company has been dumping solid wastes for years and occupying the gauchar land.
- Further the fertility of village land is impacted due to white chuna, slurry flying from settling ponds to the sea and nearby agricultural land.
- Wells, ponds and ground water of villages are impacted because of waste chemicals containing water is conveying through open channel in village boundary of padli since many years.
- Mangroves and marine ecology are impacted due to discharged of chemicals waste water into sea by tata company, fish not available due to deposition of slurry in to the

sea, due to this fisherman of village Arambhda and Okha is not getting fish and this has seriously impacted their income.

Date-23/03/2023 Visit of Padli for Tata chemicals. Fly Dumping and waste chemical discharge open channel visit of SDM Officer, Mamlatdar Officer and Circle Officer visit and Written Panchroj Kaam.

Despite several directions, show cause and improvement notices issued by the pollution board, there is no change in the situation even today, there is no improvement seen of any type. Company is non-complying with the conditions given as per the Environmental Impact Notification and this there is no change in the pollution on ground level, due to this company should not be given permission for expansion. It has been impacting the lives and livelihoods of the people living here by polluting the land, water, and air in the region.

Tata Chemicals has been, as clearly as shown by the reports and notices issued by the GPCB and other evidences submitted, not complying with conditions given to it in the Environmental Clearance. This is in addition to being in violation of the environmental law, is causing an everyday impact on the lives and livelihoods of the people living in this area. We therefore request you Save the Community's livelihood and health problem.

GPCB and Minister of Environment and Climate Change Department are request to any time you visit this Issue of Tata chemicals Through then Please request to asked him. Any sample of GPCB Take a sample of waste chemicals Discharge channel so, please with Applicants together.

-Attached- Photo and Video Through Pendrive

Copy To-

- 1) GPCB-Gandhinagar
- 2) NGT-PUNE
- 3) Secretary to the Government of india.

E. V. Ghoda

Thanking you
Yours sincerely

Devram Vala Ghoda,
Charan Area,
Village-Devpara,
Dist-Devabhumidwarka,
State- Gujarat.
MOB-+919727435237

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



GPCB

R.P.A.D.
NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant is M/s. Tata Chemicals Ltd, Plot No: Nos.34 to 49,52,56,57,58/1,59 & 63 of VI, Surajkaradi 23/3 P. Jamnagar, Mithapur-361345, Tal : Dwarka, Dist : Devbhoomi Dwarka.

AND WHEREAS during the inspection of your industrial plant on 19/04/2022 under Section-24 of the Air (Prevention and Control of Pollution) Act-1981 by the authorized officers of the Board with reference to complains & following noncompliance were observed.

1. Surplus solid waste quantity generated from Effluent Solids Filtration Plant (ESF) is sent by open trucks for disposal on open land near Settling Ponds at Padli discharge point.
2. Unit has made a big heap (more than @ 20 meters) made up of solid waste from ESF Plant within the premises near the backside boundary wall behind the Cement Plant.
3. At Padli discharge point, very high heaps of solid waste spreads over very large area (@ 2.5 square kilometer) are observed near the Settling Ponds.
4. Dust Particles has found on the roofs of Devpara houses near company as well as on the leaves of trees.
5. Solid waste from company is transported through truck on Devpara Road which are not properly covered hence fugitive emission/dusting spread in surrounding area.
6. Unit has not submitted compliance of action plan submitted on dtd.23/11/2021 for the conveying of spent sea water through closed conduit.

NOW THEREFORE the Board proposes to issue directions under Section-31 (A) of the Air (Prevention and Control of Pollution) Act-1981 as under :-

1. To prohibit you from the above said manufacturing activities.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time

YOU ARE HEREBY directed to reply with compliance of above points within 15 days on receipt of this notice and submit detailed action taken regarding submitted action plan failing which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board

(Signature)
(Smt S. V. Bhargava)
Unit Head, Jamnagar

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Order No: 572055, 22/05/2022

NO: GPCB/CCA-JMN-51(32)/ID-17166/

Date:

TO,

M/s. Tata Chemicals Ltd,

Plot No: Nos.34 to 49, 52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi 23/3 P,

Jamnagar, Mithapur - 361345,

Tal: Dwarka, DIST: Devbhoomi Dwarka.

ORDER NO: 672036, 12/05/2022



208 GUJARAT POLLUTION CONTROL BOARD

105

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant is. M/s. Tata Chemicals Ltd, Plot No: Nos.34 to 49, 52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi 23/3 P, Jamnagar, Mithapur - 361345, Tal : Dwarka, Dist : Devbhoomi Dwarka.

AND WHEREAS during the inspection of your industrial plant on 19/04/2022 under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that;

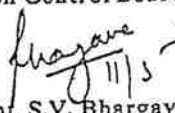
1. Unit is not completely reuse of solid waste generated from Effluent Solids Filtration Plant in the cement plant.
2. Unit has made kutcha drain (perland drain) along the periphery of Settling Ponds & solid waste heaps, but during high rainfall there are chances of contaminated rain water to spread over the nearby open lands.
3. As per Analysis report of Treated W/W from final outlet of effluent discharge channel of TCL and open w/w discharge channel of TCL that passes between Devpara & Padli village, parameter are more than prescribed norms i.e. NH₃-N -9.18 mg/l and 5.10 mg/l respectively.

NOW THEREFORE Board proposes to issue directions under Section 33-A of the Water Act-1974 as under:-

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.
4. Unit has not submitted compliance of action plan submitted on dtd.23/11/2021 for the conveying of spent Sea water through closed conduit.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you

For and on behalf of
Gujarat Pollution Control Board


(Smt. S.V. Bhargava)
Unit Head, Jamnagar

NO: GPCB/CC-AMN-51(52) D-7166

Date:

TO,

M/s. Tata Chemicals Ltd,

Plot No: Nos.34 to 49, 52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi 23/3 P,

Jamnagar, Mithapur - 361345

Tal: Dwarka, DIST: Devbhoomi Dwarka.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ
તકેદારી શાખા, વડી કચેરી ગાંધીનગર,
ફરીયાદ તપાસ અહેવાલ

મુલાકાતનો વિષય:-	મે.ટાટા કેમીકલ્સ લીમીટેડ (PCB ID:-17166), ગામ-મીઠાપુર, તા. દ્વારકા (ઓખા મંડળ), જી. દેવભૂમી દ્વારકા, દ્વારા મોજે દેવપરા (સુરજકરાડી) વિસ્તારમાં થતા હવા પ્રદૂષણ, પાણી પ્રદૂષણ તથા દરીયામાં ઝેરી કેમિકલ નાખવા અંગે તથા ખુલ્લામાં પડેલ સફેદ ઢગલાઓ અંગે શ્રી દેવરામભાઈ વાલાભાઈ ચારણની લેખીત ફરીયાદ.
મુલાકાતનો સંદર્ભ:-	શ્રી દેવરામભાઈ વાલાભાઈ ચારણ, રહેવાસી - દેવપરા (સુરજકરાડી) તા. દ્વારકા, જી. દેવભૂમી દ્વારકાની ફરીયાદ.
મુલાકાતનો સમય અને તારીખ:-	તા. ૧૯/૦૪/૨૦૨૨ ના રોજ ૧૬:૦૦ કલાકથી થી તા. ૨૧/૦૪/૨૦૨૨ ના રોજ ૧૨:૦૦ કલાક સુધી.
મુલાકાત દરમ્યાન સંપર્ક કરેલ વ્યક્તીઓના નામ	(૧) શ્રી દેવરામ ભાઈ વાલાભાઈ ચારણ (ફરીયાદી શ્રી), રહેવાસી-દેવપરા (૨) શ્રી દાનાભાઈ દેવરામ ભાઈ ચારણ (ફરીયાદી શ્રીનો પુત્ર), રહેવાસી-દેવપરા (૩) શ્રી મેઘાભા રવાભા હાથલ(વકીલ), રહેવાસી-હમુસર (૪) શ્રી તઇબભાઈ માજોદી (ખેડૂત), રહેવાસી-દેવપરા (૫) શ્રી લીખુભાઈ દયાશંકર દીક્ષિત (તંત્રી), રહેવાસી-આરંભડા (૬) શ્રી ભોલાભાઈ રાજકરણભાઈ ઘોડા(માલધારી), રહેવાસી-દેવપરા વગેરે (૭) શ્રી સંજીવ જૈન (AGM-EMS), મે. ટાટા કેમીકલ્સ લિમીટેડ (PCB ID:17166), મીઠાપુર, જી. દેવભૂમી દ્વારકા

અહેવાલ:

ઉપરોક્ત ફરીયાદના સંદર્ભમાં ગુજરાત પ્રદૂષણ બોર્ડની વડી કચેરી ગાંધીનગર ની તકેદારી શાખાની ટીમના નીચે સહી કરનાર અધિકારીઓ દ્વારા તા.૧૯/૦૪/૨૦૨૨ થી ૨૧/૦૪/૨૨ સુધી સ્થળ તપાસ કરવામાં આવેલ જેનો વિગતવાર અહેવાલ નીચે મુજબ છે:

તા. ૧૯/૦૪/૨૦૨૨:

સૌ પ્રથમ ફરીયાદી શ્રી દેવરામભાઈ વાલાભાઈ ચારણ ની તેઓશ્રીના દેવપરા સ્થિત નિવાસસ્થાને મુલાકાત લીધેલ અને તેઓની મે. ટાટા કેમીકલ્સ લીમીટેડ દ્વારા કરવામાં આવતા પ્રદૂષણ અંગેની રજુઆતો રૂબરૂ સાંભળેલ. મુલાકાત સમયે ફરીયાદી શ્રી દેવરામભાઈ ચારણના રહેઠાણ (નેસડા) ની છત પર, તઇબભાઈ માજોદીના મકાનની છત પર, દેવપરાના આજુબાજુના રહેઠાણોની છત પર તથા ટાટા કેમીકલ્સ લીમીટેડ (TCL) કંપની ની આસપાસમાં આવેલ વૃક્ષોના પાંદડાં પર રજકણોનાં સ્તર જામેલા જોવા મળેલ. શ્રી દેવરામભાઈ ચારણ દ્વારા જણાવવામાં આવેલ કે ટાટા કેમીકલ્સ લીમીટેડના સીમેન્ટ પ્લાન્ટમાં થી ખુબ ડસ્ટીંગ થાગ છે અને કંપનીની ચીમનીઓમાંથી પણ ખાસ કરીને રાત્રીના સમયે ખુબ ધુમાડો છોડવામાં આવે છે જેના કારણે દેવપરા અને સુરજકરાડી ગામના અન્ય

વિસ્તારોમાં હવા પ્રદૂષણ ફેલાય છે. મુલાકાત સમયે TCL કંપનીમાં થી સોલિડ વેસ્ટ ભરેલી ખુલ્લી ટ્રકો નું પરિવહન દેવપરાના રોડ પરથી થતું જોવા મળેલ અને ટ્રકોના પરિવહનના કારણે રોડ પર રહેલ રજકણોથી ફ્યુજીટીવ એમીશન થતું જોવા મળેલ.

ત્યાર બાદ ફરિયાદી શ્રી ની સાથે અમો દ્વારા TCL કંપનીની ખુલ્લી વેસ્ટવોટર ડિસ્ચાર્જ ચેનલની મુલાકાત લેવામાં આવેલ કે જેમાં TCL દ્વારા કંપનીમાંથી ઉદભવતી વિવિધ વેસ્ટવોટર સ્ટ્રીમ્સના વેસ્ટવોટર નો ફાઇનલ ડિસ્ચાર્જ ચેનલ દ્વારા નિકાલ કરવામાં આવે છે. આ ચેનલ દેવપરા અને પાડલી ગામોની વચ્ચે આવેલ જમીનોમાંથી પસાર થઈ કંપનીના પાડલી ફાઇનલ ડિસ્ચાર્જ પોઇન્ટ તરફ જાય છે. ત્યાર બાદ અમોએ પાડલી ડિસ્ચાર્જ પોઇન્ટ કે જ્યાંથી ખુલ્લી વેસ્ટવોટર ડિસ્ચાર્જ ચેનલ મારફત TCL કંપનીના વેસ્ટવોટરનો દરિયામાં નિકાલ કરવામાં આવે છે તેની મુલાકાત લીધેલ. મુલાકાત સમયે પાડલી ડિસ્ચાર્જ પોઇન્ટ પર ટાટા કેમીકલ્સ લિમીટેડના શ્રી સંજીવ જૈન (AGM-EMS) આવી પહોંચેલ. મે. પાડલી ડિસ્ચાર્જ પોઇન્ટ પાસે ખુલ્લી વેસ્ટવોટર ડિસ્ચાર્જ ચેનલમાંથી આવતા પાણીને TCL કંપનીના સેટલીંગ પોન્ડમાંથી નિકળતા વેસ્ટવોટર સાથે ખુલ્લી ચેનલમાં છોડવામાં આવે છે જેનો ખુલ્લી ચેનલ મારફતે અંતે દરિયા કિનારે તેનો નિકાલ થાય છે. TCL કંપની દ્વારા પાડલી ડિસ્ચાર્જ પોઇન્ટ ખાતે દરિયામાં નિકાલ થતા વેસ્ટવોટર માટે ઓનલાઇન મોનીટરીંગ સીસ્ટમ મુકવામાં આવેલ છે જેના રીડીંગ્સ મુલાકાત સમયે નીચે મુજબ જોવા મળેલ. (૧) pH-7.73, (૨) NH4-N -1.30, (૩) TDS -1.63 mg/l (૪) Flow-186928 M3/day & (૫) Temperature-32.36 C. તા. ૧૬/૦૪/૨૦૨૨ ના રોજ મુલાકાત દરમિયાન નીચે દર્શાવેલ વેસ્ટ વોટર / પાણી ના નમૂના એકત્ર કરવામાં આવેલ:

- 1) TCL કંપનીની ખુલ્લી ડિસ્ચાર્જ ચેનલના ફાઇનલ આઉટલેટ પરથી વેસ્ટ વોટરનો એક નમૂનો.
- 2) દેવપરા અને પાડલી ગામની વચ્ચેથી પસાર થતી TCL ની ખુલ્લી વેસ્ટવોટર ડિસ્ચાર્જ ચેનલમાંથી વેસ્ટ વોટરનો એક નમૂનો, જે અંતે ફાઇનલ ડિસ્ચાર્જ પોઇન્ટ પાસે સેટલીંગ પોન્ડમાંથી ઓવર ફ્લો થતા વેસ્ટ વોટર સાથે મિશ્ર થાય છે.
- 3) સોલ્ટ પાન પાસેથી ખુલ્લી બ્રાઇન વોટર ઇનલેટ ચેનલમાંથી બ્રાઇન વોટરનો એક નમૂનો.

મુલાકાત દરમિયાન ફાઇનલ ડિસ્ચાર્જ ચેનલ પાસે આવેલ સેટલીંગ પોન્ડ સની બાજુમાં ખુલ્લી જમીન પર ખૂબ મોટી માત્રામાં સોલ્ટ સ્લજ (સોલિડ વેસ્ટ) ના ઢગલા જોવા મળેલ, તપાસ કરતાં માલૂમ પડેલ છે કે TCL કંપની દ્વારા સમયાંતરે ખુલ્લી વેસ્ટ વોટર ચેનલનું કલીનીંગ તેમજ સેટલીંગ પોન્ડ સના કલીનીંગ દરમિયાન નિકળતા સોલ્ટ સ્લજ (સોલિડ વેસ્ટ) તેમજ કંપનીના ESF પ્લાન્ટમાં થી નીકળતા વધારાના સોલિડ વેસ્ટને સેટલીંગ પોન્ડની બાજુમાં ખુલ્લી જમીન પર ઢગલા કરી નિકાલ કરવામાં આવે છે, જેના કારણે ભારે વરસાદના સમયમાં વરસાદી પાણી કોટામીનેટ થઈ દરીયામાં તથા આસપાસની ખુલ્લી જમીન પર ફેલાવાની પુરી શક્યતાઓ રહેલી છે. સોલિડ વેસ્ટના ઢગલાઓની ઉંચાઈ ખુબ વધારે (આશરે ૨૦ મીટર કરતાં વધુ) જોવા મળેલ અને TCL કંપનીના સેટલીંગ પોન્ડ સ અને સોલિડ વેસ્ટના ઢગલાઓ ખુબ મોટા વિસ્તાર (આશરે ૨.૫ સ્કવેર કીલોમીટર) માં પથરાયેલા જોવા મળેલ. સ્થળ પરની ભૌગોલિક પરિસ્થિતિ દર્શાવતી સેટેલાઈટ ઇમેજ આ સાથે સામેલ છે.

TCL કંપનીના સેટલીંગ પોન્ડ સની નજીકમાં આવેલ હમુસર ગામની જમીનોની મુલાકાત લેવામાં આવેલ. સદર જમીન પર કોઇપણ પ્રકારનો ઉભો પાક કે વાવેતર જોવા મળેલ નથી હમુસર ગામના સર્વેનં ૨૭૩ ના શ્રી મેઘાલા રવાલા હાથલના જણાવ્યા અનુસાર TCL કંપની દ્વારા કરવામાં આવેલ સોલ્ટ વેસ્ટના ઢગલાઓને કારણે ચોમાસા દરમિયાન

સોલ્ટ વેસ્ટથી વરસાદી પાણી કોન્ટામીનેટ થઇ સાજુબાજુની ખેતીની જમીન પર પ્રસરે છે તેમજ દરિયાકાંઠાના ભારે પવનોના કારણે સોલ્ટ વેસ્ટના ઢગલા પરથી સોલીડ વેસ્ટના રજકણો ઉડી આસપાસની જમીનો પર બેસે છે અને જમીનોને પ્રદૂષીત કરે છે જેના કારણે જમીન બિનઉપજાઉ થઇ ગયેલ છે.

મુલાકાત દરમિયાન શ્રી દેવરામભાઇ ચારણ દ્વારા રજૂઆત કરવામાં આવેલ કે TCL કંપનીના કારણે દેવપરાના ખુલ્લા કુવાનુ પાણી ખારાશવાળુ પ્રદૂષિત થઇ ગયેલ છે અને પીવા લાયક રહેલ નથી, જેથી દેવપરા ગૌશાળા ની પાછળ આવેલ ખુલ્લા કુવાની મુલાકાત લેવામાં આવેલ, શ્રી દેવરામભાઇએ જણાવેલ કે હાલમાં આ કુવાના પાણીનો ઉપયોગ ફક્ત પશુઓને પાણી પીવડાવવા માટે કરવામાં આવે છે. તેઓએ વધુમાં જણાવેલ કે ઉનાળાની ઋતુમાં પાણીની અછત સર્જાય ત્યારે પશુઓ ઉપરાંત દેવપરાના રહેવાસીઓ દ્વારા પણ ખુલ્લા કુવાનુ પાણી પીવા માટે ઉપયોગમાં લેવામાં આવે છે. મુલાકાત દરમિયાન દેવપરા ગૌશાળા ની પાછળ આવેલ ખુલ્લા કુવામાંથી પાણીનો એક નમૂનો તેની ગુણવત્તાની ચકાસણી અર્થે એક્ટ્ર કરવામાં આવેલ છે.

મુલાકાતના અંતે સ્થળ-રોજકામ કરી મુલાકાત દરમિયાન ઉપસ્થિત સર્વેની સહીઓ લઇ તેની એક નકલ ફરિયાદીશ્રી ને આપવામાં આવેલ. સદર સ્થળ-રોજકામની નકલ આ સાથે સામેલ છે.

તા. ૨૦/૦૪/૨૦૨૨:

શ્રી દેવરાજભાઇ ચારણની રજૂઆત અન્વયે દેવપરામાં શ્રી તઇબભાઇ માજોડી ના મકાન કે જે TCL કંપનીથી આશરે ૩૦૦ મીટરના અંતરે છે તેની છત પર વ્યાપક હવાનો નમૂનો મેળવવા માટેનું ઉપકરણ ૨૪ કલાક માટે કાર્યરત કરવામાં આવેલ. ત્યાર પછી અમોએ મે.ટાટા કેમીકલ્સ લીમીટેડ (PCB ID:-17166), ગામ-મીઠાપુર, તા. દ્વારકા, જિ-દેવભૂમી દ્વારકા ની મુલાકાત લીધેલ જેનો વિગતવાર Inspection Report (PCB ID:-17166) ના CRUX માં મુકેલ અપડેટ કરેલ.

ત્યાર બાદ આરંભડા ગામના ઝાંપામાં આવેલ તળાવ જે વરસંગીચુ તળાવ નામે ઓળખાય છે તેની મુલાકાત લીધેલ. મુલાકાત સમયે રજૂઆત કરવામાં આવેલ કે જે TCL કંપનીના સોલ્ટ-પાન નજીકમાં આવેલ હોઇ આ તળાવનું પાણી ખારૂ થઇ ગયેલ છે અને આરંભડા ગામની ખેતીની જમીનો બિનઉપજાઉ થઇ ગયેલ છે. મુલાકાત દરમિયાન વરસંગીયા તળાવમાંથી પાણીનો એક નમૂનો પૃથકરણ અર્થે એક્ટ્ર કરેલ છે. મુલાકાત સમયે આરંભડા ગામની જમીનો પર કોઇ ઉભો પાક કે વાવેતર જોવા મળેલ નથી. ત્યાર બાદ અમો દ્વારા ભીમરાણા ગામની પાછળ અને TCL કંપનીના સોલ્ટ પાનની બાજુમાં આવેલ, ભીમરાણા ગામની જમીનની મુલાકાત લીધેલ. મુલાકાત સમયે જમીન પર કોઇ ઉભો પાક કે વાવેતર જોવા મળેલ નથી. ગામજનોના જણાવ્યા અનુસાર કંપની દ્વારા કરવામાં આવતા પ્રદૂષણને કારણે જમીન ખેતી લાયક રહેલ નથી, અને બિન ઉપજાઉ થઇ ગયેલ છે. ત્યાર બાદ સુરજકરાડી ગામમાં TCL કંપનીની નજીક આવેલ મલારા તળાવનું પાણી પણ કોન્ટામીનેટ થયેલુ હોવાની શ્રી દેવરાજભાઇ દ્વારા રજૂઆત કરતાં મલારા તળાવમાંથી પણ પાણીનો એક નમૂનો પૃથકરણ અર્થે એક્ટ્ર કરેલ છે.

અંધારુ થયા બાદ રાત્રીના સમયે TCL કંપનીની RCC-૩ ચીમની કે જે પાવર પ્લાન્ટના ૨૦૦ TPH ક્ષમતાના બે બોઇલર સાથે જોડાયેલી છે, તેમાંથી સફેદ રંગનો ધુમડો સતત નીકળતો અને દેવપરા ગામ બાજુ પ્રસરતો જોવા મળેલ. TCL કંપનીના AGM શ્રી સંજીવભાઇ જૈનને RCC-૩ ચીમનીમાંથી નીકળતા ધુમડા બાબતે જાણ કરતાં તેઓ કંપની પર આવી ગયેલ અને તેમની સાથે અમોએ RCC-૩ ચીમની પર લગાવેલ CEMS નું રીડીંગ ચેક કરતાં

પાર્ટિક્યુલેટ મેટરનું પ્રમાણ 58.39 mg/Nm³ જોવા મળેલ. સડેદ ધુમાડા બાબતે શ્રી સંજીવભાઈએ જણાવેલ કે બળતણમાં ઉપયોગમાં લેવામાં આવતા આયાતી કોલસામાં moisture content ની કારણે ચીમનીમાંથી નીકળતા ધુમાડાનો રંગ સડેદ દેખાય છે. RCC-3 ચીમનીમાંથી સડેદ ધુમાડો નીકળતો હતો ત્યારે દેવપરામાં શ્રી તંઈબભાઈ માજોટીના મકાનની છત પર વ્યાપક હવાનો નમૂનો મેળવવા માટેનું ઉપકરણ કાર્યરત હતું.

તા. ૨૧/૦૪/૨૦૨૨:

તા. ૨૧/૦૪/૨૦૨૨ના રોજ TCL કંપનીની પાછળ આવેલ બ્રાઇન વોટરની ઇનલેટ ચેનલની ફરીથી મુલાકાત લેવામાં આવેલ. સદર બ્રાઇન વોટર ઇનલેટ ચેનલ અને લાલસીંગપુર રોડની વચ્ચે આવેલ ખુલ્લી કાચી ડ્રેઇનમાં પાણીનો ભરાવો જોવા મળેલ, જેનો વિસ્તાર આશરે @ 250 meter X 2 Meter X 0.2 Meter જેટલો જોવા મળેલ, દેવરામભાઈ દ્વારા આ પાણી બ્રાઇન વોટર ઇનલેટ ચેનલમાંથી સીપેજ થઈ ખુલ્લી કાચી ડ્રેઇનમાં આવેલ છે તેમ રજૂઆત કરતા આ પાણીનો એક નમૂનો પૃથક્કરણ અર્થે એકત્ર કરેલ છે. ત્યાર બાદ અમો દ્વારા બ્રાઇન વોટર ઇનલેટ ચેનલની કંપનીના પાછળના દરવાજા સુધી મુલાકાત લીધેલ જે દરમિયાન કંપનીના પાછળના ગેટ પાસે સોલ્ટ પાન પાસે બ્રાઇન વોટર ઇનલેટ ચેનલમાં પમ્પીંગની વ્યવસ્થા જોવા મળેલ, જેમાં એક ડિઝલ પંપ સાથે જોડાયેલ ફ્લેક્સીબલ ડિસ્ચાર્જ પાઇપ તેમજ એક ફિક્સ પમ્પ સાથે જોડાયેલ ફિક્સ પાઇપ એમ કુલ બે આઉટલેટ કંપનીમાંથી બહાર નીકળતી વેસ્ટવોટર ડિસ્ચાર્જ ચેનલમાં ખુલતા જોવા મળેલ, જેમાંથી મુલાકાત સમયે ડિસ્ચાર્જ જોવા મળેલ ન હતો. TCL કંપની દ્વારા વેસ્ટવોટર ડિસ્ચાર્જ ચેનલમાં પાણીના નિકાલ કરવા માટેની આ વ્યવસ્થા અંગે પુછપરછ કરતાં કંપનીના શ્રી સંજીવભાઈ જૈન દ્વારા જણાવવામાં આવેલ કે આ વ્યવસ્થા ફક્ત ચોમાસામાં વરસાદ સમયે વધારાના પાણીનો વેસ્ટવોટર ડિસ્ચાર્જ ચેનલમાં નિકાલ માટે કરવામાં આવેલ છે.

મુલાકાત સમયે TCL કંપનીની પાછળની બાઉન્ડ્રીવોલ પાસે કંપનીના પરીસરમાં સોલીડ વેસ્ટનો આશરે 10 Meter ઉંચો ઢગલો કરેલ જોવા મળેલ, જે અંગે તપાસ કરતાં જાણવા મળેલ કે કંપનીના એફલ્યુઅન્ટ સોલીડ ફીલ્ટરેશન પ્લાન્ટમાંથી ઉદભવતા સોલીડ વેસ્ટમાંથી વધારાના સોલીડ વેસ્ટનો સદર જગ્યા પર નિકાલ કરી ઉચો ઢગલો કરવામાં આવેલ છે. શ્રી દેવરામભાઈ ચારણે જણાવેલ કે એકમ દ્વારા કરેલ આ ઢગલાઓની રજકણો વધારે પવન હોય ત્યારે દેવપરા અને આજુબાજુના વાતાવરણમાં ફેલાય છે.

ત્યાર બાદ પાડલી ડિસ્ચાર્જ ચેનલ વિસ્તારની મુલાકાત લેતાં સેટલીંગ પોન્ડની બાજુમાં સોલીડ વેસ્ટના ખૂબ ઉચા અને મોટા વિસ્તારમાં ઢગલાઓ બનાવેલા જોવા મળેલ ત્યાર બાદ પાડલી ગામના સર્વે નં. 252 જે પુનાભાઈ ઘાઘાભાઈ હરીજનના નામે છે, તેની મુલાકાત લેવામાં આવેલ સર્વે નં. 252 ની જમીન તેમજ તેની આસપાસમાં આવેલ અન્ય જમીનો પર કોઈ ઉભો પાક કે વાવેતર જોવા મળેલ નથી. પાડલી ના ગ્રામજનોએ જણાવેલ કે કંપની દ્વારા કરવામાં આવતા પ્રદૂષણના કારણે પાડલી ગામની ખેતીની જમીન બિનઉપજાઉ થઈ ગયેલ છે.

મુલાકાતના અંતે તા. ૨૦/૦૪/૨૦૨૨ અને તા. ૨૧/૦૪/૨૦૨૨ નું સ્થળ-રોજકામ કરી મુલાકાત દરમિયાન ઉપસ્થિત સર્વેની સહીઓ લઈ તેની એક નકલ ફરિયાદીશ્રી ને આપવામાં આવેલ. સદર સ્થળ-રોજકામની નકલ આ સાથે સામેલ છે.

તારણો:

- દેવપરા વિસ્તાર TCL કંપનીથી આશરે ૩૦૦ મીટર અંતરે આવેલ છે. મુલાકાત સમયે ફરીયાદી શ્રી દેવરાજભાઈ ચારણના રહેઠાણ (નેસડા) ની છત પર, તઇબભાઈ માજોરીના મકાનની છત પર, દેવપરાના આજુબાજુના રહેઠાણોની છત પર તથા ટાટા કેમીકલ્સ લીમીટેડ (TCL) કંપનીની આસપાસમાં આવેલ વૃક્ષોના પાંદડાં પર રજકણોનાં સ્તર જામેલા જોવા મળેલ. TCL કંપની દ્વારા સમયાંતરે ખુલ્લી વેસ્ટ વોટર ચેનલનું કલેક્ટિંગ તેમજ સેટલીંગ પોન્ડસના કલેક્ટિંગ દરમ્યાન નિકળતા સોલ્ડ સ્લજ (સોલિડ વેસ્ટ) તેમજ કંપનીના ESF પ્લાન્ટમાં થી નીકળતા વધારાના સોલિડ વેસ્ટને સેટલીંગ પોન્ડની બાજુમાં ખુલ્લી જમીન પર ઢગલા કરી નિકાલ કરવામાં આવે છે. આં ઢગલાઓની ઉંચાઈ ખુબ વધારે (આશરે ૨૦ મીટર કરતાં વધુ) જોવા મળેલ અને TCL કંપનીના સેટલીંગ પોન્ડ અને સોલિડ વેસ્ટના ઢગલાઓ ખુબ મોટા વિસ્તાર (આશરે ૨.૫ સ્ક્વેર કીલોમીટર) માં ફેલાયેલા જોવા મળેલ. સેટલીંગ પોન્ડ અને સોલિડ વેસ્ટના આ ઢગલાઓ ની ફરતે ખુલ્લી ડ્રેઈન બનાવવામાં આવેલ છે પરંતુ ભારે વરસાદના સમયમાં વરસાદી પાણી કોંટામીનેટ થઈ દરીયામાં તથા આસપાસની ખુલ્લી જમીન પર ફેલાવાની શક્યતાઓ રહેલી છે. આમ ફરીયાદીશ્રી દેવરામભાઈ ચારણની ડસ્ટીંગ અને સોલિડ વેસ્ટના ઢગલાઓ બાબતની ફરિયાદમાં તથ્ય જણાય છે. કોરટલ વિસ્તારને ધ્યાને લેતાં TCL કંપનીની આસપાસની જમીનો બિન-ઉપજાઉ થવા અને કુવામાં અને તળાવના પાણી ખરાબ થવા બાબતની રજૂઆત સંદર્ભે સરકારશ્રી ના સંલગ્ન વિભાગો જેવાકે ખેતીવાડી ખાતા, પાણી પુરવઠા, સિંચાઈ વિભાગ વિગેરે દ્વારા જ સચોટ અભિપ્રાય આપી શકાશે તેમ જણાય છે.
- TCL કંપની દ્વારા ESF પ્લાન્ટમાંથી ઉદભવતા સોલિડ વેસ્ટનો સીમેન્ટ પ્લાન્ટમાં સંપૂર્ણપણે રીચુઝ થતો ન હોઈ વધારાના સોલિડ વેસ્ટનો પણ ખુલ્લી જમીન પર નિકાલ કરવાની જગ્યાએ તેનો સમ્પૂર્ણપણે રીચુઝ થાય તે ઈચ્છનીય છે. વધુમાં TCL કંપનીના વેસ્ટવોટરનો દરિયા કિનારે નિકાલ થાય છે તેની જગ્યાએ પાઈપલાઈનથી ઉંડા દરિયામાં નિકાલ થાય તે ઈચ્છનીય છે.



જે. એસ. પ્રજાપતિ
સિ.વે.મ.



ડી. સી. પટેલ
ના.પ.ઈ.



એન. આઈ. કાપડીઆ
સિ.વે.અ.

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 6970 of 2023

BALUBHA PABUBHA KER
Versus
STATE OF GUJARAT

Appearance:

SHIVANGI D VYAS(10117) for the Petitioner(s) No. 1
MR ABHISHEK M MEHTA(3469) for the Respondent(s) No. 4
MS DHARMISHTA RAVAL(707) for the Respondent(s) No. 3
NOTICE SERVED for the Respondent(s) No. 1,2

CORAM: **HONOURABLE THE ACTING CHIEF JUSTICE MR.
JUSTICE A.J.DESAI**
and
HONOURABLE MR. JUSTICE BIREN VAISHNAV

Date : 12/06/2023

ORAL ORDER

(PER : HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE
A.J.DESAI)

At the request of Mr. Abhishek Mehta, learned advocate for respondent no. 4, to enable him to file affidavit-in-reply stand over to 11.07.2023. Reply shall be filed on or before 30.06.2023.

(A.J.DESAI, ACJ)

(BIREN VAISHNAV, J)

DIVYA

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/SPECIAL CIVIL APPLICATION NO. 6970 of 2023

BALUBHA PABUBHA KER

Versus

STATE OF GUJARAT

Appearance:

**MR ANSHIN DESAI, SR ADVOCATE with SHIVANGI D
VYAS(10117) for the Petitioner(s) No. 1**

GOVERNMENT PLEADER for the Respondent(s) No. 1

**MR MIHIR JOSHI, SR ADVOCATE with MR ABHISHEK M
MEHTA(3469) for the Respondent(s) No. 4**

MR ANKIT SHAH(6371) for the Respondent(s) No. 2

MS DHARMISHTA RAVAL(707) for the Respondent(s) No. 3

CORAM:HONOURABLE THE CHIEF JUSTICE MRS.

JUSTICE SUNITA AGARWAL

and

HONOURABLE MR. JUSTICE ANIRUDDHA P.

MAYEE

Date : 30/11/2023

ORAL ORDER

**(PER : HONOURABLE THE CHIEF JUSTICE MRS.
JUSTICE SUNITA AGARWAL)**

1. The petitioner herein is raising up a grievance with regard to inaction on the part of the Gujarat Pollution Control Board (GPCB)

to the situation brought before it about the release of chemical effluent in the agriculture field of the petitioner from the industry in the adjoining the plot owned by respondent No. 4. The petitioner herein claims to be the owner in possession of the revenue Survey Nos. 606, 540 and 629, which according to him are affected by illegal activity of the respondent No. 4 in releasing chemical effluent in the land in question. It is categorically stated in the writ petition that despite repeated representations moved by the petitioner from the year 2017 onward, no concrete action has been taken by the GPCB. Certain photographs have been appended with the writ petition to demonstrate that the respondent No. 4 is causing pollution in the area by releasing chemical effluent which are causing gaseous foul odour and the said effluents are also entering into the Arabian sea, ultimately.

2. We may note that notice in the present matter has been issued on 20.04.2023. Ms. Dharmishtha Raval, learned advocate has put in appearance on behalf of the respondent No. 3 namely the GPCB. On a query made by the Court, it is submitted by Ms. Raval that

repeated inspections have been carried out by the GPCB between the year 2017 and 2021 and sample of the liquid discharge in the fields of the petitioner had been collected and sent to the laboratory. The submission is that the inspections were carried out in the presence of the petitioner and the inspection reports are with her. She, however, is not in a position to place the result of the laboratory investigation.

2.1 Moreover, she has no instructions with regard to the inspection having been carried out over the land in question after the notice had been issued to the GPCB in the instant matter. No affidavit-in-reply has been filed till date. An affidavit has been filed on behalf of the respondent No. 4 disputing the *locus* of the petitioner to maintain the present petition with the assertion that that petitioner has no concern with the land in question. Be that as it may, the issue raised by the petitioner herein is environment issue which is required to be taken care of on the submissions made herein.

3. We, therefore, do not find any substance in the preliminary objection raised by the counsel for the respondent No. 4 disputing

the *locus* of the present petitioner to maintain the present writ petition. Moreover, the petitioner being the Sarpanch of the village in question can very well raise the environment issue agitated herein.

4. Taking note of the above that there has been complete inaction on the part of GPCB, we require GPCB to carry out a fresh inspection of the site in question in the presence of the petitioner and all other persons concerned having relation to the land in question as also the respondent No. 4 herein. The sample of the discharge over the lands in question shall be collected under the signatures of the representative of respondent No. 4, the petitioner and all other concerned persons and the Chemical Report be obtained with regard to the same. The inspection report as also the laboratory report as well as the action, if required at the ends of GPCB on the said report, shall be placed before this Court with the personal affidavit of the Chairman, GPCB, to be filed on the next date fixed.

4.1 Let this matter be posted on **18th January 2024**.

4.2 The petitioner as also the respondent No. 4 are directed to cooperate in the inspection to be carried out by the GPCB and they shall not interfere or obstruct such process in any manner. Any obstruction or hindrance on their part would be viewed seriously.

[Sunita Agarwal, CJ.]

[Aniruddha P. Mayee, J.]

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IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CIVIL APPLICATION NO.6970 of 2023

=====

BALUBHA PABUBHA KER
Versus
STATE OF GUJARAT

=====

Appearance :
MR ANSHIN DESAI, SENIOR COUNSEL ASSISTED BY SHIVANGI D VYAS
for the Petitioner.
for the Respondent Nos.2,3,4
MS SHRUTI PAPTHAK, AGP ON ADVANCE COPY SERVED TO
GOVERNMENT PLEADER for the Respondent No.1.

=====

CORAM: **HONOURABLE THE ACTING CHIEF JUSTICE MR.
JUSTICE A.J.DESAI**
and
HONOURABLE MR. JUSTICE BIREN VAISHNAV

Date : 20/04/2023
ORAL ORDER
(PER : HONOURABLE THE ACTING CHIEF JUSTICE MR.
JUSTICE A. J. DESAI)

Notice returnable on 12.6.2023.

(A. J. DESAI, ACJ)

(BIREN VAISHNAV, J)

SAVARIYA

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 6970 of 2023****BALUBHA PABUBHA KER**

Versus

STATE OF GUJARAT

Appearance:

SHIVANGI D VYAS(10117) for the Petitioner(s) No. 1 .

GOVERNMENT PLEADER for the Respondent(s) No. 1

MR ABHISHEK M MEHTA(3469) for the Respondent(s) No. 4

MR ANKIT SHAH(6371) for the Respondent(s) No. 2

MS DHARMISHTA RAVAL(707) for the Respondent(s) No. 3

**CORAM:HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE
SUNITA AGARWAL**

and

HONOURABLE MR. JUSTICE ANIRUDDHA P. MAYEE**Date : 18/01/2024****ORAL ORDER****(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE
SUNITA AGARWAL)**

As prayed by Ms. Shivangi D. Vyas, learned advocate appearing for the petitioner, the matter is posted on **8th February 2024** to enable her to file the rejoinder.

[Sunita Agarwal, CJ .]**[Aniruddha P. Mayee, J.)**

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Status :

Number :

222

CNR No :

119

PENDING

SCA/8856/2023GJHC240194182023

Listing 08/02/2024

Date:

Coram • HONOURABLE
THE CHIEF
JUSTICE MRS.
JUSTICE SUNITA
AGARWAL
• HONOURABLE
MR. JUSTICE
ANIRUDDHA P.
MAYEE

S.NO.	Petitioner Name	Advocate On Record
1	BALUBHA PABUBHA KER	SHIVANGI D VYAS(10117) for: Petitioner(s) - 1
S.NO.	Respondent Name	Advocate On Record
1	STATE OF GUJARAT CENTRAL	GOVERNMENT PLEADER(1) for :Respondent(s) - 1
2	POLLUTION CONTROL BOARD	MR ANKIT SHAH(6371) for :Respondent(s) - 2 MS DHARMISHTA RAVAL(707) for

Item No.03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1260/2024

Devram Vala Ghoda

Applicant(s)

Versus

State of Gujarat

Respondent(s)

Date of hearing: 20.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. A letter petition dated 11.03.2024 sent by Devram Vala Ghoda, Charan area, village Devpara, District Devbhumi Dwarka, State of Gujarat raising a complaint of air and water pollution allegedly being caused by M/s Tata Chemcial Ltd., has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Since the matter relates to Western Zone Bench at Pune, we direct Registry to transmit record of this Original Application to Pune Bench for further proceedings.

3. List on 20.12.2024 before appropriate Bench.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 20, 2024
Original Application No. 1260/2024
M

By RPAD/XGN/Email
A/WG/250/2022
May 20, 2022

Smt. S V Bhargava
Unit Head-Jamnagar,
Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector- 10 A,
Gandhinagar -382010

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka
Ref: 1. GPCB Notice vide letter no. GPCB/CCA/JMN-51(32)/ID-17166/672056 dated 12.05.2022

Respected Madam,

We hereby submit compliance report of above referred Notice (Ref-1):

S.No.	GPCB Notice of Direction	TCL Compliance Report
1	Surplus solid waste quantity generated from Effluent Solids Filtration plant (ESF) is sent by open trucks for disposal on open land near Settling ponds at Padli discharge point.	As a standard process, we move surplus ESF material only in covered trucks. However, we assure you that we will further strengthen the process through a check list. Photographs showing the full covering of solids during transportation is enclosed as Annexure-A1 . This material is used in settling ponds for construction of roads/bunds.
2	Unit has made a big heap (more than @20 meters) made up of solid waste from ESF Plant within the premises near backside boundary wall behind the Cement plant.	As per the instructions issued by the board dated 26.07.2018 and improvement notice dated 27.09.2018 issued by the Board with guidance of its officials, the Company has developed this green belt in 700 meter length and 10 meter height in back side boundary of the cement plant towards Devpara area. The greenbelt developed on the bund serves as an effective wind barrier. This is in line with the qualitative suggestions of the Board. The Company has further initiated work for extension of greenbelt in 300 meter length and 15 meter height in the plant periphery. Photographs showing the existing and proposed Greenbelt site are enclosed as Annexure-A2 . The development of this green belt has been appreciated and acknowledged by the board officials during their various site visits.

3	At Padli discharge point, very high heaps of solid waste spreads over very large area (@2.5 square kilometer) are observed near the settling ponds	<p>Company has implemented Effluent Management System which ensures that the treated wastewater quality is well within the prescribed limit and we are in complete compliance.</p> <p>Filtered effluent from the plant is conveyed through closed pipelines to settling ponds. Clear effluents from the settling ponds are mixed with spent cooling sea water and the final treated wastewater is discharged as per norms.</p> <p>The Company is progressively providing green cover on solid heaps/bunds in these settling ponds under the guidance of The Energy and Resources Institute (TERI), New Delhi, who provides technology, development, maintenance, and supervision. Details of Green cover developed during FY 2021-22 are enclosed as Annexure-A3</p>
4	Dust particles has found on the roofs of Devpara houses near company as well as on the leaves of trees.	<p>Tata Chemicals, Mithapur is located, in semi-arid climate zone which experiences high wind velocities and perennial dry surface soil condition. As a result of these turbulent conditions, the region maintains background ambient dust levels.</p> <p>Company is monitoring the ambient air quality in plant periphery and Devpara area through NABL approved lab as suggested by the Board. Monthly monitoring reports are submitted to the Board. Parameters of ambient air quality are found well within the prescribed norms, and the same was also observed within limits during the visit as well. Copy of Analysis Report by NABL approved Lab is enclosed as Annexure-A4.</p>
5	Solid waste from company is transported through truck on Devpara Road which are not properly covered hence fugitive emission/dusting spread in surrounding area.	<p>As a standard process, we move solid waste only in covered trucks. However, we assure you that we will further strengthen the process through a check list.</p> <p>Photographs showing the full covering of solids during transportation is enclosed as Annexure-A1.</p>
6	Unit has not submitted compliance of action plan submitted on 23/11/2021 for the conveying of spent sea water through closed conduit	<p>TCL has submitted the action plan for conveying of spent sea water through closed conduits as a part of improvement plans suggested by the Board. Progress report of the action plan with the status was also submitted vide TCL letter no. A/WG/556/2021 dated 23.11.2021.</p>

TATA CHEMICALS LIMITED

		<p>Please find enclosed the action plan as well as the progress report once again for ready reference as Annexure – A5 hereto.</p> <p>The project is progressing well (despite some covid related delay). We have already spent around Rs. 3 crores (out of the project cost estimate of about Rs. 15 crores) on the project. We endeavour to meet the committed timelines and are ensuring untiring efforts from our side. Kindly find herewith the present status of the project execution for conveying of spent seawater through closed conduit is enclosed as Annexure- A6 hereto.</p> <p>From the above it is evident that the action plan along with the progress report shows that the project is progressing well (despite three covid waves).</p>
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Given the clarifications and compliance status above in detail, we request you to kindly take on record explanations/ compliances provided by us as also all the relevant data and documents referred to above and close the matter since you will appreciate that TCL is in compliance with the norms and limits that have been prescribed. Further, we would conduct an air quality modelling study and will work with surrounding community to identify the issues, if any, and work towards further improving the environment in and around the Devpara area . As a Responsible Company we will continue to improve our systems and attempt to be the best in class.

Thanking you for your kind consideration; we continue to be in compliance.

Yours sincerely,
 For Tata Chemicals Limited,



N Kamath
 Chief Manufacturing Officer and Site Head
 (Authorised Signatory)

Enclosed: As above

By RPAD/XGN/Email
A/WG/249/2022
May 20, 2022

Smt. S V Bhargava
Unit Head-Jamnagar,
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector- 10 A, Gandhinagar -382010

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka (TCL/ Company)
Ref: 1. GPCB Notice vide letter no. GPCB/CCA/JMN-51(32)/ID-17166/672055 dated 12.05.2022

Respected Madam,

We hereby submit compliance report of above referred Notice (Ref-1):

S.No.	GPCB Notice of Direction	TCL Compliance Report
1	Unit is not completely reuse of solid waste generated from Effluent Solids filtration Plant in the cement plant	<p>TCL operates a cement plant as an integral part of solid waste management system in its Soda ash unit. The plant is serving the purpose of waste utilization by consuming solid wastes generated from the various units, as raw material. Company has developed a pioneering process to use the solids recovered from the Soda ash effluent in cement making.</p> <p>As a responsible organisation, in addition to utilising filtered effluent solids in the cement plant to the extent permitted by technical specifications, the Company is ensuring 100% utilisation of filtered solids in the construction of roads/ bunds in the settling ponds area, construction of bunds for greenbelt development and in the usage of other construction material like bricks, cement mixtures etc.</p> <p>From the above it is evident that the Unit is completely reusing the solid waste generated from Effluent Solids filtration Plant in the Cement Plant.</p>
2	Unit has made kutcha drain (garland drain) along the periphery of settling ponds and solid waste heaps, but during high rainfall there are chances of contaminated rain-water to spread over the nearby open lands.	<p>Following practices / actions have been adopted and are in place to prevent contamination of rain-water and spread of the same in the nearby open lands.</p> <ol style="list-style-type: none"> Settling ponds are in operation as per the required norms for suspended solids, as have been prescribed by the Board. As per

		<p>design, guard channels are developed for collecting the seepage water from settling ponds which also convey the same to the pumping station.</p> <p>2. A separate monsoon storm water drain is in place to prevent mixing of runoff water with the clear water.</p> <p>Additionally, the Company has completed the activities of monsoon planning in the Company's settling pond area as suggested by the GPCB official's during the site visit.</p> <p>From the above it is evident that the Company has taken adequate steps to prevent contamination of rain-water and therefore there may be no chance for the same to spread in the nearby open lands.</p>																		
3	<p>As per the analysis report of treated W/W of final outlet of effluent discharge channel of TCL and open w/w discharge channel of TCL, that passes between Devpara and Padli village, parameter are more than prescribed norms i.e. NH3-N 9.18 mg/l and 6.10 mg/l respectively.</p>	<p>We have very well established processes/control systems to ensure that the concentration of NH3-N remains well within the limits.</p> <p>Regional office of the Board is regularly monitoring the quality of treated water discharge under the Integrated Coastal Zone Management Project. Company has also deputed third party monitoring through NABL accredited lab and there exists an online monitoring system as per guidelines prescribed by the Central Pollution Control Board.</p> <p>The analysis reports of the Board and NABL lab confirms that the quality of treated water are well within the prescribed norms.</p> <p>Following are results of NH3-N for the samples collected and analysed by NABL accredited lab:</p> <table border="1" data-bbox="774 1444 1396 1926"> <thead> <tr> <th>Date of Sample collection</th> <th>Sampling Location</th> <th>NH3-N in mg/l</th> </tr> </thead> <tbody> <tr> <td>19.04.2022</td> <td>Final Discharge-Channel</td> <td>0.25</td> </tr> <tr> <td>19.04.2022</td> <td>Spent Sea water-Channel</td> <td>0.4</td> </tr> <tr> <td>01.04.2022</td> <td>Final Discharge-Channel</td> <td>1.6</td> </tr> <tr> <td>01.04.2022</td> <td>Final Discharge-meeting at Sea</td> <td>1.7</td> </tr> <tr> <td>01.04.2022</td> <td>Spent Sea water-Channel</td> <td>1.6</td> </tr> </tbody> </table>	Date of Sample collection	Sampling Location	NH3-N in mg/l	19.04.2022	Final Discharge-Channel	0.25	19.04.2022	Spent Sea water-Channel	0.4	01.04.2022	Final Discharge-Channel	1.6	01.04.2022	Final Discharge-meeting at Sea	1.7	01.04.2022	Spent Sea water-Channel	1.6
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TATA CHEMICALS LIMITED

		<table border="1"> <tr> <td>24.03.2022</td> <td>Final Discharge-Channel</td> <td>1.7</td> </tr> <tr> <td>16.03.2022</td> <td>Final Discharge-Channel</td> <td>1.0</td> </tr> <tr> <td>16.03.2022</td> <td>Spent Sea water-Channel</td> <td>1.2</td> </tr> <tr> <td>03.03.2022</td> <td>Final Discharge-Channel</td> <td>1.3</td> </tr> <tr> <td>20.02.2022</td> <td>Final Discharge-Channel</td> <td>0.5</td> </tr> <tr> <td>18.02.2022</td> <td>Final Discharge-Channel</td> <td>1.7</td> </tr> <tr> <td>18.02.2022</td> <td>Spent Sea water-Channel</td> <td>1.3</td> </tr> </table> <p>Analysis Reports of both Regional office and NABL accredited lab for the previous six months are attached as an Annexure – W1 hereto.</p> <p>As per the above it is evident that the quality of the treated water is well within the prescribed norms. Also, the results of the counter samples of Final discharge channel and spent sea water channel taken during this visit show NH3-N level as 0.25 mg/ltr and 0.4 mg/l respectively. which is also well within the limits.</p>	24.03.2022	Final Discharge-Channel	1.7	16.03.2022	Final Discharge-Channel	1.0	16.03.2022	Spent Sea water-Channel	1.2	03.03.2022	Final Discharge-Channel	1.3	20.02.2022	Final Discharge-Channel	0.5	18.02.2022	Final Discharge-Channel	1.7	18.02.2022	Spent Sea water-Channel	1.3
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4	Unit has not submitted compliance of action plan submitted on dated 23/11/2021 for the conveying of spent sea water through closed conduit.	<p>TCL has submitted the action plan for conveying of spent sea water through closed conduits as a part of improvement plans suggested by the Board. Progress report of the action plan with the status was also submitted vide TCL letter no. A/WG/556/2021 dated 23.11.2021.</p> <p>Please find enclosed the action plan as well as the progress report once again for ready reference as Annexure –W2 hereto.</p> <p>The project is progressing well (despite some covid related delay). We have already spent around Rs. 3 cr (out of the project cost estimate of about Rs. 15 cr.) on the project We endeavour to meet the committed timelines and are ensuring untiring efforts from our side. Kindly find herewith the present status of the project execution for conveying of spent seawater through closed conduit is enclosed as Annexure- W3 hereto.</p>																					

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Given the clarifications and compliance status above in detail, we request you to kindly take on record explanations/ compliances provided by us as also all the relevant data and documents referred to above and close the matter since you will appreciate that TCL is in compliance with the norms and limits that have been prescribed. Further, we would conduct an air quality modelling study and will work with surrounding community to identify the issues, if any, and work towards further improving the environment in and around the Devpara area. As a Responsible Company we will continue to improve our systems and attempt to be the best in class.

Thanking you for your kind consideration; we continue to be in compliance.

Yours sincerely,
For Tata Chemicals Limited,



N Kamath
Chief Manufacturing Officer and Site Head
(Authorised Signatory)

Enclosed: As above



office 129
copy

By Hand Delivery
A/WG/273-A/2018
July 28, 2018

The Regional Officer
Gujarat Pollution Control Board
Sardar Patel Bhavan, Rameshwar Nagar,
Jamnagar - 361008

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka
Ref: 1. Written instructions given during GPCB official's site visit on 26th July, 2018

Sir,

We are in receipt of written instructions during GPCB officials' site visit on 26, July 2018. TCL Compliance report is submitted as below:

1. Company has already implemented following mitigation measures as per the compliance requirements:
 - a. Upgradation of Air Pollution Control Devices (APCDs) in units of cement plant as per TCL letter No. A/WG/266-A/2018 dated 06.07.2018 (**Annexure-1a**).
 - b. Greenbelt developed towards the compound wall of cement plant is an existing wind barrier. This is as per option suggested in the written instructions (Ref-1) and in compliance of condition given in Environment Clearance (**Annexure-1b**) for greenbelt development. Photographs showing greenbelt are enclosed as **Annexure-1c**.
 - c. Lime stone stack height reduced to 6 meters and covered with tarpaulin. Photographs showing covered limestone stacks are enclosed as **Annexure-1d**.

In view of the above facts, company has already taken effective measures to ensure compliance of environmental norms.

2. TCL has implemented practice of covered trucks during transportation of salt and solid waste. The photograph showing covering of salt and solid waste trucks during transportation is attached as **Annexure- 2**.
3. As a precautionary measure Brine lines towards Village Mulvel are underground. Air vent and valves are provided for checking of leakage. Preventive maintenance is done to avoid leakages. Regular inspection and vigilance is also done as per schedule.
4. TCL has implemented solid waste storage at designated sites within company premises. The practice of regular water spray is carried out in MOL & Flyash storage site. These storage sites are regularly maintained to avoid fugitive emissions. Water spray log sheet is attached as **Annexure- 3**.
5. Company has provided seepage water collection system within company area which ensures disposal of treated waste water through the single outlet as per prescribed norms. Site photographs' showing dewatering system is enclosed as **Annexure-4**.

Yours sincerely,
For Tata Chemicals Limited,

Sanjeev Jain,
Senior Manager – EMS

08/31/7/18
GUJARAT POLLUTION CONTROL BOARD
Sardar Patel Bhavan, Rameshwar Nagar
Jamnagar-361008

Copy to: The Unit Head- Jamnagar, Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector- 10 A, Gandhinagar 382010

TATA CHEMICALS LIMITED

Mithapur 361 345 District Devbhoomi Dwarka Gujarat
Tel + 91 (02892) 665991 / 2 / 3 / 4 Fax + 91 (02892) 223361 www.tatachemicals.com
Registered Office Bombay House 24 Homi Mody Street Fort Mumbai 400 001
CIN : L24239MH1939PLC002893

ના. પીએચસી/ સુરજકરાડી/વર્ક/ ૧/૧૬ આયુષ મેડિકલ ઓફિસર

પ્રાથમીક આરોગ્ય કેન્દ્ર

સુરજકરાડી

તા. ૧.૧.૧૬

પ્રતિ,

શ્રી સબ ડીવીઝનલ મેજીસ્ટ્રેટ

દ્રારકા

વિષય: દેવપરા ગામે તાતા કેમીકલ્સ લી. મીઠાપુર દ્રારા ઉડતી રજકણો, સીમેન્ટની
ડસ્ટ, ઝેરી ગેસની આરોગ્ય સર્વેલન્સ કામગીરીમાં ખુલાસો આપવા બાબત

સંદર્ભ: નં.મેજી/૧૧૧૮/૧૫ સબ ડીવીઝનલ મેજીસ્ટ્રેટ, દ્રારકા તા. ૨૧.૧૨.૨૦૧૫

જય ભારત સાથે ઉપરોક્ત વિષય જણાવવાનું કે દેવપરા ગામમાં આરોગ્ય વર્કર તેમજ
મેડિકલ ઓફિસર દ્રારા નયમિત સર્વેલન્સની કામગીરી દરમ્યાન સર્વ સામાન્ય રોગ જોવા મળેલ છે જે
આપ સાહેબને વિદીત થાય.

આયુષ મેડિકલ ઓફિસર

પ્રા.આ.કેન્દ્ર સુરજકરાડી

૦૧/૦૧/૧૬

સંખ્યા	૧૦૧
તારીખ	૨૦

No. PHC/Surajkaradi/Work/1/16 AYUSH Medical Officer

Primary Health Center

Surajkaradi

Date: 1.1.16

To,
The Sub-Divisional Magistrate
Dwarka

Subject: Clarification regarding health surveillance activities in Devpara village due to flying dust particles, cement dust, and toxic gases caused by Tata Chemicals Ltd., Mithapur.

Reference: No. MEJI/1119/15, Sub-Divisional Magistrate, Dwarka, dated 21.12.2015

Jai Bharat,

With reference to the above-mentioned subject, it is to inform you that during the regular surveillance activities conducted by health workers and the medical officer in Devpara village, only general diseases have been observed. This is submitted for your kind information.

AYUSH Medical Officer

Primary Health Center,
Surajkaradi



30 years of success

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

TEST REPORT

Sample Number	JME/TCL/ST/06	Report No.	JME/ST/241212021
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	14/12/2024
		Analysis Completion Date	14/12/2024
		Analysis Start Date	12/12/2024
		Receipt Date	12/12/2024

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 10/12/2024 (14:00 to 14:30 Hrs)
Sampling Location & Code	: Cement Mill Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°23'55.10" N
Longitude	: 69°01'11.30"E
Stack attached to	: Cement Mill
Make of stack	: MS
Diameter of stack	: 0.9 m
Height of stack	: 27.0 m
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 27.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: --
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/02
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 27.0
Temperature of Stack Gases - Ts (°C)	: 92.0
Velocity of Stack Gases (m/sec.)	: 7.0
Flow rate of PM (LPM)	: 26.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (NM ³ /Hr.)	: 13021.0
Carbon Dioxide (CO ₂) %	: 0.40
Oxygen (O ₂) %	: 20.08
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.52
Moisture %	: 3.6
Atmospheric Pressure (mmHg)	: 756.5
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	7.8	mg/Nm ³	30

** End of Report **

Ritika Saini
Ritika Saini
Tested by

Deepak Singh
Deepak Singh
Checked by

Sita Ram Yadav
Sita Ram Yadav
Authorized Signatory

Note:

1. This test report has been at your request and test results pertain to the tested sample received.
2. This reports is for your reference only and not to be used for any legal purpose.
3. Any discrepancy in the test report or any remarks regarding the test results shall be brought to our knowledge within 7 days of the issue of this report.
4. Total liability or any claim in case of dispute is limited to the invoice raised by the laboratory.
5. The sample will be destroyed after retention time unless otherwise specified specially.
6. Endorsement of the product tested by the laboratory is neither inferred nor implied.
7. Report shall not be reproduce except in full without approval of the laboratory.
8. All disputes are subject to exclusive jurisdiction of Jaipur court only.

Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,
Phase-IV, Gurugram-122015 (Haryana)
E-mail: jmenvirolab@hotmail.com | www.jmenvironet.org

Corporate Office

Emaar Digital Greens, Tower-B, Unit No.1517,
Golf Course Ext. Road, Sector-61,
Gurugram-122011(Haryana)



30 years of success

J.M. ENVIROLAB PVT. LTD.

236

CIN No. :U74220H2014PTC095756

133



TC-6821

Approved from MoEF&CC & Certified - ISO 9001:2015, ISO 14001:2015, ISO 45001:2018

TEST REPORT

Sample Number	JME/TCL/ST/07	Report No.	JME/ST/241209025
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	11/12/2024
		Analysis Completion Date	11/12/2024
		Analysis Start Date	09/12/2024
		Receipt Date	09/12/2024

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 06/12/2024 (14:25 to 14:55 Hrs)
Sampling Location & Code	: Cooler Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°24'00.02" N
Longitude	: 69°01'11.70" E
Stack attached to	: Cooler
Make of stack	: MS
Diameter of stack	: 2.5 m
Height of stack	
(i)From the source of emission	: --
(ii)From roof level	: --
(iii)From Ground Level	: 55.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: --
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/01
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 148.0
Velocity of Stack Gases (m/sec.)	: 3.7
Flow rate of PM (LPM)	: 16.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (NM ³ /Hr.)	: 46014.0
Carbon Dioxide (CO ₂) %	: 0.38
Oxygen (O ₂) %	: 20.16
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.46
Moisture %	: 1.05
Atmospheric Pressure (mmHg)	: 756.7
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	10.61	mg/Nm ³	30

** End of Report **

Ritika Saini
Ritika Saini
Tested by

Deepak Singh
Deepak Singh
Checked by

Sita Ram Yadav
Sita Ram Yadav
Authorized Signatory

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TEST REPORT

Sample Number	JME/TCL/ST/05	Report No.	JME/ST/241205011
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	07/12/2024
		Analysis Completion Date	07/12/2024
		Analysis Start Date	05/12/2024
		Receipt Date	05/12/2024
Sample Description	STACK EMISSION MONITORING		

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 03/12/2024 (15:40 to 16:10 Hrs)
Sampling Location & Code	: Alkali Bypass Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°24'05.40" N
Longitude	: 69°01'09.30" E
Stack attached to	: Alkali Bypass
Make of stack	: MS
Diameter of stack	: 2.216 m
Height of stack	: 35.0 m
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 35.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: --
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/02
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 141.0
Velocity of Stack Gases (m/sec.)	: 5.8
Flow rate of PM (LPM)	: 19.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (NM ³ /Hr.)	: 57632.0
Carbon Dioxide (CO ₂) %	: 6.52
Oxygen (O ₂) %	: 14.03
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.45
Moisture %	: 3.0
Atmospheric Pressure (mmHg)	: 756.3
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	4.78	mg/Nm ³	30.0

** End of Report **

Rifika Saini
Rifika Saini

Tested by

Deepak Singh
Deepak Singh

Checked by

Sita Ram Yadav
Sita Ram Yadav

Authorized Signatory

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TEST REPORT

Sample Number	JME/TCL/ST/08	Report No.	JME/ST/241209012
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	11/12/2024
		Analysis Completion Date	11/12/2024
		Analysis Start Date	09/12/2024
		Receipt Date	09/12/2024

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 07/12/2024 (09:15 to 09:45 Hrs)
Sampling Location & Code	: Dryer Crusher Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°24'02.20" N
Longitude	: 69°01'10.30"E
Stack attached to	: Cement Mill Dryer Crusher
Make of stack	: MS
Diameter of stack	: 2.65 m
Height of stack	
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 70.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: --
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/02
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 138.0
Velocity of Stack Gases (m/sec.)	: 8.8
Flow rate of PM (LPM)	: 29.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (NM ³ /Hr.)	: 125959.0
Carbon Dioxide (CO ₂) %	: 2.03
Oxygen (O ₂) %	: 18.39
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.58
Moisture %	: 4.1
Atmospheric Pressure (mmHg)	: 756.1
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	9.78	mg/Nm ³	30.0

** End of Report **

Ritika Saini
Tested by

Deepak Singh
Checked by

Sita Ram Yadav
Authorized Signatory

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TC-8821

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TEST REPORT

Sample Number	JME/TCL/ST/09	Report No.	JME/ST/241226013
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	28/12/2024
		Analysis Completion Date	28/12/2024
		Analysis Start Date	26/12/2024
		Receipt Date	26/12/2024
Sample Description	STACK EMISSION MONITORING		

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 24/12/2024 (16:10 to 16:40 Hrs)
Sampling Location & Code	: New Coal Mill Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°24'04.90" N
Longitude	: 69°01'09.90" E
Stack attached to	: Coal Mill
Make of stack	: MS
Diameter of stack	: 0.7 m
Height of stack	
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 39.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: Coal
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/02
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 24.0
Temperature of Stack Gases - Ts (°C)	: 37.0
Velocity of Stack Gases (m/sec.)	: 18.2
Flow rate of PM (LPM)	: 32.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (NM ³ /Hr.)	: 24099.0
Carbon Dioxide (CO ₂) %	: 4.22
Oxygen (O ₂) %	: 16.06
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.72
Moisture %	: 5.37
Atmospheric Pressure (mmHg)	: 756.2
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	6.45	mg/Nm ³	30
2.	Sulphur Dioxide	IS-11255 (Part-2)	33.0	mg/Nm ³	100
3.	Nitrogen Dioxide (NO _x)	IS-11255 (Part-7)	263.0	mg/Nm ³	1000

** End of Report **

Ritika Saini
Ritika Saini
Tested by

Deepak Singh
Deepak Singh
Checked by

Sita Ram Yadav
Sita Ram Yadav
Authorized Signatory

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CIN No. :U74220HR2011PTC085756



TC-6821

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TEST REPORT

Sample Number	JME/TCL/ST/10	Report No.	JME/ST/241226014
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	28/12/2024
		Analysis Completion Date	28/12/2024
		Analysis Start Date	26/12/2024
		Receipt Date	26/12/2024
Sample Description	STACK EMISSION MONITORING		

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 24/12/2024 (15:30 to 16:00 Hrs)
Sampling Location & Code	: Old Coal Mill Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°24'05.10" N
Longitude	: 69°01'09.80" E
Stack attached to	: Coal Mill
Make of stack	: MS
Diameter of stack	: 0.7 m
Height of stack	
(i)From the source of emission	: --
(ii)From roof level	: --
(iii)From Ground Level	: 39.0
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: Coal
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/01
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 24.0
Temperature of Stack Gases - Ts (°C)	: 45.0
Velocity of Stack Gases (m/sec.)	: 17.8
Flow rate of PM (LPM)	: 30.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (NM ³ /Hr.)	: 22976.0
Carbon Dioxide (CO ₂) %	: 1.38
Oxygen (O ₂) %	: 18.9
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.72
Moisture %	: 3.5
Atmospheric Pressure (mmHg)	: 756.20
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	4.16	mg/Nm ³	30
2.	Sulphur Dioxide	IS-11255 (Part-2)	38.0	mg/Nm ³	100
3.	Nitrogen Dioxide (NO _x)	IS-11255 (Part-7)	180.0	mg/Nm ³	1000

** End of Report **

Ritika Saini
Ritika Saini

Tested by

Deepak Singh
Deepak Singh

Checked by

Sita Ram Yadav
Sita Ram Yadav

Authorized Signatory

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CIN No. :U74220HP012012TC05756

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TEST REPORT

Sample Number	JME/TCL/ST/13	Report No.	JME/ST/241207026
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	09/12/2024
		Analysis Completion Date	09/12/2024
		Analysis Start Date	07/12/2024
		Receipt Date	07/12/2024

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 05/12/2024 (15:00 to 15:30 Hrs)
Sampling Location & Code	: Raw Mill & Kiln Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°24'06.08" N
Longitude	: 69°01'12.60" E
Stack attached to	: Raw Mill & Kiln
Make of stack	: MS
Diameter of stack	: 2.12 m
Height of stack	: 75.0 m
(i)From the source of emission	: --
(ii)From roof level	: --
(iii)From Ground Level	: 75.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: Coal
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/01
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 144.0
Velocity of Stack Gases (m/sec.)	: 19.4
Flow rate of PM (LPM)	: 26.0
Flow rate of Gas (LPM)	: 2.0
Volumetric Flow (NM ³ /Hr.)	: 175275.0
Carbon Dioxide (CO ₂) %	: 4.57
Oxygen (O ₂) %	: 15.71
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.72
Moisture %	: 2.1
Atmospheric Pressure (mmHg)	: 755.8
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	10.71	mg/Nm ³	30
2.	Sulphur Dioxide	IS-11255 (Part-2)	36.0	mg/Nm ³	100
3.	Nitrogen Dioxide (NO _x)	IS-11255 (Part-7)	480.0	mg/Nm ³	1000

** End of Report **

Ritika Saini
Ritika Saini
Tested by

Deepak Singh
Deepak Singh
Checked by

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Sita Ram Yadav
Authorized Signatory

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TEST REPORT

Sample Number	JME/TCL/ST/11	Report No.	JME/ST/241209022
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	11/12/2024
		Analysis Completion Date	11/12/2024
		Analysis Start Date	09/12/2024
		Receipt Date	09/12/2024

Sample Description **STACK EMISSION MONITORING**

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 06/12/2024 (16:00 to 16:30 Hrs)
Sampling Location & Code	: Packer - 1 Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°23'54.30" N
Longitude	: 69°01'11.20" E
Stack attached to	: Packer
Make of stack	: MS
Diameter of stack	: 0.6 m
Height of stack	: 23.0 m
(i) From the source of emission	: --
(ii) From roof level	: --
(iii) From Ground Level	: 23.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: --
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/02
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 38.0
Velocity of Stack Gases (m/sec.)	: 13.5
Flow rate of PM (LPM)	: 25.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (NM ³ /Hr.)	: 13099.0
Carbon Dioxide (CO ₂) %	: 0.20
Oxygen (O ₂) %	: 20.25
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.55
Moisture %	: 2.0
Atmospheric Pressure (mmHg)	: 756.7
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	5.35	mg/Nm ³	30

** End of Report **

Ritika Saini
Ritika Saini

Tested by

Deepak Singh
Deepak Singh

Checked by

Sita Ram Yadav
Sita Ram Yadav
Authorized Signatory

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CIN No. :U74220HR2011PTC085756

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TEST REPORT

Sample Number	JME/TCL/ST/12	Report No.	JME/ST/241209023
Name & Address of Unit	M/s. Tata Chemicals Limited At Mithapur, District- Devbhoomi Dwarka, Gujarat- 361345	Format No.	7.5 F-03
		Party Reference No.	2110003716
		Reporting Date	11/12/2024
		Analysis Completion Date	11/12/2024
		Analysis Start Date	09/12/2024
Sample Description	STACK EMISSION MONITORING	Receipt Date	09/12/2024

Client Representative (Name & Designation)	: Mr. Sanjeev Jain (AGM-EMS)
Sample Collected by (Name & Designation)	: JMELPL Team
Date of Sampling & Time	: 06/12/2024 (17:00 to 17:30 Hrs)
Sampling Location & Code	: Packer - 2 Stack
Sampling duration (Minutes)	: 30.0
Latitude	: 22°23'54.30" N
Longitude	: 69°01'11.21" E
Stack attached to	: Packer
Make of stack	: MS
Diameter of stack	: 0.6 m
Height of stack	: 23.0 m
(i)From the source of emission	: --
(ii)From roof level	: --
(iii)From Ground Level	: 23.0 m
Operating Schedule (Hrs/day)	: As per requirement
Control measure if Any	: Bag House
Operating condition at the time of Sampling	: On Load
Type of fuel used	: --
Meteorological Condition	: Clear Sky
Instrument code	: JME/SMK/02/02
Instrument calibration status	: Calibrated
Ambient Temperature – Ta (°C)	: 26.0
Temperature of Stack Gases - Ts (°C)	: 39.0
Velocity of Stack Gases (m/sec.)	: 14.9
Flow rate of PM (LPM)	: 29.0
Flow rate of Gas (LPM)	: --
Volumetric Flow (NM ³ /Hr.)	: 14411.0
Carbon Dioxide (CO ₂) %	: 0.34
Oxygen (O ₂) %	: 20.16
Nitrogen + Carbon Monoxide (N ₂ +CO) %	: 79.50
Moisture %	: 1.6
Atmospheric Pressure (mmHg)	: 756.7
Sampling condition	: Isokinetic
Protocol used	: IS-11255 & CPCB Guidelines
Parameter Required	: As per scope of work

TEST RESULTS

S. No.	Parameters	Protocol	Results	Unit	Permissible Limits
1.	Particulate Matter	IS-11255 (Part-1)	12.97	mg/Nm ³	30

** End of Report **

Ritika Saini
Ritika Saini
Tested by

Deepak Singh
Deepak Singh
Checked by

Sita Ram Yadav
Sita Ram Yadav
Authorized Signatory

Note:

- This test report has been at your request and test results pertain to the tested sample received.
- This reports is for your reference only and not to be used for any legal purpose.
- Any discrepancy in the test report or any remarks regarding the test results shall be brought to our knowledge within 7 days of the issue of this report.
- Total liability or any claim in case of dispute is limited to the invoice raised by the laboratory.
- The sample will be destroyed after retention time unless otherwise specified specially.
- Endorsement of the product tested by the laboratory is neither inferred nor implied.
- Report shall not be reproduce except in full without approval of the laboratory.
- All disputes are subject to exclusive jurisdiction of Jaipur court only.

Reg. Office & Lab.

424, Ground Floor, Udyog Vihar,
Phase-IV, Gurugram-122015 (Haryana)
E-mail: jmenvirolab@hotmail.com | www.jmenvironet.org

Corporate Office

Emaar Digital Greens, Tower-B, Unit No.1517,
Golf Course Ext. Road, Sector-61,
Gurugram-122011(Haryana)

REPORT FOR 50 HECTOR MANGROVE PLANTATION BY TATA CHEMICALS LIMITED IN GULF OF CAMBEY, SABARMATI ESTUARY



**TATA CHEMICALS LIMITED
MITHAPUR, DIST. DEVBHUMI DWARKA
JULY-2018**

**REPORT FOR
50 HECTOR MANGROVE PLANTATION BY TATA
CHEMICALS LIMITED IN GULF OF CAMBEY,
SABARMATI ESTUARY**

**BY
TATA CHEMICALS LIMITED
MITHAPUR, DIST. DEVBHUMI DWARKA
SEPTEMBER-2018**

1. BACKGROUND

Gujarat Coastal Zone Authority (GCZMA) while recommending CRZ clearance to MoEF&CC for laying of treated effluent disposal pipeline from TATA Chemicals Limited Plant to final disposal point in the Gulf of Kutch at Mithapur by M/S Tata Chemicals Limited had assigned a condition that *“the TATA Chemicals Limited shall have to take up mangrove plantation in an area 50 ha. in consultation with the Forests Department within two years from the date of CRZ Clearance issued by the Ministry of Environment, Forests and Climate Change, Government of India”*.

In the mean time, a village head (‘Sarpanch’) from Village Panchayat of Vadgam village of Khambhat Taluka of Anand district approached TCL for planting mangroves in the intertidal zone of Gulf of Cambey near their village coast (Annexure-I). He requested for mangrove plantation to reduce soil erosion and salinity particularly benefitting agriculture land located on the coast of Sabarmati Estuary. He also suggested to involve a local NGO i.e. Daheda Sangh which is carrying out mangrove plantation in this area since many years. In this context TCL approached ‘Daheda Sangh’ an NGO based in Khambhat for carrying out 50 ha. mangrove plantation on behalf of TATA Chemicals Limited. After consultation with Daheda Sangh it was finalized to take up 50 ha. mangrove plantation in Gulf of Khambhat (Cambey) during the year 2018-19. TCL issued a work contract (No: 2110000713) to Daheda Sangh on 03.08.2018. In order to guide the NGO, in plantation activities, documentation and report preparation, a consultant organization namely ‘Green Support Services’ led by Dr. Bharat Jethva was hired. Details of the NGO and Consultant are given in forthcoming section.

After approval of contracts, Daheda Sangh started plantation activities on 16th August 2018 and completed the plantation by 15th September 2018. The details of NGO and the plantation activities area given as follow.

2. OBJECTIVES OF MANGROVE PLANTATION:

The mangrove plantation is carried out in this area for following reasons.

- a) To control coastal land erosion on the bank of Sabarmati Estuary at the tip of the Gulf of Cambey.
- b) Control salinization of crop fields situated on the bank of estuary by creating bio-shield through mangrove afforestation.
- c) To ensure sustainable fodder supply (mangrove foliage) for cattle, particularly during the crunch period.
- d) Improve productivity of marine ecosystem in the Sabarmati Estuary on the coast of Gujarat.
- e) Provide livelihood to local villagers (mainly scheduled cast) through mangrove plantation activities.
- f) Increase awareness among local villagers on importance of mangrove.

3. TOTAL AREA PLANTED:

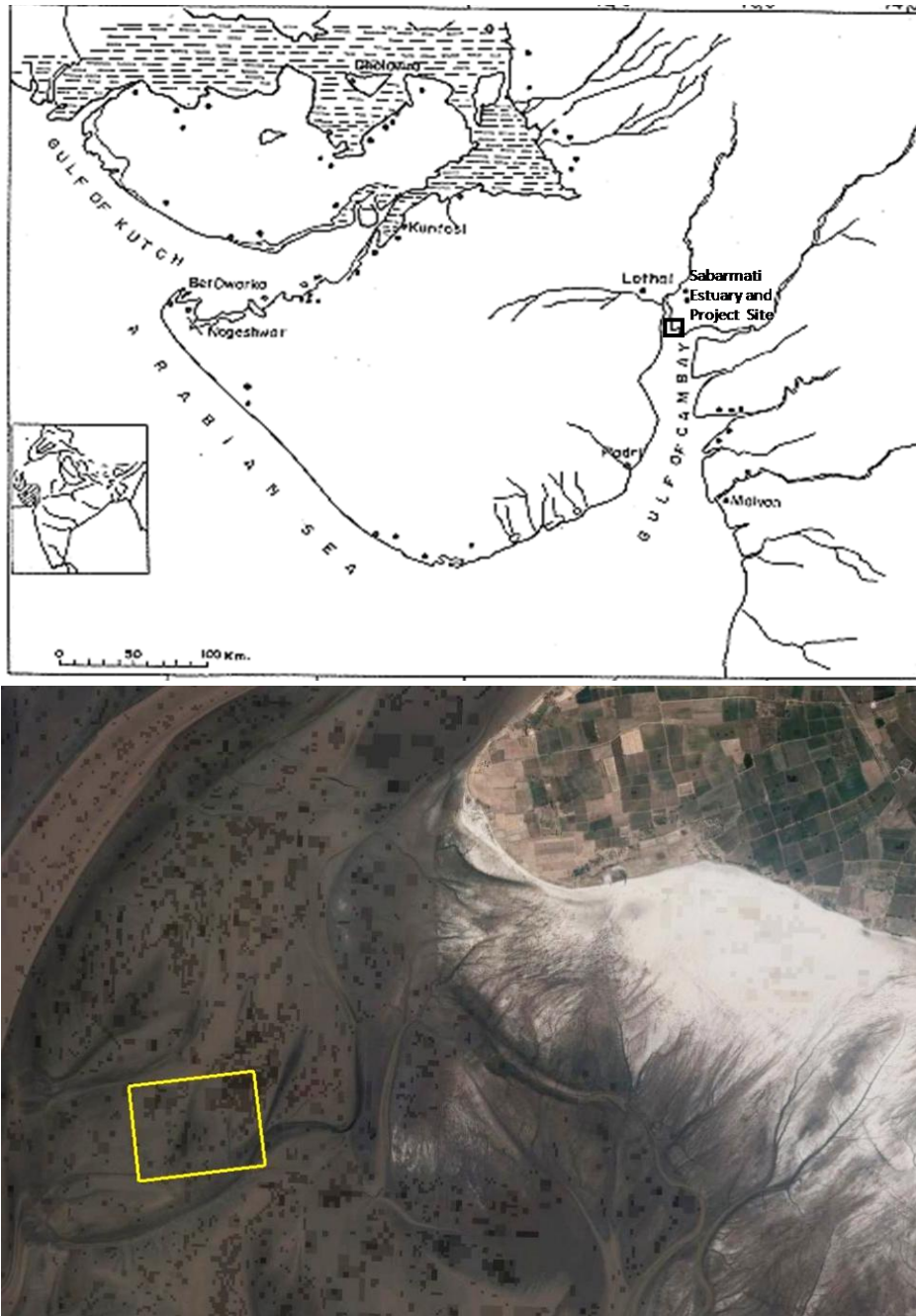
After the signing of work order, representative of Tata Chemicals Limited, Green Support Service (Consultant) and Daheda Sangh (local NGO) jointly visited and demarcated the area for plantation at following location. The plantation was carried out in the area with slight changes according to actual tide conditions. Total 52 ha. of *Avicennia marina* mangrove species plantation was carried out between 16th July 2018 to 15th September -2018.

Point No	North	East
A	22°17'50.12"N	72°22'12.48"E
B	22°17'52.39"N	72°22'14.65"E
C	22°17'32.14"N	72°22'43.24"E
D	22°17'29.04"N	72°22'14.65"E

4. LOCATION

The mangroves plantation in 50 ha. area is carried out in the Sabarmati Estuary in Gulf of Cambey off village Vadgam and Tada Talav, Taluka Khambhat, Dist. Anand.

Map-1: Sabarmati river estuary at the tip of Gulf of Cambey.



5. PLANTATION ACTIVITIES

- a) **Total Area:** 52 ha. of area was taken for mangrove plantation.
- b) **Location:** in the Sabarmati Estuary near Vadgam village.

- c) **Project duration:** Project is for 12 months and it commenced from the day of work order. Plantation activities started from 16th August and carried out till 15th September 2018 based on tide timings. The time of closure of the project is March 2019.
- d) **Land availability:** Land belongs to local village Panchayat body, and as per the letter by the Sarpanch of Vadgam village, the land could be used for mangrove plantation activity. A consent and permission from Village Panchayat is taken prior to commencement of the project.
- e) **Species:** *Avicennia marina* is one of the species which grows well in this area was planted in this project.
- f) **Plantation Technique:** Plantation was done by direct seed sowing in the mudflats. Our experience suggests that this is the only best method works in this area.
- g) **Plantation Density:** The density of the plants would be 2X2 meter. (In this area since the plantation requires space for growth, the best and optimum plant density is 2X2 mtrs. Therefore, total 5000/ha. is the density of mangrove plants in the plantation site.
- h) **Plantation Survival Rate:** A survey of the plantation was carried out by Consultant and it was found to be 70% after 20 days of plantation. Plantation activity has been carried out one time between 16th August to 15th September 2018 in the current year. However, if the survival rate is low after one year, then Daheda Sangh will again carry out GAP Plantation in next monsoon 2019 i.e. between August-September 2019.
- i) **Manpower:** Around 2162 man days of employment is generated for local villagers during the mangrove plantation work. Total 4-5 hours work per day is carried out by workers for plantation activities as per the tide time available. Local villagers were employed on daily wage basis for various activities including, seed collection, seed sowing, nursery preparation, guarding etc. project implementation and supervisory duties were carried out by the implementing organization's staff members who were involved in earlier mangrove plantation projects and has sufficient experience.
- j) **Technical Guidance and Supervision:** Technical guidance for mangrove plantation was provided by consultant organization i.e. Green Support Services, Dr. Bharat Jethva, who is an experienced and leading local

biologist of Gujarat state. He made total 5 visits to the plantation site during the plantation activities. He is also executive committee member of Mangrove Society of India and member of International Society for Mangrove Eco-system, Japan.

6. AUTHENTICATION OF THE PLANTATION AREA:

- a) Prior permission was sought from Village Panchayat for taking up plantation in the intertidal zone off Vadgam village in Sabarmati Estuary in Gulf of Cambey.
- b) Final map with coordinate is prepared after mapping with GPS on Google earth.
- c) Site photograph before plantation activities were taken and it would be taken after the plantation activity is over.
- d) After successful plantation, a letter from Village Panchayat would be taken for the area of plantation carried out and thanking TCL.

7. ENVISAGED OUTCOMES OF THE PROJECT:

- a) Improved coastal protection and decreased land erosion (long term).
- b) Controlled salinization of crop fields (long term).
- c) Improved availability of fodder supply (mangrove foliage) for cattle (after 5 years).
- d) Improved productivity of marine ecosystem in the Sabarmati Estuary.
- e) Total 2162 man days of employment livelihood provided to local villagers (mainly scheduled cast) through mangrove plantation activities (short term).
- f) Increase awareness among local villagers on importance of mangrove (short term).

Plantation site photograph before plantation



Area and Site finalization with TCL Representative



Seed Collection



Plantation by direct seed sowing method in mudflat



Plantation status as of 19th September 2018.



Plantation site after Plantation



8. ABOUT DAHEDA SANGH NGO

“Shri Khambhat Taluka Anusuchit Jati Sahkari Kheti taha Utpadk Sangh”. This organization is also known as “Daheda Sangh” locally. At post- Daheda, Taluka-Khambhat, District-Anand, Gujarat. This is a registered Non Governmental Organization under society and Trust Act of India in year 1989. This organization is managed by the executive committee which is elected by the members of 10 Self Help Groups every 3 years. The spread of the organization is in total 42 villages in the district. The organization has spread in almost all the coastal villages of Anand District. The organization has substantial experience in the field of coastal restoration and mangrove plantation.

Name & Address of the NGO: “Shri Khambhat Taluka Anusuchit Jati Sahkari Kheti taha Utpadk Sangh”. (locally known as *Daheda Sangh*)

Correspondence Address: C/o Daheda Sangh, At Po. Daheda, Tal. Khambhat, Dist Ananad, PIN: 388625,

Name of the Authorized Person: Jayantibhai Chauhan, Secretary Daheda Sangh.

Mobile: 9978579892

9. Experience of the NGO in Related Activities

- I. The organization has total more than 20 years of experience in mangrove plantation and conservation. It has carried out total of 700 ha. mangrove plantation on the coast of village Vadgam in Sabarmati Estuary in Gulf of Cambey between year 2009 to 2018. This plantation project is supported by International Society for Mangrove Ecosystems, Japan.
- II. Daheda Sangh has successfully carried out a Grassland development “Grassland development through vegetation succession on the saline tract for multiple ecological benefits” in village Tadatalav, Taluka Khambhat, with the support of “Gujarat State Environment Action Fund” under the guidance of Gujarat Ecology Commission.
- III. The organization has taken up mangrove plantation of around 550 ha. Near village Tadatalav in Sabarmati Estuary in Gulf of Cambey between year 2001 to 2016. The project was sponsored by Gujarat Ecology Commission under Indo-Canadian Facility Funds.

Report 50 ha. Mangrove Plantation by Tata Chemicals Limited in Gulf of Cambey

- IV. Carried out Socio-economic evaluation of mangrove areas of South Gujarat in collaboration with Wetlands International South Asia New Delhi, in year 2011-12.
- V. The organization has been working for crop insurance in the surrounding villages since 2010 onwards.
- VI. Organization has been working on land improvement projects in the past (before 5 years).
- VII. Organization has been working on salinity control and irrigation works in agriculture land (before 5 years).
- VIII. The organization is an organizational member of Mangrove Society of India.
- IX. The organization is also member of International Society for Mangrove Ecosystems (ISME), Japan.

Annexure-I

॥ विना सहकार नही विकास ॥ ॥ पंच त्यां परमेश्वर ॥

વડગામ ગ્રામ પંચાયત

સરપંચશ્રી : રઈબેન પ્રભુભાઈ ગોહેલ

મો.૮૧૪૦૨૩૫૧૦૦

મુ. વડગામ
તા.ખંભાત
જિ.આણંદ

જાવક નંબર : તા. / /

માનનીય સાહેબ શ્રી તારીખ: 28/08/2018
 ટાટા કેમિકલ્સ લિમિટેડ,
 મીઠાપુર, જી. દેવભૂમિ દ્વારકા.

વિષય: દરિયા કિનારે ચેર વનસ્પતિ નું વાવેતર કરવા વિનંતી

જયભારત સાથે જણાવવાનું કે આપની કંપની દ્વારા ગુજરાત ના દરિયા કિનારા ના વિવિધ વિસ્તાર માં ચેર/તમ્બર (મેન્યુવ) વનસ્પતિ નું વાવેતર કરવામાં આવી રહ્યું છે. અમારું ગામ વડગામ તાલુકો ખંભાત જિલ્લો આણંદ, ખંભાત ના અખાત ના દરિયા કિનારા ઉપર આવેલું ગામ છે. અહીં વારંવાર મોટી ભરતી તથા સાબરમતી નદી માં પૂર ની પરિસ્થિતિ માં દરિયા કિનારે ની જમીન નું ખુબજ ધોવાણ થાય છે. ગામના ગરીબ ખેડૂતોની દરિયા કિનારે આવેલ જમીનો નું સતત ધોવાણ થઈ રહ્યું છે તથા તેઓની જમીનમાં ખારાશ સતત વધી રહી છે તેથી ખેડૂતોના ખેતરો માં ઉત્પાદન ઘટી રહ્યું છે.

આવી પરિસ્થિતિ ને ધ્યાન માં લઈ ને અમો આપ ને વિનંતી કરીએ છે કે જો આપની કંપની દ્વારા અહીં ના દરિયા કિનારે ચેર વનસ્પતિ નું વાવેતર કરવામાં આવે તો આ સમસ્યા નો ઉકેલ આવી શકે તેમ છે. આ ઉપરાંત અહીં ના દરિયા કિનારા ના વિસ્તાર માં રહેલા લોકો ને વિવિધ ફાયદાઓ થાય એમ છે, જેવાકે જમીન નું ધોવાણ અટકાવી ખારાશ ને આગળ વધતી અટકાવી શકાય, સ્થાનિક લોકો ને રોજગારી તથા માછીમારી ની તક ઉભી થાય.. અમો આપ સિવાય ઘણી કંપનીઓ, સંસ્થાઓ તથા સરકાર ને આ બાબતે વિનંતી કરેલ છે. અમારા વિસ્તાર માં 'શ્રી ખંભાત તાલુકા અનુસૂચિત જતી સહકારી ખેતી તથા ઉત્પાદક સંઘ', મુ. પોસ્ટ દહેડા, નામ ની સંસ્થા ઘણા સમય થી સ્થાનિક ગામ લોકોને સાથે રાખી ને ચેર નું વાવેતર કરે છે.

અમો આ ગામ પંચાયત થકી આપ ને વિનંતી કરીએ છીએ કે ઉપરોક્ત સંસ્થા ને આ કાર્ય કરવા માં મદદ કરો જેથી આ વિસ્તાર ના ગરીબ તથા અનુસૂચિત અને પછાત લોકો ની સમસ્યાઓ નું નિરાકરણ થાય તથા તેઓ ને રોજગારી ની તકો મળી રહે.

ગોહેલ રઈબેન પ્રભુભાઈ

સરપંચશ્રી

વડગામ ગ્રામ પંચાયત

મુ.વડગામ, તા.ખંભાત, જિ. આણંદ.

પંચાયતનો વેરો સમયસર ભરો

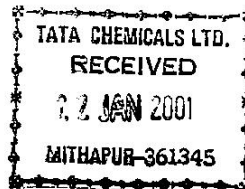
Report 50 ha. Mangrove Plantation by Tata Chemicals Limited in Gulf of Cambey

Annexure-II

Details of the Man days (employment generated) during the plantation activities

Day	Date	Workers	Secretary	Supervisor	Project Assistant	Chairman
1	16-08-2018	15	1	1	4	1
2	17-08-2018	27		1	4	
3	18-08-2018	50	1	1	4	
4	19-08-2018	47	1	1	4	1
5	20-08-2018	42		1	4	
6	21-08-2018	41	1	1	4	
7	22-08-2018	35		1	4	
8	23-08-2018	52	1	1	4	
9	24-08-2018	55		1	4	1
10	25-08-2018	50	1	1	4	
11	26-08-2018	49		1	4	
12	27-08-2018	47	1	1	4	1
13	28-08-2018	45		1	4	
14	29-08-2018	75	1	1	4	
15	30-08-2018	100	1	1	4	
16	31-08-2018	120	1	1	4	
17	01-09-2018	95		1	4	
18	02-09-2018	60	1	1	4	
19	03-09-2018	113	1	1	4	
20	04-09-2018	117	1	1	4	
21	05-09-2018	120		1	4	
22	06-09-2018	117	1	1	4	1
23	07-09-2018	82		1	4	
24	08-09-2018	90	1	1	4	
25	09-09-2018	99		1	4	
26	10-09-2018	105	1	1	4	
27	11-09-2018	78	1	1	4	1
28	12-09-2018	45	1	1	4	
29	13-09-2018	45		1	4	
30	14-09-2018	76	1	1	4	
31	15-09-2018	70	1	1	4	1
		2162	20	31	124	7

No. J-11011/66/99 - IA II (I)
Government of India
Ministry of Environment & Forests



Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 003

Tel No. 436 3973
Dated the January 17, 2001

To
The Manager (Projects)
M/s Tata Chemicals Ltd
Mithapur, District Jamnagar,
Okhamandal,
Gujarat- 361345

**Sub: Expansion of Clinkerisation Plant at Mithapur District Jamnagar,
Gujarat by M/s Tata Chemicals Ltd.- environmental clearance.**

Sir,

This has reference to your letter no. TCL/PROJECTS/PMK/1634/2000 dated November 28, 2000 received on 12th January, 2001 on the above-mentioned subject requesting the Ministry to amend the specific conditions no (I) and (iv) in the environmental clearance issued on November 20, 2000. Your request has been examined. It has been noted that all the pollution control measures of the new units are designed to meet the stack emission of 50 mg/Nm³. So this condition has been specifically stipulated for the new units in case of expansion proposal and not for the existing one. Therefore, the condition no. (I) doesn't need any amendment. However, condition no. (iv) may be read as follows:

"Green belt of 25 m width and density should be provided to mitigate the effects of fugitive emission all around the plant. As indicated in the EMP, a minimum of 4 ha. of the land in addition to the 4 ha. of area already afforested should be developed as green belt in consultation with the local DFO. "

instead of

"Green belt of 25 m width and density should be provided to mitigate the effects of fugitive emission all around the plant. As indicated in the EMP, a minimum of 27 ha. of land should be developed as green belt in consultation with the local DFO. "

Yours faithfully,

P. L. Ahujarai

(Dr. P. L. Ahujarai)
Additional Director

No. J-11011/66/99 IA II (I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi - 110 003

25 Nov 2000

Tel No. 436 3973
November 20, 2000

To
The Manager (Projects)
M/s Tata Chemicals Ltd
Mithapur, District Jamnagar,
Okhamandal,
Gujarat- 361345

**Sub: Expansion of Clinkerisation Plant at Mithapur District Jamnagar,
Gujarat by M/s Tata Chemicals Ltd.- environmental clearance.**

Sir,

This has reference to your application dated July 12, 1999 along with EIA/EMP and other related project documents and subsequent communications dated 06.10.99, 27.12.99, 30.06.2000 and 14.09.2000 regarding the above-mentioned project. The Ministry of Environment and Forests has carefully examined your application. It is noted that the company is proposing to enhance the capacity of clinkerisation in the cement plant from 1000 TPD to 2500TPD by using effluent cake from the Soda Ash Plant located adjacent to the Cement plant. NOC from the SPCB has been obtained on 11.05.99. The public hearing panel has recommended the project in its meeting held on 07.01.99.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to the proposed expansion of clinkerisation plant (capacity 2500 TPD) by M/s Tata chemicals Limited under the provisions of EIA Notification dated 27th January, 1994 as amended on 04.05.94 and 10.04.97 subject to strict compliance to the following specific and general conditions:

A. Specific Conditions

- i. The gaseous and particulate matter emissions from various units should conform to the standards prescribed by the State Pollution Control Board. At no time the particulate emission should exceed 50 mg/Nm³. Interlocking system should be provided in the pollution control equipments, so that in the event of the pollution control equipment not working, the respective unit(s) is shut down automatically.
- ii. Ambient Air Quality including ambient noise levels must not exceed the standards stipulated under EPA/State authorities. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with SPCB and report submitted to the Board quarterly and to the Ministry (Regional Office at Bhopal) half yearly.

-2-

- iii. Fugitive dust emissions at various transfer points should be controlled by installing adequate dust collection and extraction system. Closed circuit grinding should be provided in all the grinding sections of the plant. On-line particulate matter monitor should be installed for kiln and raw mill stack.
- iv. Green belt of 25 m width and density should be provided to mitigate the effects of fugitive emission all around the plant. As indicated in the EMP, a minimum of 27 ha of land should be developed as green belt in consultation with the local DFO.
- v. The company should use effluent cake generated from the soda ash plant as raw material and in case of its non-availability, the company should proportionately reduce the production
- vi. Entire water requirement for the expansion should be met from the desalination plant. The ground water should not be exploited for the operation of the plant.
- vii. As committed to the Ministry, the company should continue its drinking water supply to 19 villages of Okhamandal taluka.
- viii. The company should implement the proposal developed by Tata Chemical Society for Rural Development for reclamation of abandoned mines and water harvesting structures in consultation with lease holders.

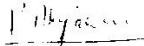
B. General Conditions

- i. The project authority must adhere to the stipulations made by Gujarat State Pollution Control Board.
- ii. No expansion or modification of the plant should be carried out without prior approval of this Ministry.
- iii. The company must obtain 'consent to operate' from the State Pollution Control Board before commissioning the plant.
- iv. Handling, manufacturing, storage and transportation of hazardous chemicals should be carried out in accordance with the Manufacture, Storage & Import of Hazardous chemicals Rules, 1989, as amended in 1991. Permissions from State and Central nodal agencies in this regard must be obtained.
- v. Hazardous wastes, if any, must be handled and disposed as per Hazardous waste (Management and Handling) Rules, 1989. Authorization from State Pollution Control Board in this regard must be obtained.
- vi. Proper housekeeping and cleanliness must be maintained within and out side the plant.
- vii. Occupational Health Surveillance of the workers should be done on a regular basis and records maintained.

-3-

- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP.
- ix. A separate environmental management cell with full fledged laboratory facilities to carry out various management and monitoring functions should be set up under the control of Senior Executive.
- x. The funds earmarked for the environmental protection measures should not be diverted for any other purpose and year-wise expenditure should be reported to this Ministry and SPCB.
- xi. Six monthly status report on the project vis-à-vis implementation of environmental measures should be submitted to this Ministry (Regional Office, Bhopal) /CPCB/SPCB.
- xii. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry and Forests at <http://WWW.envfor.nic.in>. This should be advertised in at least two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- xiii. The Project Authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
- 3.0 The Ministry or any competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions will be monitored by the Regional Office of this Ministry located at Bhopal.
- 4.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.
- 5.0 Any other conditions or alteration in the above conditions will have to be implemented by the project authorities in a time bound manner.
- 6.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Yours faithfully,


(Dr. P. L. Ahujarai)
Additional Director

-4-

Copy to:-

1. Secretary, Department of environment and forests, Govt. of Gujarat.
2. Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office, E - 3 / 240 Arera Colony Bhopal - 462 016.
3. Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi - 110 032.
4. Chairman Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhi Nagar, -382043
5. Adviser (EI division), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Director (Monitoring Cell), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi
7. Guard File
8. Monitoring File.
9. Record File

(Dr. P. L. Ahujara)
Additional Director

F. No. J-11011/66/1999-IA.II(I)

Government of India

Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003
E-mail: dirind-moefcc@gov.in
Tel: 011-24695368
Dated: 18.06.2019

To

The Vice President (Manufacturing)
M/s. Tata Chemicals Limited
Village(s) Mithapur & Surajkaradi,
Taluka Dwarka, District Dwarka,
Gujarat.

Subject: Proposed expansion of Cement Production (787,000 TPA to 900,000 TPA) located at located at Village(s) Mithapur & Surajkaradi, Taluka Dwarka, District Devbhumi Dwarka, Gujarat by M/s. Tata Chemicals Limited- Environmental Clearance regarding.

Sir,

This is reference to your online application vide proposal no. **IA/GJ/IND/58896/2016** dated 8th June 2018 along with copies of EIA/EMP report seeking environmental clearance under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(b) Cement Plants under Category "A" EIA Notification, 2006 and the proposal is appraised at Central level.

2. The proposed project for expansion of cement production capacity from (0.787 to 0.9 MTPA) of M/s. Tata Chemicals Ltd. located in Villages: Mithapur and Surajkaradi, Tehsil:Dwarka, District: Devbhumi Dwarka, State Gujarat was initially received in the Ministry on 12th Sept., 2016 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised by the Expert Appraisal Committee (Industry) [EAC(I)] during its 11th meeting held on 26th Sept., 2016 and prescribed ToRs to the project for undertaking detailed EIA study for obtaining environmental clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToRs to the project on 10th January, 2017 vide letter no.J-11011/66/1999-IA.II(I).
3. The existing project was accorded environmental clearance vide letter no. J-11011/66/99-IA-II (I) dated 20th Nov., 2000; amended on 17th Jan., 2001. The Status of compliance of earlier EC was obtained from Regional Office, Bhopal vide Letter No. 5-13/2000(ENV)/138 dated 23rd May, 2018. There are no non-compliances reported by Regional Officer. The proposed capacity for different products for new site area as below:

Name of Unit	Existing production Capacity	Proposed Additional Capacity	Total Capacity after expansion
Clinker (TPA)	8,25,000	Nil	8,25,000
Cement (TPA)	7,87,000	1,13,000	9,00,000

4. The total land area for the project is 231 ha (existing complex). No forest land/agricultural land/ grazing land/ others Government Land involved. There is no additional land required for the project. No River passes through the project area. It has been reported that no water body exist around the project and modification/diversion in the existing natural drainage pattern at any stage has not been proposed.
5. The topography of the area is more or less flat and reported to lies between 22° 23' 41.8" N to 22° 25' 04.3" N Latitude and 69° 00' 16.3" E to 69° 01' 19.1" E Longitude in Survey of India topo sheet No. 41 F/3 and 41B/15 at an elevation of 5 to 20 m AMSL. The ground water table reported to ranges between 1.9m to 5.2 m below the land surface during the post-monsoon season and 3.9 to 7.2 m below the land surface during the pre-monsoon season. Based on the hydro-geological study, it has been reported that the stage of groundwater development is reported to be 67.11 % and thereby, these are designated as safe areas.
6. Marine National Park (~2.81 km in NW direction) and Gulf of Kutch Marine Sanctuary (~2.19 km in East direction) are located within 10 km radius of the plant site. The area also does not report to form corridor for Schedule-I fauna. The list of flora and fauna provided through the Primary survey and Secondary data reports the presence of Schedule-I fauna in the 10 km study area. The project proponent has mentioned that the proposed project site is outside of notified Eco-Sensitive Zone. The project proponent prepared conservation plan and approved by Chief Wildlife Warden, Gujarat State.
7. From clinker silo, clinker is fed to cement mill, where in clinker along with fly ash and gypsum, in required proportion, is ground to form cement. No waste will be generated during Cement manufacturing process. Existing clinker production capacities will meet the requirement to achieve targeted production capacity of the Cement, i.e., 0.9 MTPA. The clinker will be fed to cement mill through conveyor.
8. The water requirement of the project is estimated as 1942 m³/day, out of which 822 m³/day is the raw water requirement for process. It will be obtained from Existing Sea water Desalination Units and the remaining requirement of 1120 m³/day will be met from existing sea water intake system.
9. The power requirement for the project is estimated as 14.28 MW which will be obtained from the Captive Co-generation Power Plant.

10. Baseline Environmental Studies were conducted during Post Monsoon Season from October to December, 2016. Ambient air quality monitoring has been carried out at 9 locations during 01st Oct to 31st Dec., 2016 and the data submitted indicated: PM₁₀ (36.52 to 74.21 µg/m³), PM_{2.5} (8.71 to 27.13 µg/m³), SO₂ (4.63 to 12.40 µg/m³) and NO₂ (6.55 to 15.21 µg/m³). The results of the modeling study indicated that the maximum increase of GLC for the proposed project is 1.56 µg/m³ with respect to the PM, 4.19 µg/m³ with respect to the SO₂, 1.39 µg/m³ with respect to the NO_x.
11. Ground water quality has been monitored in 8 locations in the study area and analyzed. pH (7.23 to 7.96), Total Hardness (154.32 to 294.56 mg/l), Chlorides (95.94 to 328.09 mg/l), Fluoride (0.05 to 0.19 mg/l). Heavy metals are within the limits. Surface water samples were analyzed from 2 locations. pH – (7.45 to 7.82), DO (5.90 to 6.80 mg/l), BOD (3.54 to 4.52 mg/l), COD (10.32 to 14.60 mg/l).
12. Noise levels are in the range of 44.42 to 66.91 Leq dB(A) for day time and 36.04 to 60.25 Leq dB(A) for night time.
13. The proposed expansion will be done on the existing project site. Hence, R&R is not involved.
14. No solid waste will be generated from the cement manufacturing process. Dust collected from various air pollution control equipment will be totally recycled into the process. Existing greenbelt area is 95 ha and additional 36 ha area will be developed under green belt/ plantation around the project site to attenuate the noise levels and trap the dust generated due to the project development activities.
15. It has been reported that the Consolidated Consent and Authorization from Gujarat Pollution Control Board has been obtained vide Letter No. AWH-91133 dated 12th Feb., 2018 and consent is valid up to 13th Feb., 2023.
16. The Public hearing of the project was held on 17th Feb., 2018 at Sabras Bhavan opposite Ashapura Mandir, Village: Mithapur, Taluka: Dwarka, District: Devbhoomi Dwarka, Gujarat under the chairmanship of Collector & District Magistrate, Devbhumi Dwarka for Expansion in Cement Production Capacity from 0.787 MTPA to 0.9 MTPA. The issues raised during public hearing are Local Employment, Environment, Health and Education. An amount of 338 Lakhs (2.5 % of total project cost i.e Rs. 13,340 Lakhs) has been earmarked for Enterprise Social Commitment based on public hearing issues.
17. The capital cost of the project is Rs. 133.40 Crores and the capital cost for environmental protection measures is proposed as Rs. 29.50 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 12.50 Crores / annum. The employment generation from the expansion project is 129 persons.
19. Approx. 95 ha area has already been developed under greenbelt/plantation and additional 36 ha area will also be developed under green belt/ plantation

which is about 33 % of the total project area. Local and native species will be planted with a density of 2500 trees per hectare. Total no. of 90,000 saplings will be planted and nurtured in 36hectares in 10 years.

20. There is no litigation pending against the proposed project or the land on which proposed project would be set up. However, the proposed project is going to use same channel for discharge of the wastewater which is located on the land for which dispute is pending for its pre- existence rights, before the Hon'ble High Court of Gujarat. The Company has filed Special Civil Application no. 26530 of 2006 before the High Court of Gujarat to recognize its pre-existing rights over the land on which wastewater discharge channel is situated. The Hon'ble Court has directed to maintain status quo by way of an interim relief till the final disposal of the case.
21. EIA Consultant: J.M. Enviro Net Private Limited, Gurgaon.
22. The proposal was considered in the 33rd meeting of Expert Appraisal Committee (Industry-I) held during held during 9th-11th July, 2018 and was re-considered in the 1st Reconstituted EAC meeting held during 26th -28th September 2018 and 5th EAC meeting held during 27th -29th March 2019.
23. The committee observed that the Stage-I Forest Clearance for 'diversion of 11.268 ha Protected/Section-4 Forest land for 2504 meter long and 45m wide wastewater pipeline in Mithapur in favour of General Manager, M/s Tata Chemicals Ltd Mithapur in Devbhumi Dwaraka District in Gujarat' has been issued vide letter No.6-GJC 071/2018-BHO/178 dated 22.02.2019. After detailed deliberations, the committee recommended the proposal for Environmental Clearance with the following specific and general conditions:

I. Monitoring of compliance

- i. The project proponent shall comply the conditions of Stage-I Forest Clearance obtained Forest (Conservation) Act, 1986 vide letter No.6-GJC 071/2018-BHO/178 dated 22.02.2019.
- ii. The project proponent shall obtain the recommendation of National Board for Wildlife for the expansion project, if required as per the Ministry's Office Memorandum dated 2nd December, 2009.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R. No. 612 (E) dated 25th S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
- viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

- ix. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
- x. Provide wind shelter fence and chemical spraying on the raw material stock piles; and
- xi. Provide Low NO_x burners as primary measures and SCR /NSCR technologies as secondary measure to control NO_x emissions.
- xii. Have separate truck parking area and monitor vehicular emissions at regular interval.
- xiii. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport
- xiv. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants

III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers / sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- ix. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide the project proponent for LED lights in their offices and residential areas.
- iii. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.

VI. Waste management

- i. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant

- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- i. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

- ii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority.


(A.K. Agrawal)
Director

Copy to:-

1. **Secretary**, Department of Environment, Government of Gujarat, Secretariat Gandhinagar.
2. **Additional Principal Chief Conservator of Forests(C)**, , Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal - 462016


3. **Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi-110001.
4. **Chairman**, Gujarat State Pollution Control Board, Sector 10-A, Gandhi Nagar - 382043, Gujarat.
5. **District Collector, Kutch** District, State Gujarat.
6. Guard File/Record File/Monitoring File.
7. MoEF&CC Website.



(A.K. Agrawal)
Director

**Half Yearly Compliance Report
2024
01 Dec(01 Apr - 30 Sep)**

Acknowledgement

Proposal Name	Proposed expansion of Cement Production (787,000 TPA to 900,000 TPA) located at located at Village (s) Mithapur & Surajkaradi, Taluka Dwarka, District Devbhumi Dwarka, Gujarat by M/s. Tata Chemicals Limited - Environmental Clearance regarding.		
Name of Entity / Corporate Office	M/s. Tata Chemicals Limited		
Village(s)	N/A		
District	DEVBHUMI  DWARKA		
Proposal No.	IA/GJ/IND/58896/ 2016	Category	Industrial Projects - 1
Plot / Survey / Khasra No.	N/A	Sub-District	N/A
State	GUJARAT	Entity's PAN	*****4059M
MoEF File No.	J-11011/66/1999-IA.II(I)	Entity name as per PAN	Tata Chemicals Limited

Compliance Reporting Details

Reporting Year	2024
Remarks (if any)	Proposed expansion of Cement Production (787,000 TPA to 900,000 TPA) has not been initiated as on date.
Reporting Period	01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office M/s. Tata Chemicals Limited

	Project Area as per EC Granted	Actual Project Area in Possession
Private	231	231
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	231	231

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Cement	Tons per Annum (TPA)	11/08/2027	900000	283199	787000

Conditions

General Conditions

Sr.No.	Condition Type	Condition Details
1	WATER QUALITY MONITORING AND PRESERVATION	Water meters shall be provided at the inlet to all unit processes in the cement plant.
PPs Submission: Complied Water is supplied from water treatment plant within the existing premises. There will be no freshwater and ground water intake due to expansion activity.		Date: 21/11/2024
2	WATER QUALITY MONITORING AND PRESERVATION	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
PPs Submission: Complied Company has existing STP Facility (3 MLD) in township.		Date: 21/11/2024
3	MISCELLANEOUS	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
PPs Submission: Complied Six- monthly compliance report is submitted on Web portal of MoEFCC		Date: 21/11/2024
4	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
PPs Submission: Complied Environment Statement (Form-V) is submitted to the GPCB and copy is uploaded on Company's Web portal		Date: 21/11/2024
5	MISCELLANEOUS	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
PPs Submission: Complied Company publishes the annual report with the Date of Financial Closure. Proposal has been approved by the GPCB (Consent to Establish) and MoEFCC (Environment Clearance). Expansion of Cement production capacities shall be made within the existing cement plant and project timelines will be submitted to the Ministry. TCL has not initiated activities for expansion in cement production capacity.		Date: 21/11/2024
6	MISCELLANEOUS	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
PPs Submission: Complied Noted. Company shall adhere to the stipulations made by GPCB.		Date: 21/11/2024

7	MISCELLANEOUS	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
PPs Submission: Complied Company has complied with the environmental management program (EIA/EMP)		Date: 21/11/2024
8	MISCELLANEOUS	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
PPs Submission: Complied Expansion or modifications in the plant shall be carried out as per EC approval of the Ministry of Environment, Forest and Climate Change.		Date: 21/11/2024
9	MISCELLANEOUS	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
PPs Submission: Complied Noted		Date: 21/11/2024
10	MISCELLANEOUS	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Complied Noted.		Date: 21/11/2024
11	Statutory compliance	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
PPs Submission: Complied Wildlife conservation plan prepared as a part of EIA Study is approved by the Chief Wildlife Warden vide letter no WLP/32/C/144-45/2018-19 dated 19.06.2018. Wildlife Conservation Plan has been prepared having total financial layout of Rs. 51 lakhs to be spent in the time span of 5 years. 1. Company has completed mangrove plantation in vicinity of effluent discharge area in consultation with forest department. 2. Company is conducting conservation and awareness activities under the Biodiversity Conservation initiatives. 3. Company has conducted study through CSIR-CSMCRI, Bhavnagar for monitoring and status survey of wildlife, mangrove in surrounding area. 4. Company has appointed an expert agency for compliance monitoring and reporting through NABL and NABET approved third party		Date: 21/11/2024
12	Statutory compliance	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
PPs Submission: Complied Company has obtained Consent to Establish from Gujarat Pollution Control Board for expansion capacity vide consent no. 85533 dated 19.06.2017. Consent to Operate has also been obtained from Gujarat Pollution Control Board vide consent no. AWH - 129468 dated 04.10.2023 (valid up to 11.08.2027). TCL has not initiated activities for expansion in cement production capacity.		Date: 21/11/2024

13	Statutory compliance	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water/ from the competent authority concerned in case of drawl of surface water required for the project.
PPs Submission: Complied There is no withdrawal of fresh water (Ground or surface water).		Date: 21/11/2024
14	Statutory compliance	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
PPs Submission: Complied Company has obtained Authorization as per Hazardous and other waste (Management and Transboundary) Rules, 2016 from Gujarat Pollution Control Board vide consent order no. AWH - 129468 dated 04.10.2023 (Valid up to 11.08.2027) for existing plant. TCL has not initiated activities for expansion in cement production capacity.		Date: 21/11/2024
15	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R. No. 612 (E) dated 25th S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
PPs Submission: Complied Continuous emission monitoring system is installed and connected to CPCB server. Calibration is done according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories as per CPCB guidelines.		Date: 21/11/2024
16	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
PPs Submission: Complied Ambient air quality including fugitive emissions are monitored through NABL approved Laboratory and Continuous Ambient Air Quality Monitoring Stations (CAAQMS).		Date: 21/11/2024
17	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120each), covering upwind and downwind directions.
PPs Submission: Complied Ambient Air Quality is monitored for prescribed parameters including PM10, PM2.5, SO2 and NOx within and outside the plant area.		Date: 21/11/2024
18	Statutory compliance	The project proponent shall comply the conditions of Stage-I Forest Clearance obtained under Forest (Conservation) Act, 1986 vide letter No. 6- GJC 071/2018-BHO/178 dated 22.02.2019.
PPs Submission: Complied No forest land is involved in the existing plant premises. However, the treated wastewater discharge		Date: 21/11/2024

system involves notified forest land for which Forest Clearance has been obtained under Forest (Conservation) Act, 1980 vide letter No. 6 - GJC 071/2018-BHO/I/5866/2021 dated 23.09.2021. The company is complying with the conditions stipulated in the Forest Clearance.		
19	Statutory compliance	The project proponent shall obtain the recommendation of National Board for Wildlife for the expansion project, if required as per the Ministry's Office Memorandum dated 2nd December, 2009.
PPs Submission: Complied There is no notified area involved in existing cement plant. However, Wildlife approval is obtained vide letter No. WLP/32/B/1813-18/2017-18 dated 01.06.2017 for upgradation of treated wastewater discharge system of Industry complex.		Date: 21/11/2024
20	WATER QUALITY MONITORING AND PRESERVATION	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
PPs Submission: Complied Drains and water ponds are provided to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.		Date: 21/11/2024
21	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.
PPs Submission: Complied Company has adopted integrated water management System. Cement Plant is based on dry process technology; and water is only being used in cooling, domestic and greenbelt development.		Date: 21/11/2024
22	Noise Monitoring & Prevention	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
PPs Submission: Complied Ambient Noise level monitoring is conducted. Noise monitoring report is enclosed.		Date: 21/11/2024
23	Noise Monitoring & Prevention	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz, 75 dB(A) during day time and 70 dB(A) during night time.
PPs Submission: Complied Ambient Noise levels are well within the prescribed norms		Date: 21/11/2024
24	ENERGY PRESERVATION MEASURES	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
PPs Submission: Complied Company has installed a 5KW roof top solar system in Captive power plant and utilizes this solar energy in streetlight in plant area. Also, the company has installed a 2MW solar plant in the township area. Commissioning of this plant is in progress.		Date: 21/11/2024
25	ENERGY PRESERVATION MEASURES	Provide the project proponent for LED lights in their offices and residential areas.
PPs Submission: Complied LED lights are installed in offices and Residential area.		Date: 21/11/2024

26	ENERGY PRESERVATION MEASURES	Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
PPs Submission: Complied Flyash is utilised in cement as per BIS norms.		Date: 21/11/2024
27	WASTE MANAGEMENT	The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
PPs Submission: Complied Hazardous waste is disposed through approved recycler and co-processing in cement plant.		Date: 21/11/2024
28	WASTE MANAGEMENT	Kitchen waste shall be composted or converted to biogas for further use.
PPs Submission: Complied Company has facilities for Compost making from food waste.		Date: 21/11/2024
29	GREENBELT	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
PPs Submission: Complied Greenbelt is being developed as per EMP given in EIA report.		Date: 21/11/2024
30	GREENBELT	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
PPs Submission: Complied GHG emissions inventory is carried out as per GRI guidelines. The Company has committed to reduce its carbon emissions as per the Science Based Target Initiatives (SBTi) guidelines. The Company has established policies for Climate Change, Safety, Health and Environment (SHE) and Biodiversity		Date: 21/11/2024
31	Human Health Environment	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
PPs Submission: Complied Onsite and Offsite Emergency Plan is prepared for existing operations.		Date: 21/11/2024
32	Human Health Environment	The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
PPs Submission: Complied PPEs are provided as per the norms of Factory Act.		Date: 21/11/2024
33	Human Health Environment	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

<p>PPs Submission: Complied Company has existing facilities within township area.</p>		<p>Date: 21/11/2024</p>
34	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
<p>PPs Submission: Complied Periodical medical check-up are conducted as per schedule. TCL has established procedures and formats as per ISO 45001:2018 for occupational health management system. Pre-employment, periodic and exit medical examination is being conducted for employees and contractors. Employees involved in hazardous area are medically tested once in six months in compliance to Rule 68 (R) legal requirement under Gujarat Factories Rule, 1963 TCL has Full-fledged Occupational Health center having qualified medical officer and staff. Ambulance van is available for round the clock basis with the dedicated driver.</p>		<p>Date: 21/11/2024</p>
35	Corporate Environmental Responsibility	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
<p>PPs Submission: Complied Tata Chemicals Society for Rural Development (TCSRSD) has been working for CSR activities. TCSRSDs Programmes include: A.Building Economic Capital Farm Based Livelihood (Unnati): B.Ensuring Environmental Integrity Natural Resource Management C.Enablers for Sustainable Development D.Building Social Capital E.Employee Volunteering Details of the expenditures are published in TCSRSD annual reports.</p>		<p>Date: 21/11/2024</p>
36	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
<p>PPs Submission: Complied Company has a well laid down Safety Health and Environment Policy. Copy of Safety, Health and Environment Policy signed by the Managing Director of Company is being submitted along with six-monthly compliance status report. Requirements of Environmental regulations are included in Legal Compliance Management System. Separate Environmental Cell is part of Environment Management System (ISO- 14001:2015).</p>		<p>Date: 21/11/2024</p>
37	Corporate Environmental Responsibility	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
<p>PPs Submission: Complied Separate Environmental Cell is part of Environment Management System (ISO- 14001:2015).</p>		<p>Date: 21/11/2024</p>
38	Corporate Environmental Responsibility	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance

		Report.
<p>PPs Submission: Complied</p> <p>1. Company has implemented the Action Plan for cement plant as proposed in EMPs: a. Upgradation of Air Pollution Control Systems as per revised emission norms b. Online Monitoring System c. Development of Greenbelt in plant periphery d. Waste utilisation (Co-processing) 2. Responsibility matrix of company is prepared as per ISO 14001:2015 and approved by the Management Representative. 3. Year wise funds are earmarked for environmental protection measures Separate accounts are maintained for environmental projects. Details of expenditures is reported : Progress of implementation of action plan (EMP Cost Rs. 29.50 Cr): Completed upgradation of Air Pollution Control Systems Completed (Actual cost Rs. 85 Cr). 4. Annual expenditures for environmental improvements are reported in Form V (Environmental Statement).</p>		Date: 21/11/2024
39	Corporate Environmental Responsibility	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
<p>PPs Submission: Complied</p> <p>Third party Environmental audits are carried out by GPCB schedule - I auditor. Internal and External audits are conducted as per ISO Standards 9001, 14001 and 45001.</p>		Date: 21/11/2024
40	Corporate Environmental Responsibility	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.
<p>PPs Submission: Complied</p> <p>Company has implemented applicable norms for cement plant and quarterly compliance report under CREP is submitted to the GPCB</p>		Date: 21/11/2024
41	MISCELLANEOUS	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
<p>PPs Submission: Complied</p> <p>Advertisement has been published in News Papers. Copies of the advertisements have been submitted to the Ministry. Copy of Environment Clearance is uploaded on Company's Web portal.</p>		Date: 21/11/2024
42	MISCELLANEOUS	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
<p>PPs Submission: Complied</p> <p>Copies of environment clearance has been submitted to Okha Nagarpalika, Taluka Development Officer and District Development Officer vide letter no A/WG/278/2019 dated 04.07.2019.</p>		Date: 21/11/2024
43	MISCELLANEOUS	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
<p>PPs Submission: Complied</p> <p>Status of compliance is uploaded on Company's Web-portal</p>		Date: 21/11/2024
44	MISCELLANEOUS	The project proponent shall monitor the criteria pollutants level

		namely; PM10, 502, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
PPs Submission: Complied Air quality parameters are monitored and displayed near Main Gate of factory. Monthly summary of data is uploaded on Company's Web-portal along with Half yearly compliance report		Date: 21/11/2024
45	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
PPs Submission: Complied Monthly Summary Report of following are enclosed: a. CEMS Report b. CAAQMS Report c. Manual Stack monitoring and Ambient Air Quality/ Fugitive Emissions Report.		Date: 21/11/2024
46	AIR QUALITY MONITORING AND PRESERVATION	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
PPs Submission: Complied Air Pollution Control (APC) systems are provided in existing units of Cement plant as per prescribed emission norms. Bag filters are provided for control of fugitive dust from transfer points.		Date: 21/11/2024
47	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
PPs Submission: Complied Bag filters with mechanized bag cleaning facilities are provided in existing units of cement plant.		Date: 21/11/2024
48	AIR QUALITY MONITORING AND PRESERVATION	Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
PPs Submission: Complied Air Pollution Control (APC) systems are provided as per prescribed emission norms.		Date: 21/11/2024
49	AIR QUALITY MONITORING AND PRESERVATION	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
PPs Submission: Complied Road Cleaning is carried out by mechanical sweeping machine.		Date: 21/11/2024
50	AIR QUALITY MONITORING AND PRESERVATION	Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
PPs Submission: Complied Covering of Raw Material is ensured during transportation. Flyash is transported in closed bulkers from captive power plant to cement plant. Raw Material is conveyed through covered conveyor belts from material charging point to raw material hoppers.		Date: 21/11/2024

51	AIR QUALITY MONITORING AND PRESERVATION	Provide wind shelter fence and chemical spraying on the raw material stock piles; and
PPs Submission: Complied 9-meter height wall at periphery of coal handling area (Length 470 meter) has been provided as per Coal handling guidelines. Greenbelt has been developed as wind shelter in fence of plant. Raw Material is covered towards the boundary area.		Date: 21/11/2024
52	AIR QUALITY MONITORING AND PRESERVATION	Provide Low NOx burners as primary measures and SCR /NSCR technologies as secondary measure to control NOx emissions.
PPs Submission: Complied Concentration of NOx in emissions from existing Raw Mill and Kiln Stack is well within the prescribed emission norm. Company has submitted clarification vide TCL letter No A/WG/294/2019 dated 05.07.2019		Date: 21/11/2024
53	AIR QUALITY MONITORING AND PRESERVATION	Have separate truck parking area and monitor vehicular emissions at regular interval.
PPs Submission: Complied Vehicles are parked in designated area and vehicles are checked as per checklist		Date: 21/11/2024
54	AIR QUALITY MONITORING AND PRESERVATION	Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport.
PPs Submission: Complied Company has implemented following control measures: 1. Covering of raw material and product during transportation 2. Closed conveying system in Raw Mill, Kiln, Coal Mill, Clinker and Cement Mill areas.		Date: 21/11/2024
55	AIR QUALITY MONITORING AND PRESERVATION	Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants.
PPs Submission: Complied The scope of proposed expansion is only increase in Cement Grinding Capacity. TCL has not initiated activities for expansion in cement production capacity. Existing bagging units are equipped with bag filters. Company has also submitted clarification vide TCL letter No A/WG/294/2019 dated 05.07.2019.		Date: 21/11/2024
56	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
PPs Submission: Complied Company has installed Effluent analyser and connected to CPCB and GPCB servers. Online monitoring system is calibrated as per CPCB guidelines.		Date: 21/11/2024

57	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers / sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
PPs Submission: Complied Ground Water quality is monitored at identified locations through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.		Date: 21/11/2024
58	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
PPs Submission: Complied Monthly Summary Report are enclosed: a. Continuous Effluent Monitoring Report. b. Effluent Test Report- Manual Monitoring c. Ground Water Quality Report (enclosed in condition III (ii))		Date: 21/11/2024
59	WATER QUALITY MONITORING AND PRESERVATION	Adhere to 'Zero Liquid Discharge'
PPs Submission: Complied Proposed Expansion of Cement production capacity will not add generation of waste water. Company has treated waste water discharge system for existing Industry complex (Soda ash, Captive Power, cement, Chlor-alkali and bromine plant). Treated waste water is discharged into sea through single outlet. Company has submitted clarification vide TCL letter No A/WG/294/2019 dated 05.07.2019.		Date: 21/11/2024
60	WATER QUALITY MONITORING AND PRESERVATION	The project proponent shall practice rainwater harvesting to maximum possible extent.
PPs Submission: Complied Company has provided rainwater harvesting facilities in greenbelt and township area.		Date: 21/11/2024
61	MISCELLANEOUS	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
PPs Submission: Complied Noted		Date: 21/11/2024
62	MISCELLANEOUS	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
PPs Submission: Complied Noted.		Date: 21/11/2024
63	MISCELLANEOUS	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the

		Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India/ High Courts and any other Court of Law relating to the subject matter.
PPs Submission: Complied Noted.		Date: 21/11/2024
64	MISCELLANEOUS	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
PPs Submission: Complied Noted.		Date: 21/11/2024
Visit Remarks		
Last Site Visit Report Date:		N/A
Additional Remarks:		
<p>Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.</p>		

Tata Chemicals Limited, Mithapur

Compliance status report of Environmental Clearance (Ministry's letter No. J - 11011- 66/99-IA - II (I) Dated November 20, 2000 amended Jan 17, 2001

#	A. Specific Conditions:	Compliance Status (January 2024 to June 2024)
i	Gaseous and particulate matter emissions from various units should conform to the standards prescribed by State Pollution Control Board. At no time the particulate emission should exceed 50 mg/Nm ³ . Interlocking system should be provided in the pollution control equipment, so that in the event of pollution control equipment not working, the respective unit(s) is shut down automatically.	Gaseous and particulate matter emissions from various units are complied with the standards prescribed by State Pollution Control Board. Upgradation of APCDs as per Revised Action Plan vide TCL letter No. A/WG/0514/2017 dated 22.09.2017 and CPCB directions vide letter no. B-33014/7/IPC-II/2017-18/10225 dated 06.09.17.
ii	Ambient air quality including ambient noise levels must not exceed the standards stipulated under EPA/state authorities. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with SPCB and report submitted to the board quarterly and to the Ministry (Regional Office, at Bhopal) half yearly.	Monitoring of ambient air quality and stack emissions are carried out regularly in consultation with SPCB and report submitted to the board and to the Ministry (Integrated Regional Office, Gandhinagar) half yearly enclosed as Annexure-1 .
iii	Fugitive dust emissions at various transfer points should be controlled by installing adequate dust collection and extraction system. Closed circuit grinding should be provided in all grinding sections of the plant. On-Line Particulate matter monitor should be installed for Kiln and raw mill stack.	Fugitive dust emissions at various transfer points are controlled by operation of Bagfilters. Closed circuit grinding is provided in Cement Mill, Raw Mill and Coal Mill sections of the plant. On-Line CEMS are installed and connected to CPCB server.
iv	Green belt of 25 m width and density should be provided to mitigate the effects of fugitive emission all around the plant. As indicated in EMP, a minimum of 4 Ha of land in addition to the 4 Ha of area already afforested should be developed as green belt in consultation with local DFO.	Green belt has been developed in periphery of cement plant and maintained with drip irrigation system.
v	The company shall use effluent cake generated from the soda ash plant as raw material and in case of its non-availability, the company shall proportionately reduce the production.	Filtered solids i.e. Effluent cake are used as raw material for cement plant. Availability of Effluent cake is ensured all time during operation of cement plant.
vi	Entire water requirement of the expansion should be met from the desalination plant. Ground water should not be exploited for the operation of the plant.	Water requirements for cement plant is being met from Desalination plant. No Ground water is being utilised for the operation of the plant.
vii	As committed to the ministry, company should continue its drinking water supply to 19 villages of Okhamandal Taluka.	TCSR has implemented Integrated Water Management Program to ensure the availability of water in villages of Okhamandal area. Now, Govt. has connected water supply system in Okhamandal area which ensures regular water supply to the villages.
viii	The company should implement the proposal developed by Tata Chemical Society for Rural Development for reclamation of abandoned mines and water harvesting structures in consultation with lease holders.	Company has Implemented the proposal developed by Tata Chemical Society for Rural Development for reclamation of abandoned mines and water harvesting structures in consultation with lease holders.
B General Conditions.		
i	The project authorities must adhere to the stipulations made by State Pollution Control Board.	Company is complying with the stipulations made by Gujarat Pollution Control Board (GPCB). Third Party Schedule-I Environment Auditor deputed by GPCB monitors the stipulations made by GPCB.
ii	No expansion or modification of the plant should be carried out without prior approval of this ministry.	Environmental Clearance has been granted by the Ministry for expansion of cement production capacity.
iii	Company must obtain "consent to operate" from the State Pollution Control Board before commissioning the plant	Company has obtained "consent to operate" from the State Pollution Control Board before commissioning the plant.

Tata Chemicals Limited, Mithapur

Compliance status report of Environmental Clearance (Ministry's letter No. J - 11011- 66/99-IA - II (I) Dated November 20, 2000 amended Jan 17, 2001

#	A. Specific Conditions:	Compliance Status (January 2024 to June 2024)
iv	Handling, manufacturing, storage and transportation of hazardous chemicals should be carried out in accordance with the Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in 1991. Permission from state and central nodal agencies in this regard must be obtained.	Handling, manufacturing, storage and transportation of hazardous chemicals are carried out in accordance with the Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 as amended in 1991. In this regard, permission from state and central nodal agencies has been obtained.
v	Hazardous waste if any, must be handled and disposed as per Hazardous waste (management and handling) rules 1989. Authorisation from State Pollution Control Board in this regard must be obtained.	Hazardous wastes are handled and disposed as per Hazardous waste Rules notified under Environment Protection Act, 1986. In this regard, Authorisation from Gujarat Pollution Control Board has been obtained.
vi	Proper housekeeping and cleanliness must be maintained within and outside the plant.	Proper housekeeping and cleanliness is maintained within and outside the plant by implementation of 5S and Good Housekeeping practices.
vii	Occupational health surveillance of the workers should be done on a regular basis and records maintained.	Occupational health surveillance of the workers is done on a regular basis and records are being maintained.
viii	The project proponent shall also comply with all environmental protection measures and safeguards recommended in the EIA/EMP.	Company has implemented and is complying with Environmental protection measures and safeguards recommended in the EIA/EMP.
ix	A separate Environmental management Cell with full fledged laboratory facilities to carry out various management and monitoring functions should be setup under the control of Senior executive.	A separate Environmental management Cell with full-fledged laboratory facilities to carry out various management and monitoring functions has been setup under the control of Apex Environment Committee. Company also have a well-established Environment management system (ISO 14001) which is being audited by external experts.
x	The funds earmarked for environmental protection measures should not be diverted for any other purpose and year wise expenditure should be reported to this ministry and SPCB.	The funds earmarked for environmental protection measures are not being diverted for any other purpose and year wise expenditure are submitted to the Ministry and SPCB as a part of Environment Statement.
xi	Six monthly status report on the project vis-à-vis implementation of environmental measures should be submitted to this ministry (Regional office, Bhopal)/ CPCB/ SPCB.	Six monthly compliance status reports is being submitted the Ministry (Integrated Regional office, Gandhinagar)/ CPCB/ SPCB.
xii	The project proponent should inform the public that the project has been accorded environmental clearance by the ministry and copies of the clearance letter are available with State Pollution Control Board/ committee and may also be seen at website of Ministry and Forest at http://www.envfor.nic.in . This should be advertised in at least two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.	The project proponent informed the public that the project has been accorded environmental clearance by the ministry and copies of the clearance letter are available with State Pollution Control Board/ committee and may also be seen at website of Ministry and Forest at http://www.envfor.nic.in . The same had also been advertised in two local newspapers in English and Gujarati language.
xiii	The project authorities should inform the regional office as well as the ministry, the date of financial closure and final approval of the project by concerned authorities and the date of commencing the land development work.	TCL has sourced expansion related funding internally so financial closure is not applicable. However general plant expansion status is updated timely to the Regional Office as well as the Ministry.



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ¹⁸⁶

પ્રાદેશિક કચેરી

સરદાર પટેલ ભવન, રામેશ્વરનગર, જામનગર - ૩૬૧ ૦૦૮

ફોન : ૨૭૫૨૩૬૬

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

પાણી અધિનિયમ ૧૯૭૪ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવિએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે. અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અને નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સવારના / સાંજના ૧૬:૦૦ તા. ૦૧/૦૭/૨૦૧૫
અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે- *ms*

૧. *J. M. Mahida - D.E.E*

૨. *2*

૩. *2*

પ્રતિ,

Tata chemicals Ltd.

Mithapur

Devbhumi Durgam

.....

સહી :-

અધિકારીનું નામ :- *H. C. Solanki*

હોદ્દો :- *SSO*

બે નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી *Mr. Sayjeev Jain*



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ પ્રાદેશિક કચેરી

સરદાર પટેલ ભવન, રામેશ્વરનગર, જામનગર - ૩૬૧ ૦૦૮
ફોન : ૨૭૫૨૩૬૬

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના અધિકારીઓ દ્વારા આપનાં એકમની આજ રોજ રાજ્યના જુદા જુદા પર્યાવરણીય નિયમોને આધિન સ્થળ મુલાકાત લેવામાં આવેલ. આપનાં એકમની સ્થળ મુલાકાત દરમિયાન કરેલ અવલોકનો, આપે આપેલ માહિતી / દસ્તાવેજો અને પર્યાવરણીય નિયમોની જોગવાઈઓને આધીન; આપને નીચે મુજબ સુચના આપવામાં આવે છે. જેની પુર્તતા અંગેનો અહેવાલ (કોમ્પ્લાયન્સ રીપોર્ટ) આ સુચના મળ્યાની તારીખથી બે સપ્તાહની અંદર આ કચેરીની જાણ હેઠળ અને બોર્ડની વડી કચેરી - ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર - ૧૦(એ), ગાંધીનગર ખાતે અચૂક મોકલી આપવો. તેમ ન થતાં આપની આ બાબતે કોઈ રજુઆત નથી તેમ માની, આપનાં એકમ સામે કાયદા / નિયમોની જોગવાઈઓને ધ્યાન તે લઈ આગળની કાર્યવાહી કરવામાં આવશે.

- (૧) - Flyash, તેમજ rejected material ની પાસની settling pond areaની transfer tank અને કચીને ત્યાં તલવી.
- (૨) - cement plantના રો મજીલીપલ્લેટ સ્ટોરેજ ની ઉંચાઈ ઘટાડવી.
- (૩)
- (૪)

આદેશો મળ્યા છે.

સહી :
નામ : sayeev Jain
હોદ્દો :
તારીખ : 1-7-14.

મુલાકાત લેનાર અધિકારનું નામ :

સહી : Molamb
નામ : H.C. Solanki
હોદ્દો : SSO
તારીખ : 1-7-14

GUJARAT POLLUTION CONTROL BOARD**Regional Office**

Sardar Patel Bhavan, Rameshwarnagar, Jamnagar - 361008

Phone: 2752366

Notice for Entry and Inspection

Under Section 23 of the Water (Prevention and Control of Pollution) Act, 1974, Section 24 of the Air (Prevention and Control of Pollution) Act, 1981, and Section 10 of the Environment (Protection) Act, 1986, we, the undersigned, hereby notify you that we are authorized to enter and inspect your premises at any time, with necessary assistance, for the following purposes:

1. To perform any duties assigned to us by the State Board/Central Government.
2. To determine whether any functions under these Acts are being performed, and if so, how they are being performed, or to verify whether any provision of these Acts or any rules, notices, orders, or authorizations issued under them are being complied with or have been complied with.
3. To inspect and test any equipment, industrial plant, record, register, document, or other relevant material, or to search premises where there is reason to believe that any offense under these Acts or rules made thereunder has been committed or is being prepared, and to seize any equipment, industrial plant, record, register, document, or other relevant material as evidence of such offense. We shall enter your premises for the above-mentioned purposes at the following time:

Time of Entry into Industry/Factory: Morning/Evening, 16:00 – 22:00 on 01/07/2014

The following persons will assist us during the inspection:

1. J.M. Mahida - DEE
2. (Additional names as required)

To,

Tata Chemicals Ltd.

Signature:

Authorized Officer's Name: H.C. Solanki

Designation: SSO

Two copies of this notice have been received by:

Name: Mr. Sanjeev Jain

Signature of the Recipient

GUJARAT POLLUTION CONTROL BOARD**Regional Office**

Sardar Patel Bhavan, Rameshwarnagar, Jamnagar - 361008

Phone: 2752366

The officers of the Gujarat Pollution Control Board conducted an inspection of your unit today under the provisions of various environmental regulations of the state. Based on the observations made during the site visit, the information / documents provided by you, and the provisions of environmental regulations, the following directions are issued to you. You are required to submit a compliance report regarding these directions to this office within **two weeks** from the date of receipt of this notice. Additionally, a copy of the compliance report must be sent to the head office of the Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10(A), Gandhinagar. Failure to comply with these directions will result in further action being taken against your unit as per the provisions of the applicable laws/regulations, assuming that no representation has been made by you on this matter.

Directions Issued:

1. Transfer fly ash and rejected materials from the settling pond area to the designated area for proper handling.
 2. Ensure that the storage of materials at the cement plant is in compliance with the prescribed standards.
 3. (Additional points as required.)
-

Acknowledgment:

This notice has been received by:

Name: Sayeer Jain**Designation:****Date:** 01-07-2014**Inspected by:****Name:** H.C. Solanki**Designation:** SSO**Date:** 01-07-2014

By Hand Delivery
A/WG/0541/2014
July 4, 2014

Regional Officer
Gujarat Pollution Control Board
Sardar Patel Bhavan, Rameshwar Nagar,
Jamnagar - 360008

Sub: Tata Chemicals Limited, Mithapur: GPCB XGN- 17166.
Ref: Written instructions given during GPCB official's site visit on 01 July, 2014.

Dear Sir,

We are in receipt of written instructions during GPCB officials' site visit on 01, July 2014. TCL Compliance report is submitted as below:

GPCB Written instruction 1: Cover of trucks transferring fly ash and rejected material at Padli settling pond area.

TCL Response: TCL has started covering of trucks during transportation of fly ash. Photographs showing covered truck with tarpaulin are enclosed as **Annexure 1**. The Covering of trucks during transportation of ESF Cake is proposed from 17 July, 2014.

GPCB Written instruction 2: Reduce height of raw material storage at cement plant.

TCL Response: TCL has initiated covering of raw material heaps towards plant boundary and will be completed by 15 July, 2014. Photographs showing covered heaps of raw materials are enclosed as **Annexure 2**.

We also submit status of Plantation in Cement plant. A layout showing greenbelt development in cement plant area is enclosed as **Annexure 3**.

Thanking you,

Yours sincerely
Tata Chemicals Limited,


Rahul J Buch,
General Manager- Safety Health Environment.

Annexure: 1 to 3

CC: Senior Environmental Engineer and Unit Head (Jamnagar),
Gujarat Pollution Control Board, Gandhinagar

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

વિજ્ઞાન - રાજકોટ





રેસકોર્સ રીંગ રોડ, યુનીયન બેંક ઓફ ઇન્ડિયાની બાજુમાં, રાજકોટ - 360 001.
(T)- 0281-2474524, (F) - 2452189 E-mail : gpcb-raj@gujarat.gov.in XGN site : gpcb.xgn.gujarat.gov.in

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના અધિકારીઓ દ્વારા આપનાં એકમની આજ રોજ રાજ્યના જુદાં જુદાં પર્યાવરણીય નિયમોને આધિન સ્થળ મુલાકાત લેવામાં આવેલ. આપનાં એકમની સ્થળ મુલાકાત દરમિયાન કરેલ અવલોકનો, આપે આપેલ માહિતી / દસ્તાવેજો અને પર્યાવરણીય નિયમોની જોગવાઈઓને આધીન; આપને નીચે મુજબ સુચના આપવામાં આવે છે - જેની પુર્તતા અંગેનો અહેવાલ (કોમ્પલાયન્સ રીપોર્ટ) આ સુચના મળ્યાની તારીખથી બે સપ્તાહની અંદર આ કચેરીની જાણ હેઠળ અને બોર્ડની વડી કચેરી - ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર - ૧૦ (એ), ગાંધીનગર ખાતે અચૂક મોકલી આપવો. તેમ ન થતાં આપની આ બાબતે કોઈ રજુઆત નથી તેમ માની, આપનાં એકમ સામે કાયદા/નિયમોની જોગવાઈઓ ને ધ્યાન તે લઈ આગળની કાર્યવાહી

- (૧) - મુલાકાત સમયે Cement Plant ની Raw Mill, Alkali Bypass અને Cooler Exit ની Stack માંથી મોટા પ્રમાણ માં Dusting જોવા મળેલ છે.
 - Cement Plant પાસે Limestone જો મોટી ઝાંઝાં જોવા મળેલ છે.
- (૨) ૧ મીટર કરતા ઉંચો, સેક્ટર દરેક Plant માં Material Storage ની ઉંચાઈ ૬ મીટર ની વધારા જઈ તેમજ Boundary Wall ની ઉંચાઈ ૧ મીટર કરવી. (દેવપુરા ગ્રામ તરફની)
- (૩) - મુલાકાત સમયે Material Handling Yard માં Limestone Transfer Point પર તેમજ Limestone charging point પર મોટા પ્રમાણ માં Dusting જોવા મળેલ હતું.
 - Transfer Point પરની Sprinkler System ચાલવી જાવવી.
 - ભસ્મ માં વર્મીલ પર Dust ના ઘટ્ટ પવનમાં જોવા મળેલ તેથી આ ભસ્મવાર માં વર્મીલ સાફ સફાઈ કરવી.
 - Limestone kiln - 1 માં (Coke Ash ની) Top ઉપર ની Emission જોવા મળેલ છે. જેમાં Bag filter ની સમસ્યા સોલ્ડ બિટામાં જોવા મળેલ છે.
 - CPP માં એક chimney માં Opacity મેટર નથી તે સારવારમાં.
 - Alkali Bypass ની stack માં Online Monitoring System બિસ્માલ

સૂચના મળેલ છે.

સહી: 
નામ: Jitesh Chauhan
હોદ્દો: Stack Manager
તારીખ: ૧૦/૦૧/૨૦૧૪

મુલાકાત લેનાર અધિકારીનું નામ: 
સહી:
નામ: R.V. Chauhan
હોદ્દો: P.E.E
તારીખ: 10/01/2014

- Cement Plant માં Co-processing ની શરૂઆત થકી કરવી.

Gujarat Pollution Control Board**Vigilance - Rajkot**

Racecourse Ring Road,

Next to Union Bank of India, Rajkot - 360001.

(T) 0281-2474524, (F) 2452189

E-mail: gpcb-raj@gujarat.gov.inXGN site: gpcbogn.gujarat.gov.in

During the site visit conducted today by the officers of the Gujarat Pollution Control Board at your unit, observations were made based on compliance with various environmental regulations of the state. Based on the observations during the site visit, information/documents provided by you, and provisions of environmental regulations, you are hereby instructed as follows:

You are required to submit a compliance report addressing the instructions given below to this office and also to the Head Office of the Gujarat Pollution Control Board at Paryavaran Bhavan, Sector-10(A), Gandhinagar, within two weeks from the date of receipt of this notice.

Failure to comply within the stipulated timeframe will be considered as a lack of response from your end, and further actions will be initiated against your unit as per legal/regulatory provisions.

1. Significant dust emissions were observed from the raw mill, alkali bypass, and cooler exit stacks of the cement plant.
2. A large pile of limestone was observed near the cement plant, exceeding the height of the stack. Therefore, material storage height in all plants must not exceed 6 meters, and the boundary wall height on the side facing Devpara village should be raised to 9 meters.
3. Significant dust emissions were observed at the limestone taster point and limestone charging point in the material handling yard during the visit.
4. The sprinkler system at the transfer point was not operational, and a thick layer of dust was observed on the ground in the area. Regular cleaning must be ensured in this area.

Fine emissions were observed from the top of the soda ash line in the limestone kiln. The capacity of the bag filter was found to be insufficient. There is no cement meter in the CTP. It must be installed immediately. The online monitoring system for the alkali bypass must be installed as per the given instructions.

Orders Received**Signature:****Name:** Jitesh Chauhan**Designation:** Asst. Manager**Date:** 10/01/2017**Name of the visiting officer:****Signature:****Name:** R.V. CHAUHAN**Designation:** DEE**Date:** 10/01/2017

By Speed Post
A/WG/0040/2017
January 19, 2017

The Vigilance Officer
Gujarat Pollution Control Board
Race Course Ring Road,
Near Union Bank of India
Rajkot- 360 001

Sub: Tata Chemicals Limited, Mithapur: GPCB XGN- 17166.
Ref: Written instructions given during GPCB official's site visit on 10 January, 2017

Dear Sir,

We are enclosing herewith compliance report of written instructions issued by GPCB officials' during site visit on 10 January, 2017.

Thanking you,
Yours sincerely
Tata Chemicals Limited,



Sanjeev Jain
Senior Manager- EMS

Enclosed: Compliance Report

Copy to:

Regional Officer, Gujarat Pollution Control Board,
Sardar Patel Bhavan, Rameshwar Nagar,
Jamnagar – 360008

Senior Environmental Engineer,
(Unit Head- Jamnagar),
Gujarat Pollution Control Board
Paryavaran Bhavan, Sector- 10 A,
Gandhinagar 382010

TATA CHEMICALS LIMITED

S.N	GPCB Written Instruction- Action Point	TCL Compliance Report																											
1	Control of Emissions from Raw Mill, Alkali By Pass & Cooler Stack	<p data-bbox="1144 638 1218 2049">Operation of Air Pollution Control Devices: The details of Air Pollution Control Devices (APCD) for control of emissions from Raw Mill, Alkali Bypass and Cooler stacks are given below:</p> <table border="1" data-bbox="860 649 1104 2027"> <thead> <tr> <th>Stack Attached To Unit</th> <th>Air Pollution Control Device</th> <th>Current Status of Device</th> </tr> </thead> <tbody> <tr> <td>Raw Mill</td> <td>Electrostatic Precipitator</td> <td>Working</td> </tr> <tr> <td>Alkali By Pass</td> <td>Electrostatic Precipitator</td> <td>Working</td> </tr> <tr> <td>Cooler</td> <td>Electrostatic Precipitator</td> <td>Working</td> </tr> </tbody> </table> <p data-bbox="763 638 836 2049">Online Monitoring System: Online emissions monitoring system has been installed in stacks of Raw Mill and Cooler. The average readings for these stacks are given below:</p> <table border="1" data-bbox="487 638 747 2049"> <thead> <tr> <th>Date</th> <th>Stack Attached To Unit</th> <th>Online meter Average reading for Particulate Matter in mg/NM³</th> <th>Prescribed Norm (Consent Order) for Particulate Matter in mg/nM³</th> </tr> </thead> <tbody> <tr> <td>10-01-2017</td> <td>Raw Mill</td> <td>104</td> <td>150</td> </tr> <tr> <td>10-01-2017</td> <td>Cooler</td> <td>17</td> <td>150</td> </tr> </tbody> </table> <p data-bbox="316 638 462 2049">Observation during visit: There was breakdown in Raw Mill operation due to air slide cloth damage and unit was under start-up during the visit. After Start up, emission were controlled by stabilisation of flow & temperature of raw mill circuit. The Air pollution control devices (ESPs) were made operational and emissions recorded within GPCB limits as mentioned above.</p> <p data-bbox="219 638 292 2049">Up-gradation of APCD in Alkali Bypass: Installation of bag-house in Alkali Bypass unit of Cement Plant is under progress as a part of improvement in air pollution control system.</p>				Stack Attached To Unit	Air Pollution Control Device	Current Status of Device	Raw Mill	Electrostatic Precipitator	Working	Alkali By Pass	Electrostatic Precipitator	Working	Cooler	Electrostatic Precipitator	Working	Date	Stack Attached To Unit	Online meter Average reading for Particulate Matter in mg/NM ³	Prescribed Norm (Consent Order) for Particulate Matter in mg/nM ³	10-01-2017	Raw Mill	104	150	10-01-2017	Cooler	17	150
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10-01-2017	Cooler	17	150																										



2	Storage of limestone and height of boundary wall	<p>The raw material is conveyed through fully covered conveyor belt for screening, crushing and stored in fully covered stacker reclaimer. The Photograph showing enclosed crusher building, conveyor belt & stacker reclaimer is given in Annexure-1.</p> <p>Company has developed a greenbelt adjacent to boundary wall towards Village Devpara. The photograph showing green belt adjacent to boundary wall is given in Annexure-2.</p> <p>Practice of water spray has been implemented in material handling area on daily basis to control fugitive dust emissions. The photograph showing water spray on roads in Material handling area is given in Annexure-3.</p>
3	Control of Fugitive emissions from limestone transfer point & limestone charging point in Material Handling Yard	<p>The fugitive dust emissions from limestone transfer and charging points are controlled by:</p> <p>(1) Operation of Bag filters: Bag filters are operated for control of fugitive dust emissions in transfer points of limestone in Material Handling Yard</p> <p>(2) Water Spray: Photograph showing water spray on roads is enclosed as Annexure-3</p> <p>(3) Greenbelt: The photograph showing existing greenbelt adjacent to boundary wall towards Village Devpara is given in Annexure-2.</p> <p>Observation During Visit: The water spray system of conveyor belts of limestone has been taken under maintenance during visit for improvement and made operational after completion of maintenance activities.</p>
4	Operation of Sprinkler system in transfer point	<p>Strengthening of Sprinkler system: The sprinkling system has been improved by following steps:</p> <ol style="list-style-type: none"> 1) Ensure water availability 2) Regular Cleaning 3) Regular Observation of sprinkling system 4) Regular Maintenance of water spray system <p>Observation During Visit: The water spray system of conveyor belts of limestone has been taken under maintenance during visit for improvement and made operational after completion of maintenance activities. The photograph showing working water spray system at conveyor belt is enclosed in Annexure-4.</p>
5	Regular Cleaning of dust in MHY Area	<p>Cleaning Schedule: The company has implemented scheduled cleaning around the area on regular basis for control of fugitive dust emissions from ground floor area. Copy of cleaning schedule is enclosed as</p>



Annexure-5.
Observation During Visit: The material handling area was cleaned and executed water spray at surrounding area as per regular cleaning schedule.

6 Bag filter Operation in Lime Kiln (Soda Ash) area

Regular Checks & Maintenance: The practice of regular checks and maintenance is in place for operation of Bag-filters in lime kiln top of Soda Ash Plant. The details of recent improvements done in Lime kiln 1 top bag filter is enclosed as **Annexure 6.**

Observation During Visit: Suction pipeline of fugitive dust control system has been cleaned as a part of scheduled checks/ maintenance and the system is in operation.

7 Online monitoring system in stacks of Captive power plant

Details of online emission monitoring system installed in units of Captive Power plant are as below:

Sr. No	Power Plant Unit/ Stack	GPCB Consented Parameters	Type of Online meter
1	RCC 2 (Boiler IBIL)	Particulate Matter (PM)	Opacity Meter
		SO ₂	Flue gas analyser
		NO _x	Flue gas analyser
2	RCC3 (Boiler HPB3/4)	Particulate Matter (PM)	Opacity Meter
		SO ₂	Flue gas analyser
		NO _x	Flue gas analyser
6	RCC 1	SO ₂	Flue gas analyser
		NO _x	Flue gas analyser
		NO _x	Flue gas analyser

Installation of Opacity meter in RCC1 Stack: Existing RCC1 Chimney has completed its safe life and Company has proposed to replace the existing chimney with new Chimney. Opacity meter will be installed once the new chimney is commissioned.

8 Installation of Online Monitoring System in Alkali By Pass Stack

Company has initiated up-gradation of existing air pollution control device (ESP) with improved air pollution control device (Bag-house). The activities for installation of bag house are under progress. Online monitoring system will be installed in stack connected with new bag-house of Alkali bypass unit.

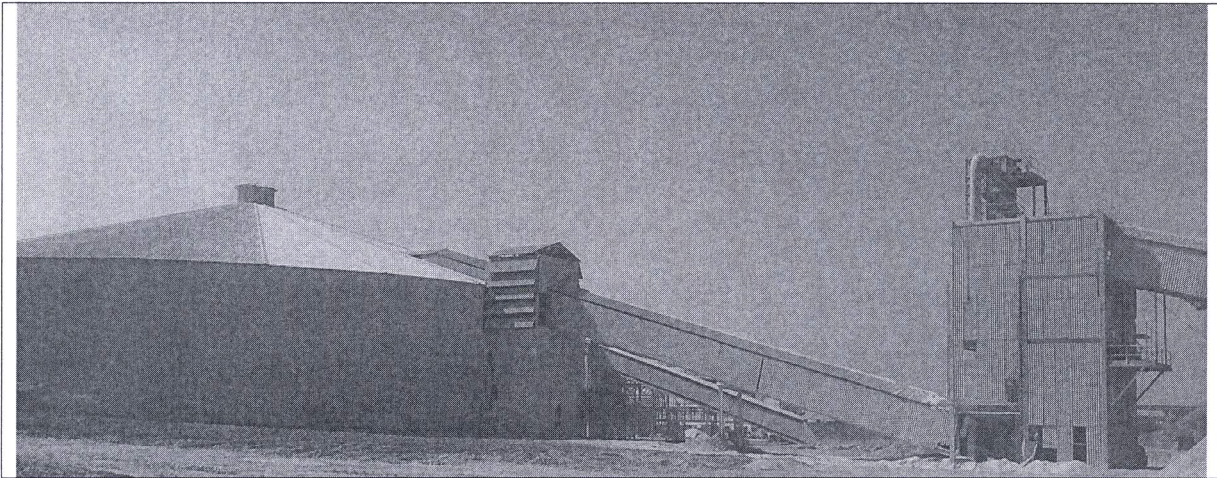
9	Co-processing at Cement Plant	Company's cement plant is operated with the objective of utilisation of solid waste generated from the manufacturing process of Soda Ash unit and Fly ash generated from captive power plant unit of chemical complex.
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Annexure-1

Tata Chemicals Limited, Mithapur

The Photograph showing enclosed crusher building, conveyor belt & stacker reclaimer



Photograph showing covered stacker reclaimer, conveyor belt & covered crusher building

gjh

Annexure-2

Tata Chemicals Limited, Mithapur

The photograph showing greenbelt adjacent to boundary wall towards Village Devpara

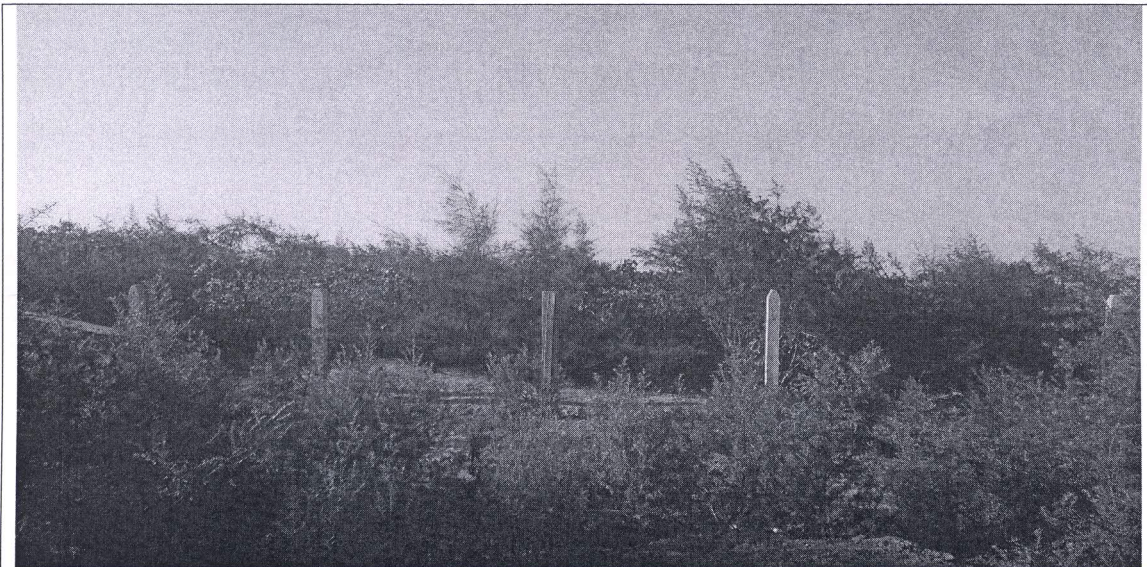


Photograph Showing Green Belt at Periphery of Cement Plant



Photograph Showing Green Belt at Periphery of Cement Plant

Photograph showing existing green belt in plant boundary of material handling area.

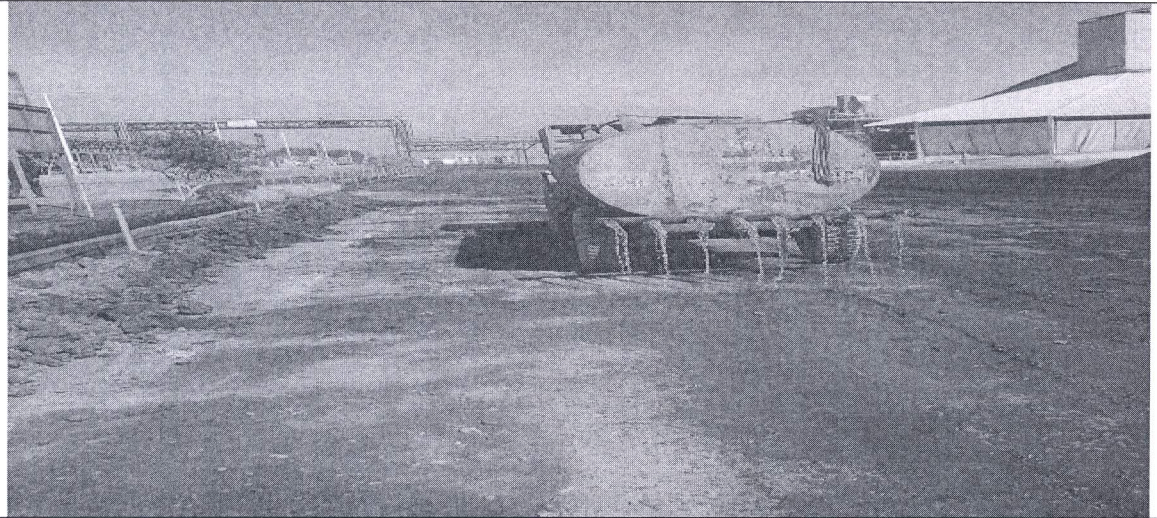


Saha

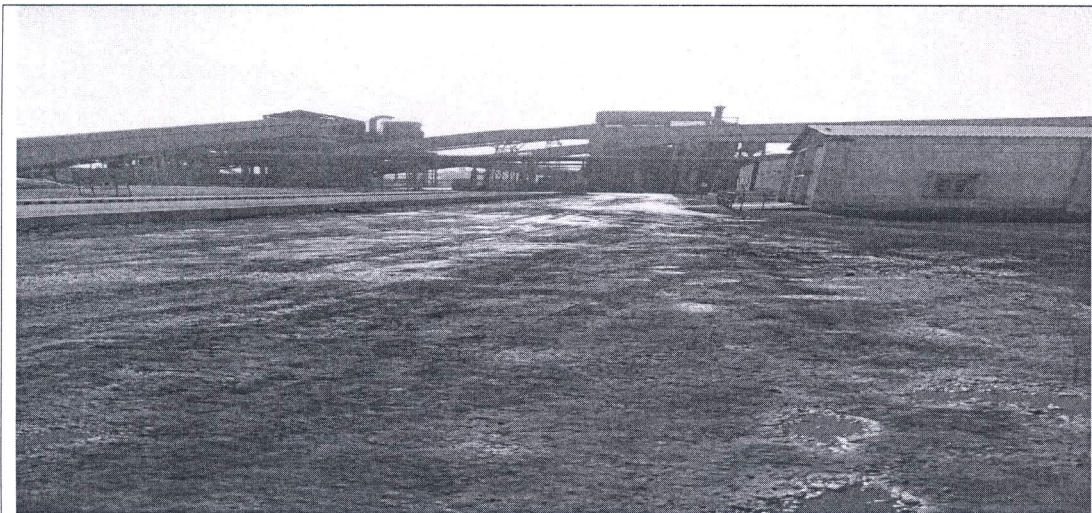
Annexure-3

Tata Chemicals Limited, Mithapur

Photograph showing water spray on roads in material handling area of Cement Plant



Photograph Showing water spray on roads of cement plant



Photograph showing water spray in Material Handling Yard Area.

Saha

Annexure-4

Tata Chemicals Limited, Mithapur

Photograph showing working water spray system in Limestone Conveyor belt



Sah



ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ ૨૦૧૩ પ્રાદેશિક કચેરી

સરદાર પટેલ ભવન, રામેશ્વરનગર, જામનગર - ૩૬૧ ૦૦૮

ફોન : (૦૨૮૮) ૨૭૫૨૩૬૬

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના અધિકારીઓ દ્વારા આપનાં એકમની આજ રોજ રાજ્યના જુદાં જુદાં પર્યાવરણીય નિયમોને આધિન સ્થળ મુલાકાત લેવામાં આવેલ. આપનાં એકમની સ્થળ મુલાકાત દરમિયાન કરેલ અવલોકનો, આપે આપેલ માહિતી / દસ્તાવેજો અને પર્યાવરણીય નિયમોની જોગવાઈઓને આધીન; આપને નીચે મુજબ સુચના આપવામાં આવે છે. જેની પુર્તતા અંગેનો અહેવાલ (કોમ્પ્લાયન્સ રીપોર્ટ) આ સુચના મળ્યાની તારીખથી એક (૧) સપ્તાહની અંદર આ કચેરીની જાણ હેઠળ અને બોર્ડની વડી કચેરી - ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર - ૧૦ (એ), ગાંધીનગર ખાતે અચૂક મોકલી આપવો, તેમજ આ બોર્ડની વેબસાઇટ www.gpcb.xgn.gujarat.gov.in પર આપના PCB-ID માં અપલોડ પણ કરવો. તેમ ન થતાં આપની આ બાબતે કોઈ રજુઆત નથી તેમ માની, આપનાં એકમ સામે કાયદા/નિયમોની જોગવાઈઓ ને ધ્યાને લઈ આગળની કાર્યવાહી કરવામાં આવશે.

- (૧) સિમેન્ટ રલાઈટની પાણી દેવપુરા ગામ વાળુની Compound wall ની ઊંચાઈ ૨૦ft કરવી ^{અથવા} wind barrier લગાવવું અને તે વાળુ Green belt develop કરવો.
- (૨) દેવપુરા ગામ તરફ જતી મીઠા તથા સોલીડ વેસ્ટ ની ટ્રેકો ને સંપૂર્ણપણે કવર કરી, ને જ પરીવહન કરવું.
- (૩) મુલાવેલ ગામ તરફ વ્યાવેલ ડ્રાઇનની લાઇન લાઇજ ન થાય તે માટે તહેદારી રાખવી તથા તેના માટે જરૂરી પગલા લેવા.
- (૪) રલાઈટ થી લીમસાડા ગામ તરફ વ્યાવેલ સોલીડ વેસ્ટ એરીયામાં જ્યાં MOL (mould of lime) અને ક્ષાય વેશ ના કચાલણો પડેલ છે ત્યાં ડસ્ટીંગ ન થાય તે માટે પાણીનો નિયમીત છંટકાવ કરવો.
- (૫) પાડલી, હમુસર પિસ્તારમાં વ્યાવેલ એટલીંગ પોન્ડ માંથી સીલેજ થતું પાણીને નિયમીત રીતે કલેક્ટ કરી કો. Norms મુજબ ઝિકાલ કરવો.

આદેશો મળ્યા છે.

સહી :
 નામ : M. SSR 90
 હોદ્દો : Asst. V. P. (Operation)
 તારીખ : 26/07/2018

મુલાકાત લેનાર અધિકારીનું નામ :

સહી :
 નામ : B. G. Sutreja
 હોદ્દો : R. O.
 તારીખ : 26/07/2018

**Gujarat Pollution Control Board
Vigilance - Rajkot**

Racecourse Ring Road,
Next to Union Bank of India, Rajkot - 360001.
(T) 0281-2474524, (F) 2452189
E-mail: gpcb-raj@gujarat.gov.in
XGN site: gpcbagn.gujarat.gov.in

During the site visit conducted today by the officers of the Gujarat Pollution Control Board at your unit, observations were made based on compliance with various environmental regulations of the state. Based on the observations during the site visit, information/documents provided by you, and provisions of environmental regulations, you are hereby instructed as follows: You are required to submit a **compliance report** addressing the instructions given below to this office and also to the Head Office of the Gujarat Pollution Control Board at Paryavaran Bhavan, Sector-10(A), Gandhinagar, within **two weeks** from the date of receipt of this notice. Failure to comply within the stipulated timeframe will be considered as a lack of response from your end, and further actions will be initiated against your unit as per legal/regulatory provisions.

1. The height of the compound wall on the side facing Devpura village at the back of the cement plant should be raised or constructed to 20 feet. Additionally, a green belt should be developed on this side.
2. Trucks transporting soda ash and solid waste toward Devpura village must be completely covered during transportation.
3. Take precautions to prevent any leakage in the brine line towards Mudvel village and take necessary corrective measures.
4. In the solid waste area near Bhimrala village, piles of fly ash and other materials are present. To prevent dust emissions, regular water sprinkling must be carried out in this area.
5. Regularly treat the water containing cement slurry from the pond in the area near Papa Patli and dispose of it properly as per norms.

Orders Received

Signature:

Name: M.S. SR90

Designation: Asst. V.P. (Operations)

Date: 26/07/2018

Name of the visiting officer:

Signature:

Name: B.G SUTREJA

Designation: R.O

Date: 26/07/2018



office copy 205

By Hand Delivery
A/WG/273-A/2018
July 28, 2018

The Regional Officer
Gujarat Pollution Control Board
Sardar Patel Bhavan, Rameshwar Nagar,
Jamnagar - 361008

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka
Ref: 1. Written instructions given during GPCB official's site visit on 26th July, 2018

Sir,

We are in receipt of written instructions during GPCB officials' site visit on 26, July 2018. TCL Compliance report is submitted as below:

1. Company has already implemented following mitigation measures as per the compliance requirements:
 - a. Upgradation of Air Pollution Control Devices (APCDs) in units of cement plant as per TCL letter No. A/WG/266-A/2018 dated 06.07.2018 (**Annexure-1a**).
 - b. Greenbelt developed towards the compound wall of cement plant is an existing wind barrier. This is as per option suggested in the written instructions (Ref-1) and in compliance of condition given in Environment Clearance (**Annexure-1b**) for greenbelt development. Photographs showing greenbelt are enclosed as **Annexure-1c**.
 - c. Lime stone stack height reduced to 6 meters and covered with tarpaulin. Photographs showing covered limestone stacks are enclosed as **Annexure-1d**.

In view of the above facts, company has already taken effective measures to ensure compliance of environmental norms.

2. TCL has implemented practice of covered trucks during transportation of salt and solid waste. The photograph showing covering of salt and solid waste trucks during transportation is attached as **Annexure- 2**.
3. As a precautionary measure Brine lines towards Village Mulvel are underground. Air vent and valves are provided for checking of leakage. Preventive maintenance is done to avoid leakages. Regular inspection and vigilance is also done as per schedule.
4. TCL has implemented solid waste storage at designated sites within company premises. The practice of regular water spray is carried out in MOL & Flyash storage site. These storage sites are regularly maintained to avoid fugitive emissions. Water spray log sheet is attached as **Annexure- 3**.
5. Company has provided seepage water collection system within company area which ensures disposal of treated waste water through the single outlet as per prescribed norms. Site photographs' showing dewatering system is enclosed as **Annexure-4**.

Yours sincerely,
For Tata Chemicals Limited,

Sanjeev Jain,
Senior Manager – EMS

08/31/7/18
GUJARAT POLLUTION CONTROL BOARD
Sardar Patel Bhavan, Rameshwar Nagar
Jamnagar-361008

Copy to: The Unit Head- Jamnagar, Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector- 10 A, Gandhinagar 382010

TATA CHEMICALS LIMITED

Mithapur 361 345 District Devbhoomi Dwarka Gujarat
Tel + 91 (02892) 665991 / 2 / 3 / 4 Fax + 91 (02892) 223361 www.tatachemicals.com
Registered Office Bombay House 24 Homi Mody Street Fort Mumbai 400 001
CIN : L24239MH1939PLC002893

In Reply

- હવા પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૮૧ની કલમ ૩૧(અ) હેઠળ ઉદ્યોગને સૂચના (નોટીસ)
- 1) આપ મે. ટાટા કેમીકલ લી., પ્લોટ નં.૩૪ થી ૪૯, પર.૫૬,૫૭,૫૮/૧.૫૯ અને ૬૩ ઓફ ૧૧, સુરજકરાદી ર૩/૩ પી, મિથાપુર જામનગર, મિથાપુર-૩૬૧૩૪૫, તા. દ્વારકા, જી. દેવભૂમિ દ્વારકા ઠેકણે ઉદ્યોગ ચલાવો છો. બને સીમેન્ટ, ક્લેબકર વગેરેનું ઉત્પાદન કરો છો.
 - 2) આપને જણાવવાનું કે આપના ઉદ્યોગની સ્થળ મુલાકાત તા.૧૦/૦૧/૨૦૧૭ના રોજ બોર્ડના અધિકારીઓએ લીધેલ ચારે એકમ કાર્યરત જોવા મળેલ નહીં અને નીચે મુજબની ક્ષતિઓ જોવા જણાવા મળેલ.
 - આપના એકમ દ્વારા સિમેન્ટ પ્લાન્ટના રોમીલ, આલ્કલી બાયપાસ અને કુલર એકઝીટર્નિ ચીમનીમાંથી ભારે માત્રામાં એમીશન થતું જોવા મળેલ.
 - આપના એકમમાં ઉનાળામાં પવનની દિશા ગામ તરફ હોવાથી ખેતર તથા ગામમાં ડસ્ટ સેટલ થવાની શક્યતા જણાવ છે.
 - આપના એકમમાં HOB, CEHP-1 અને CEHP-2 બોઇલર સાથે જોડેલ ચીમની સાથે જોડેલ ઓનલાઇન મોનિટરીંગ સીસ્ટમમાં SO₂ અને NOx ની માત્રા નિયત ધોરણ કરતાં વધારે જણાય છે.
 - આપના એકમમાં આલ્કલીન બાયપાસના સ્ટેકમાં હવા પ્રદૂષણ નિયંત્રણના સાધનો FNA નુકેલ છે. તેમાં જક રોવા મળેલા સદર સ્ટેક સાથે ઓનલાઇન મોનીટરીંગ સીસ્ટમ મુકેલ નથી.
 - આપના મટીરીયલ હેન્ડલીંગ વિસ્તારમાં કન્વેયર બેલ્ટ પરના સ્પ્રીકલરો બંધ જણાયેલ અને ફ્યુજીટીવ અંગોશન થતું જોવા મળેલ.
 - આપના એકમ દ્વારા ત્રણથી ચાર ઈંચના બારીકરજના થર જોવા મળેલ.

હુકમ

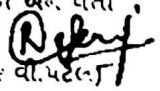
ઉપરોક્ત સંજોગોમાં હું (શ્રી આર.વી.પટેલ, વરિષ્ઠ પર્યાવરણ ઇજનેર) ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, હવા અધિનિયમની કલમ-૩૧ (અ) હેઠળ નીચે મુજબ સૂચના આપું છું કે :

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧(અ) હેઠળ શા માટે આદેશ ન આપવા ?
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતા હોય તો તે પ્રદૂષણ વધ કરાવવા ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ શા માટે સીલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વીજ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-૧૬માં આપની લેખિત રજૂઆત કરવામાં કે મુલાકાત કરવામાં નિષ્ફળ જશો તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ માનીને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ ઉપર મુજબનો આદેશ આપવાની ડરવા પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

નોંધ: ઉપરોક્ત બાબતે લીધેલ પગલાની માહિતી અને TAF/CC ની અરજી XCN માં અપલોડ કરવા માટે આપ બોર્ડની પ્રાદેશિક કચેરી જામનગર ખાતે ઉપલબ્ધ હેલ્પ ડેસ્કની નિઃશુલ્ક સેવાઓનો લાભ લઈ શકો છો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી


 (આર.વી.પટેલ)

વરિષ્ઠ પર્યાવરણ ઇજનેર

નંબર - જી.પી.સી.બી. / સીસીએ.જી.એમ.એન.૫૧(૨૦)/૧૧-૧૭૧૬૬/
પ્રતિ,

મે. ટાટા કેમીકલ લી.,
પ્લોટ નં.૩૪ થી ૪૯, પર.૫૬,૫૭,૫૮/૧.૫૯ અને ૬૩ ઓફ ૧૧,
સુરજકરાદી ર૩/૩ પી, મિથાપુર, જામનગર, મિથાપુર-૩૬૧૩૪૫,
તા. દ્વારકા, જી. દેવભૂમિ દ્વારકા.

તા.

Gujarat Pollution Control Board

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382043

Phone: 22750 22095, 27006

Telegram: CLEANWAT FIL

Fax: 07712-3215

Notice under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981

1. M/s Tata Chemicals Ltd., Plot No. 34 to 49, 52, 56, 57, 58/1, 59, and 63 of VT, Surajkaradi 23/3 P, Mithapur, Jamnagar, Mithapur-361345, Taluka Dwarka, District Devbhoomi.
2. You are operating an industrial unit at the above address and manufacturing cement and clinker-free products. This is to inform you that during the site visit conducted by the Board officials on 10/01/2017, the following deficiencies were observed:
 - Emissions in large quantities were observed from the chimneys of the cement plant's raw mill, alkali bypass, and cooler exit.
 - During summer, the wind direction towards the village causes dust to settle in agricultural fields and villages, leading to adverse impacts.
 - The online monitoring system connected to the chimneys of HOB, CELIP-1, and CEHI-2 boilers showed SO₂ and NO_x levels exceeding the prescribed standards.
 - The air pollution control equipment for the alkali bypass stack was found to be non-functional, and no online monitoring system was installed on the said stack.
 - In the material handling area, sprinklers on the conveyor belt were not operational, and fugitive emissions were observed.
 - During the site visit conducted by the Gujarat Pollution Control Board officials, a layer of fine dust, approximately 3 to 4 inches thick, was observed at your industrial unit.

ORDER

In view of the above circumstances, under the Air (Prevention and Control of Pollution) Act, 1981, Section 31(A), the following directives are hereby issued by Mr. R.V. Patel, Senior Environmental Engineer, Gujarat Pollution Control Board:

1. Why should the production process of your industry not be ordered to shut down under Section 31(A) of the Air Act, 1981?
2. If your production process operates using your own (captive) power plant or DG set, why should they not also be ordered to be sealed and shut down under Section 31(A) of the Air Act, 1981?
3. Why should the electricity and water supply to your industry not be disconnected under Section 31(A) of the Air Act, 1981?

If you fail to submit your written representation or explanation within 15 days, the Board will consider that you have no objections and will proceed with the aforementioned orders under Section 31(A) of the Air Act, 1981. All responsibility for this will rest with you.

Note: For assistance in submitting the details of the actions taken and the CTE/CCI application through the XGN portal, you may avail of the free services of the help desk available at the Board's regional office in Jamnagar.

Issued by:
Gujarat Pollution Control Board
(R.V. Patel)
Senior Environmental Engineer

Reference No.: GPCB/CCA/JMN/51(20)/17166

To:
M/s Tata Chemicals Ltd.
Plot No. 34 to 49, 52, 56, 57, 58/1, 59, and 63,
Surajkaradi 23/3 P, Mithapur, Jamnagar,
Mithapur-361345, Taluka Dwarka,
District Devbhoomi Dwarka.

By Hand Delivery
A/WG/0153/2017
March 27, 2017

To,
Shri R V Patel,
Senior Environmental Engineer
Gujarat Pollution Control Board,
Paryavaran Bhavan, Section 10-A
Gandhinagar

Sub: Tata Chemicals Limited, Mithapur – GPCB XGN: 17166
Ref: 1. GPCB Notice vide letter No. GPCB/CCA.JMN-51(20)/ID 17166/Outward No. 407728 Dated March 21, 2017
2. TCL Compliance report vide letter No A/WG/040/2017 dated January 19, 2017
3. Written Instructions issued by GPCB Official's dated January 10, 2017

Dear Sir,

We are in receipt of above referred Notice (Ref-1) and submit compliance report as below:

1. Tata Chemicals operates a chemical complex as per the GPCB Consent Order No. AWH-54427 dated 28.05.2013 issued under XGN ID 17166. A GPCB approved Schedule 1 auditor (Marwadi Education Foundation, Rajkot) monitors the environmental parameters as per consent order and annual audit report is submitted to the Board. The report shows complete compliance of norms prescribed in consent order. Mithapur Chemical complex operations are certified to ISO: 14001:2004.
2. Cement plant is an integral part of solid waste management system in Mithapur Chemical Complex. Solid waste generated from the soda ash manufacturing process is utilized for manufacturing of Cement.
3. GPCB officials visited our site on January 10, 2017 and issued written instructions (Ref-3). TCL has submitted compliance report (Ref-2) of the written instructions. Copy of compliance report is enclosed as **Annexure-1**.
4. Air Pollution Control Systems are installed and operated in units of cement plant including Raw Mill, Alkali Bypass and Cooler Stacks as per consent order. Upgradation of air pollution control system (Bag house) in Alkali bypass unit has been completed and informed to the Board vide TCL letter no A/WG/124/2017 dated March 09, 2017.
5. Online emissions monitoring system has been installed in all stacks of cement plant. The industry has also installed online monitoring system in new bag house chimney.
6. TCL's Environmental management system monitors the source emissions including Cement and Power Plant units and submits monthly monitoring report to GPCB Regional Office. The reports show complete compliance.

TATA CHEMICALS LIMITED

Mithapur Okhamandal Gujarat 361 345

Tel +91 (02892) 665991 / 2 / 3 / 4 Fax +91 (02892) 223361 e-mail mithapur_tatachemicals@tata.com
Registered Office Bombay House 24 Homi Mody Street Mumbai 400 001



7. Ambient air quality monitoring and Dispersion modelling has been conducted to assess the impact of air emissions in surrounding region. The study report concludes that the contribution of TCL source emissions to the ground level concentration was observed to be negligible.
8. The Industry has implemented measures to control fugitive dust emissions by: operation of bag filters in transfer points, mechanical cleaning of roads within plant area, full covering of crusher buildings, covered conveyor belts etc.
9. Industry has developed green belt in periphery towards village with consideration of downwind wind direction.
10. A detailed compliance report of the points given in GPCB Notice is enclosed as **Annexure-2**.

Thanking You,

Yours Sincerely
For Tata Chemicals Limited



Sanjeev Jain
Senior Manager- EMS

Enclosed: As above

Copy to:

1. Regional Officer, Gujarat Pollution Control Board, Sardar Patel Bhavan, Rameshwar Nagar, Jamnagar – 360008
2. The Vigilance Officer, Gujarat Pollution Control Board, Race Course Ring Road, Near Union Bank of India, Rajkot- 360 001

TATA CHEMICALS LIMITED

Mithapur Okhamandal Gujarat 361 345

Tel +91 (02892) 665991 / 2 / 3 / 4 Fax +91 (02892) 223361 e-mail mithapur_tatachemicals@tata.com

Registered Office Bombay House 24 Homi Mody Street Mumbai 400 001

Compliance Report of Notice issued by GPCB under Section 31(A) of The Air (Prevention and control of Pollution) Act 1981 dated 21-03-2017

S.N		GPCB Notice Observation		TCL Compliance Report																					
1	Observed high emissions from Raw Mill, Alkali By Pass & Cooler Stack exits of cement plant from your industry.	<p>Observation during visit: There was breakdown in Raw Mill operation due to air slide cloth damage and unit was under start-up during the visit. After Start up, emission were controlled by stabilisation of flow & temperature of raw mill circuit. The Air pollution control devices (ESPs) were made operational and emissions recorded within GPCB limits as mentioned below:</p> <table border="1"> <thead> <tr> <th>Date</th> <th>Stack Attached To Unit</th> <th>Online meter Average reading for Particulate Matter in mg/NM³</th> </tr> </thead> <tbody> <tr> <td>10-01-2017</td> <td>Raw Mill</td> <td>104</td> </tr> <tr> <td>10-01-2017</td> <td>Cooler</td> <td>17</td> </tr> <tr> <td>22.03.2017</td> <td>Alkali Bypass</td> <td>12</td> </tr> </tbody> </table>				Date	Stack Attached To Unit	Online meter Average reading for Particulate Matter in mg/NM ³	10-01-2017	Raw Mill	104	10-01-2017	Cooler	17	22.03.2017	Alkali Bypass	12								
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10-01-2017	Cooler	17																							
22.03.2017	Alkali Bypass	12																							
<p>Status of Air Pollution Control Devices and Online monitoring system:</p> <table border="1"> <thead> <tr> <th>Stack Attached To Unit</th> <th>Air Pollution Control Device (APCD)</th> <th>Status of APCD</th> <th>Status of Online monitoring system</th> </tr> </thead> <tbody> <tr> <td>Raw Mill</td> <td>Electrostatic Precipitator</td> <td>Working</td> <td>Working</td> </tr> <tr> <td>Alkali By Pass</td> <td>Bag-house</td> <td>Working</td> <td>Working</td> </tr> <tr> <td>Cooler</td> <td>Electrostatic Precipitator</td> <td>Working</td> <td>Working</td> </tr> </tbody> </table>						Stack Attached To Unit	Air Pollution Control Device (APCD)	Status of APCD	Status of Online monitoring system	Raw Mill	Electrostatic Precipitator	Working	Working	Alkali By Pass	Bag-house	Working	Working	Cooler	Electrostatic Precipitator	Working	Working				
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Alkali By Pass	Bag-house	Working	Working																						
Cooler	Electrostatic Precipitator	Working	Working																						
<p>Monitoring Results by The GPCB Approved Schedule 1 Auditor:</p> <table border="1"> <thead> <tr> <th>Stack</th> <th>1st Audit- 8-10 Sept 2015</th> <th>2nd Audit- 18-21 Nov 2015</th> <th>3rd Audit- 18-21 Jan 2016</th> <th>3rd Audit- 01-04 Feb 2017</th> </tr> </thead> <tbody> <tr> <td>Raw Mill</td> <td>53</td> <td>86</td> <td>55</td> <td>28</td> </tr> <tr> <td>Alkali Bypass</td> <td>126</td> <td>101</td> <td>94</td> <td>88</td> </tr> <tr> <td>Cooler</td> <td>80</td> <td>68</td> <td>59</td> <td>33</td> </tr> </tbody> </table>						Stack	1 st Audit- 8-10 Sept 2015	2 nd Audit- 18-21 Nov 2015	3 rd Audit- 18-21 Jan 2016	3 rd Audit- 01-04 Feb 2017	Raw Mill	53	86	55	28	Alkali Bypass	126	101	94	88	Cooler	80	68	59	33
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Compliance Report of Notice issued by GPCB under Section 31(A) of The Air (Prevention and control of Pollution) Act 1981 dated 21-03-2017

2	<p>There is a possibility of dust settlement at village and farm during summer season due to wind direction towards village from your industry</p>	<p>Air Pollution Control Systems are installed and operated in all units of cement plant as per consent order. Upgradation of air pollution control system (Bag house) in Alkali bypass unit has been completed and informed to the Board vide TCL letter no A/WG/124/2017 dated March 09, 2017. Online emissions monitoring system has been installed in all stacks of cement plant. The industry has also installed online monitoring system in new bag house chimney. Photograph showing Online Emission Monitoring System and Screen Short of Online Monitoring Software is enclosed as Annexure-3.</p> <p>Ambient air quality monitoring and Dispersion modelling has been conducted to assess the impact of air emissions in surrounding region. The study report concludes that the contribution of TCL source emissions to the ground level concentration was observed to be negligible. The Industry has also implemented following measures for control of fugitive dust emissions:</p> <ol style="list-style-type: none"> 1) Operation and regular maintenance of Bag filters at transfer points 2) Regular water spray in material handling areas 3) Mechanised cleaning of roads in plant area 4) Implementation of cleaning schedule in plant areas 5) Enclosures in crusher building and closed Conveyors <p>Industry has developed green belt in periphery towards village with consideration of downwind wind direction. The photograph showing developed green belt at periphery of cement plant towards village is attached as Annexure 4.</p>
3	<p>The concentrations of SO2 and NOx exceeds prescribed standard in online meters connected to Boiler Stacks HPB 4, CEHP 1 & CEHP 2.</p>	<p>Operation of Air Pollution Control Devices: The industry has implemented limestone feeding system (Desulphurisation) for control of SO2 emissions at power plant. The average readings for SO2 and NOx are well within prescribed standards (as per revised emission norms prescribed by MoEF).</p>



Compliance Report of Notice issued by GPCB under Section 31(A) of The Air (Prevention and control of Pollution) Act 1981 dated 21-03-2017

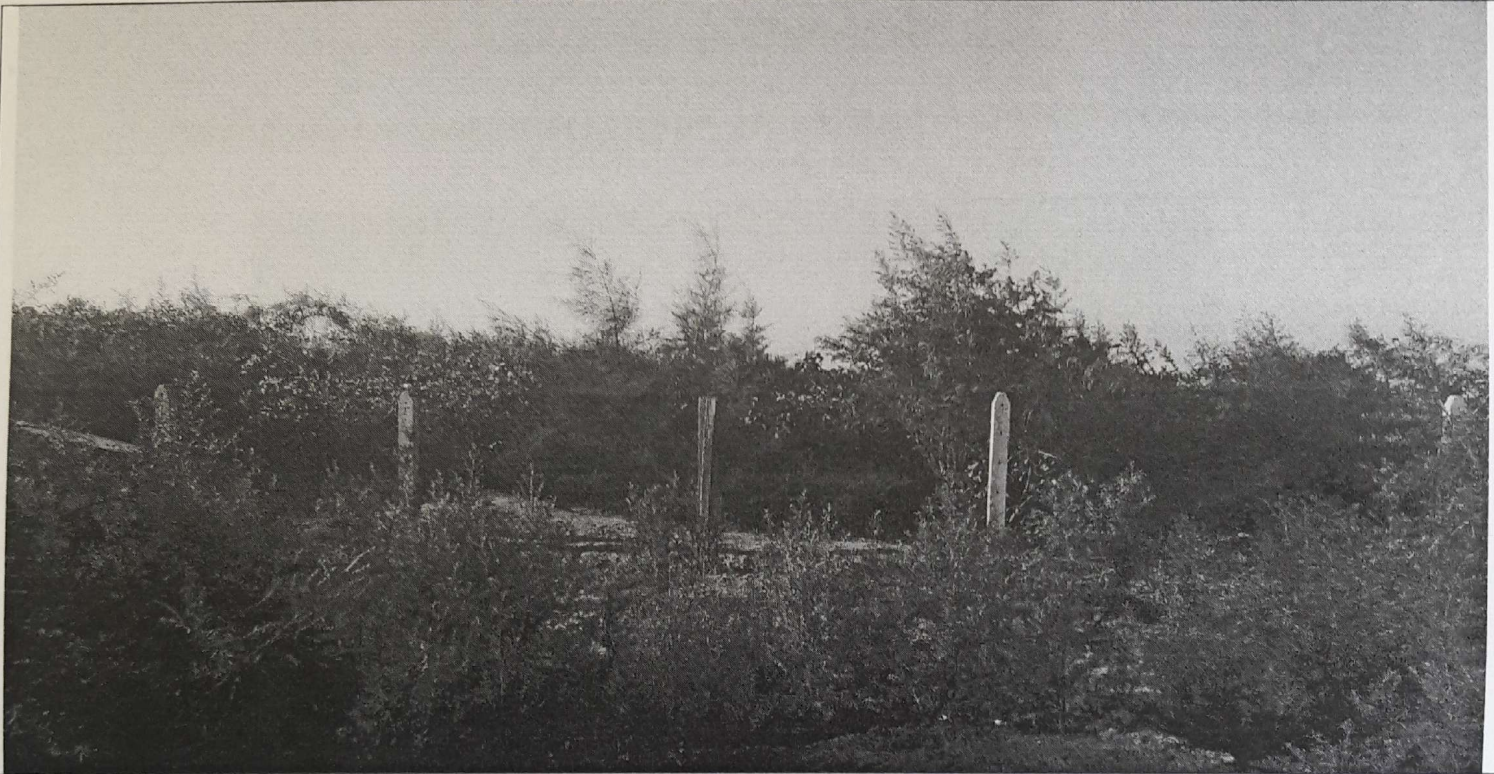
4	<p>The Air pollution control device ESP has been installed at Alkali Bypass Stack in your industry, observed Online Emission Monitoring system is not installed.</p>	<p>Up-gradation of APCD in Alkali Bypass: Upgradation of air pollution control system (Bag house) in Alkali bypass unit has been completed and informed to the Board vide TCL letter no A/WG/124/2017 dated March 09, 2017.</p> <p>Online emissions monitoring system has been installed in all stacks of cement plant. The industry has also installed online monitoring system in new bag house chimney. Photograph showing online meter installation & Software graph at Alkali By Pass is given as Annexure 3.</p>
5	<p>Observed fugitive dust emissions due to non-working of sprinklers on conveyor belt at raw material handling area.</p>	<p>Observation During Visit: The water spray system of conveyor belts of limestone has been taken under maintenance during visit for improvement and made operational after completion of maintenance activities. The photograph showing working water spray system at conveyor belt is enclosed in Annexure-5.</p> <p>Strengthening of Sprinkler system: The sprinkling system has been improved by following steps:</p> <ol style="list-style-type: none"> 1) Ensure water availability 2) Regular Cleaning 3) Regular Observation of sprinkling system 4) Regular Maintenance of water spray system
6	<p>Observed 3 to 4 inch layers of fine dust in your industry.</p>	<p>Cleaning Schedule: The company has implemented scheduled cleaning around the area on regular basis for control of fugitive dust emissions from ground floor area. Copy of cleaning schedule is enclosed as Annexure-6.</p> <p>Observation During Visit: The material handling area was cleaned and executed water spray at surrounding area as per regular cleaning schedule.</p>

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Tata Chemicals Limited, Mithapur

Photographs showing greenbelt adjacent to boundary wall towards downwind side.



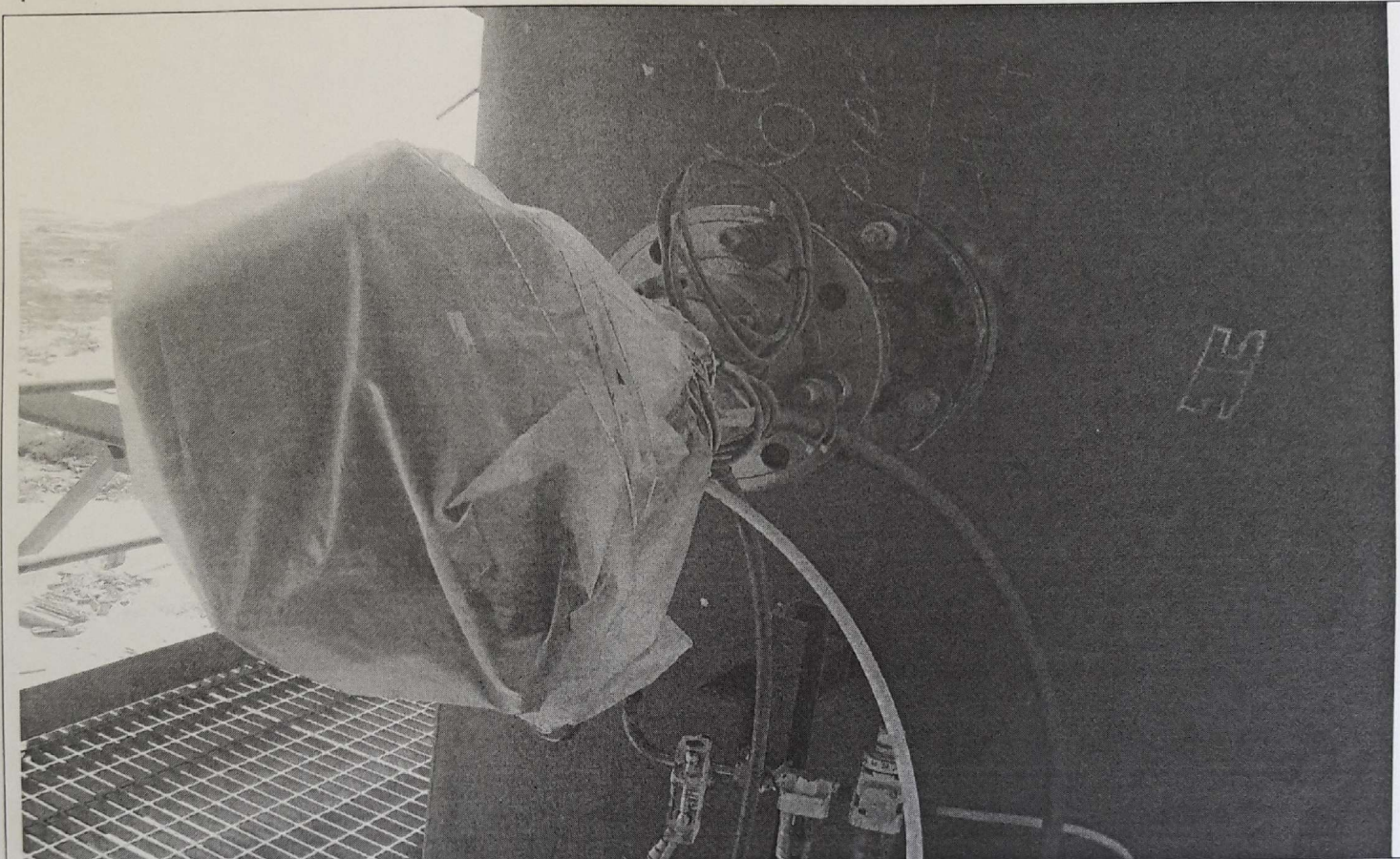
Photograph Showing Green Belt at plant boundary towards Material Handling area



Photograph Showing Green Belt at Periphery of Cement Plant

Tata Chemicals Limited, Mithapur

Photograph showing Online Emission Monitoring System at Alkali By Pass Stack



Photograph showing Opacity Meter installed at Alkali By Pass Stack.

XR Premium Work Station V6.2.66

File Configuration Technical management Processing Options ?

Map Supervision Messages Reports Measurement site Status

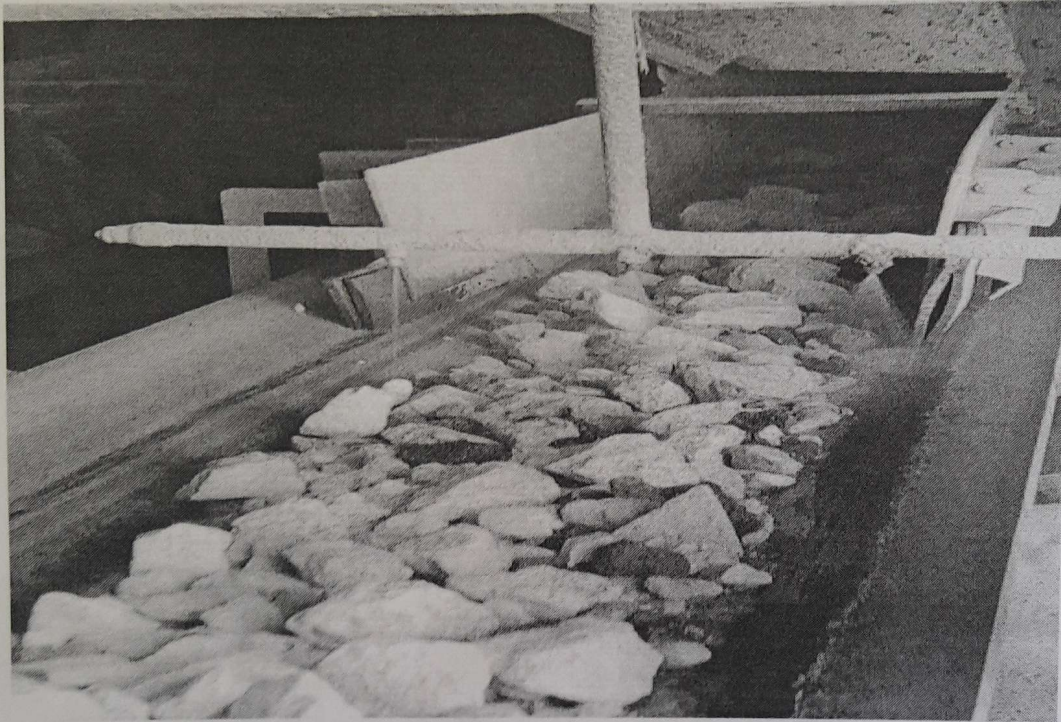
SPM, TQ, DUST

22/03/17	CEMENTMILL_ESP	DUST_RM_ESP	DUST_COOLERSTA	DUST_NEW_COAL	DUST_OLD_COAL	DUST_ALKALY	Dryer_crusher	PACKER1_PADLI	PACKER2_TCL
16:30:00	4.37	42.22	18.76	34.46	25.21	12.51	38.94	4.83	1.96
16:45:00	3.72	44.43	17.69	35.21	24.56	11.58	41.03	4.85	1.73
17:00:00	3.30	46.09	19.45	36.21	23.60	11.32	32.36	4.88	1.81
17:15:00	3.50	29.89	20.92	37.08	24.15	11.17	38.89	4.81	2.00
17:30:00	3.51	30.83	19.05	36.53	21.36	11.15	41.23	4.81	1.87
17:45:00	3.38	26.42	23.26	36.49	20.64	10.87	35.46	4.83	2.03
18:00:00	3.49	27.46	27.84	35.28	20.86	10.74	57.74	4.82	2.04
18:15:00	3.41	26.34	25.24	34.05	21.35	10.75	38.96	4.83	2.13
18:30:00	3.41	30.99	21.34	34.11	21.13	11.04	46.19	4.81	1.98
18:45:00	3.50	37.53	20.12	33.22	22.80	10.99	41.63	4.83	2.01
19:00:00	3.43	44.68	18.09	33.44	22.11	11.00	47.43	4.85	1.80
19:15:00	3.52	45.35	16.11	34.87	25.09	10.97	37.72	4.81	1.77
19:30:00	3.51	50.21	17.25	36.14	22.55	10.94	38.51	4.90	1.91
19:45:00	3.49	54.51	16.63	37.20	19.45	10.79	30.92	4.71	1.47
20:00:00	3.39	29.84	22.37	32.39	10.62	10.67	33.19	4.53	0.00
20:15:00	3.43	9.51	23.54	76.15	11.30	10.63	32.84	4.53	0.00
20:30:00	3.34	9.74	21.75	75.68	14.13	10.63	45.66	4.53	0.00

Screen Short of Online Monitoring Software showing Particulate Matter Emissions of Alkali By Pass Stack

Tata Chemicals Limited, Mithapur

Photograph showing working water spray system in Limestone Conveyor belt



TATA CHEMICALS LIMITED, MITHAPUR				
MONTHLY CLEANING SCHEDULE				MONTH : JANUARY 2017
Sr. No	Area	Date	Status	SIGN of Area Incharge
1	PBL Ground Floor Area	03.01.2017	Area cleaned	
2	PBL Ground Floor Area	10.01.2017	Area cleaned	
3	PBL Ground Floor Area	16.01.2017	Area cleaned	
4	PBL Ground Floor Area	25.01.2017	Area cleaned	
5	PBL Ground Floor Area	30.01.2017	Area cleaned	

TATA CHEMICALS LIMITED, MITHAPUR				
MONTHLY CLEANING SCHEDULE				MONTH : FEBRUARY 2017
Sr. No	Area	Date	Status	SIGN of Area Incharge
1	PBL Ground Floor Area	06.02.2017	Area cleaned	
2	PBL Ground Floor Area	13.02.2017	Area cleaned	
3	PBL Ground Floor Area	20.02.2017	Area cleaned	
4	PBL Ground Floor Area	27.02.2017	Area cleaned	

TATA CHEMICALS LIMITED, MITHAPUR				
MONTHLY CLEANING SCHEDULE				MONTH : MARCH 2017
Sr. No	Area	Date	Status	SIGN of Area Incharge
1	PBL Ground Floor Area	06.03.2017	Area cleaned	
2	PBL Ground Floor Area	13.03.2017	Area cleaned	
3	PBL Ground Floor Area	20.03.2017	Area cleaned	
4	PBL Ground Floor Area	25.03.2017	Area cleaned	
5	PBL Ground Floor Area	31.03.2017	Area cleaned	

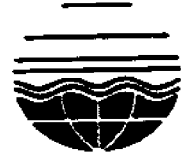
Gujarat Pollution Control Board

Paryavaran Bhavan

Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22095, 22098 Gram : CLEANWATER

Fax : 02712-32156



સુધારાત્મક નોટીસ

આપ આપનું એકમ મે. ટાટા કેમીકલ લી, મીઠાપુર, તા. ઓખામંડળ, જી.દેવભુમી દ્વારકા ઠેકાણે ઉદ્યોગ ચલાવો છો અને સોડા એશ તથા સીમેન્ટનું ઉત્પાદન કરો છો.

જ્યારે બોર્ડ ના અધિકારીઓ દ્વારા આપના એકમ ની તા.08/03/2019ના રોજ રૂબરૂ મુલાકાત લીધેલ ત્યારે આપનું એકમ કાર્યરત જણાયેલ અને નીચે મુજબ નોન કોમ્પ્લાયંસ જોવા મળેલ.

- લાઈમ સ્ટોન અને કોલસાની ઢગલાની ઉંચાઈ ઘટાડવી તથા કવર કરવા.
- કોલ યાર્ડમા જ્યા લોડીંગ અને અનલોડીંગ ચાલુ હોય ત્યા વોટર સ્પ્રીકલીંગ સીસ્ટમ લગાડવી.
- દેવપરા ગામ તરફની બાઉટ્રી પાસે રાખેલ લાઈમ સ્ટોનના ઢગલાઓને ખસેડીને ડેઝીઝન્ટેડ પ્લેસ પર રાખવા તેમજ કવર કરવા.

ઉપરોક્ત વિગતો ને ધ્યાને લઈને આપની સામે પર્યાવરણના વિવિધ કાયદાઓ, હેઠળ આપની સામે પગલા કેમ ન લેવા તે સબબ સુધારાત્મક નોટીસ પાઠવવામાં આવે છે તથા ઉપરોક્ત બાબતે પૂર્તતા કરવા અને કરેલ કાર્યવાહીની જાણ દિન-૧૫માં દસ્તાવેજી પુરાવા સાથે કરવા જણાવવામાં આવે છે, જો તેમ કરવામાં કસુરવા રહેશે તો બોર્ડ દ્વારા પર્યાવરણના વિવિધ કાયદાઓ, હેઠળ જરૂરી કાર્યવાહી કરવામાં આવશે.

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ ના નામે અને વતી

(આર.વી.પટેલ)

વરિષ્ઠ પર્યાવરણ ઇન્જનેર

તા.

નંબર :- જી.પી.સા.વતી/ સીસીએ-જ.એમ.એન-૫૧(૧૭)/ID-૧૭૧૬૬/

પ્રતિ

મે. ટાટા કેમીકલ લી,
મીઠાપુર, તા. ઓખામંડળ,
જી.દેવભુમી દ્વારકા.

Outward No: 409720, 15/04/2019

Gujarat Pollution Control Board**Paryavaran Bhavan**

Sector-10-A, Gandhinagar-382043

Phone: 22756, 22095, 22008

Gram: CLEANWATER

Fax: 02712-32156

Corrective Notice

You are operating your unit at Tata Chemicals Ltd., Mithapur, Taluka Okhamandal, District Devbhumi Dwarka, producing soda ash and cement.

During the inspection conducted by the Board's officials on **04/03/2017**, your unit was found operational, and the following non-compliances were observed:

1. Reduce the height of limestone and coal stockpiles and ensure they are covered.
2. Install a water sprinkling system at locations where loading and unloading are in progress to control dust emissions.
3. Relocate the limestone heaps near the boundary wall toward Devpara village to the designated storage area and ensure they are covered.

Considering the above findings, this **Corrective Notice** is being issued under various environmental laws. You are required to comply with the above-mentioned points and submit a compliance report with documentary evidence within **15 days** from the date of receipt of this notice.

Failure to comply with this notice may result in necessary actions being initiated by the Board under relevant environmental laws.

On behalf of and in the name of the Gujarat Pollution Control Board

(R.V. Patel)

Senior Environmental Engineer

Reference No.: GPCB/CCA/JMN/M

To,
Tata Chemicals Ltd.,
Mithapur, Taluka Okhamandal,
District Devbhumi Dwarka

By Hand Delivery
A/WG/203/2017
April 24, 2017

To,
Shri R V Patel,
Senior Environmental Engineer
Gujarat Pollution Control Board,
Paryavaran Bhavan, Section 10-A
Gandhinagar

Sub : Tata Chemicals Limited, Mithapur – GPCB XGN : 17166

Ref : 1) GPCB Improvement Notice vide Letter No GPCB/CCA-JMN-51(17)/ID-17166/409720 dated 15.04.2017
2) TCL Compliance report vide letter No A/WG/125-A/2017 dated 05.04.2017
3) Written Instructions by GPCB Official's during site visit dated 25.03.2017
4) TCL Compliance report vide Letter No A/WG/0125/2017 dated 09.03.2017
5) Written Instructions by GPCB Official's during site visit dated 04.03.2017

Dear Sir,

We are in receipt of above referred Notice (Ref – 1). TCL Compliance report is submitted as below:

GPCB officials visited our site on March 25, 2017 and March 04, 2017 (Ref-3 & 5) and issued written improvement instructions. TCL has submitted compliance reports (Ref-2 & 4) of the written instructions. Copies of GPCB written instructions and TCL compliance reports are enclosed as Annexure-1.

- 1. GPCB Improvement Notice 1: Reduce height and covering of limestone and coal stacks.**
TCL Response: TCL has implemented safe practices for stacking of limestone and covering of stack through tarpaulins. As directed by the board, company has reduced height of limestone and coal stacks. The photographs showing stacks with reduced height, tarpaulin covering and permanent shed for storage are enclosed as **Annexure 2**.
Additionally, company has developed greenbelt surrounding of material storage areas. The photographs showing green belt development surrounding the raw material storage area are enclosed as **Annexure 3**.
- 2. GPCB Improvement Notice 2: Installation of water sprinkling system at loading and unloading points of coal yard.**
TCL Response: Company has implemented mobile water spray system at loading and unloading points since stacking area and loading area gets change as per raw material storage and consumption requirements. Photographs showing mobile water spray at loading and unloading point are enclosed as **Annexure 4**.
- 3. GPCB Improvement Notice 3: Shifting of limestone stacks from area near compound wall towards village Devpara to designated place and covering.**

TATA CHEMICALS LIMITED

TCL Response: As suggested by Board's officers during site visit, The Company has shifted all limestone stacks from storage site near compound wall to the designated storage site. Company has initiated activities to develop greenbelt in the cleared site as per technology developed by The Energy Research Institute (TERI). Photographs showing the cleared site and activities for plantation development are enclosed as **Annexure 5**.

Thanking you,

Yours sincerely,
For Tata Chemicals Limited,



Sanjeev Jain,
Senior Manager – EMS

Enclosed: Annexure-1 to 5

Copy to:

→ Regional Officer,
Gujarat Pollution Control Board,
Sardar Patel Bhavan, Rameshwar Nagar,
Jamnagar - 360008

Gujarat Pollution Control Board

Paryavaran Bhavan

Sector-10-A, GANDHINAGAR-382043.

Phone : 22756, 22085, 22096 Gram : CLEANWATER

Fax : 02712-32156



કારણ દર્શક નોટીસ

આપ આપનું એકમ મે. ટાટા કેમીકલ લી, મીઠાપુર, તા. ઓખામંડળ, જી.દેવભૂમી દ્વારકા હેઠાણે ઉદ્યોગ ચલાવો છો અને સોડા એશ તથા સીમેન્ટનું ઉત્પાદન કરો છો.

જ્યારે બોર્ડ ના અધિકારીઓ દ્વારા આપના એકમ ની તા.૨૫/૦૩/૨૦૧૭ના રોજ રૂબરૂ મુલાકાત લીધેલ ત્યારે આપનું એકમ કાર્યરત જણાયેલ અને નીચે મુજબ નોન કોમ્પ્લાયંસ જોવા મળેલ.

- સ્થળ તપાસ દરમ્યાન દેવપરા ગામની પ્રાથમિક શાળાની છત પર મુકવામા આવેલ મશીન માંથી લીધેલ વ્યાપક હવાના નમુનામા PM 10 (RSPM) ની માત્રા નિયત ધોરણ કરતા વધારે જણાય છે.
- સ્થળ તપાસ દરમ્યાન આપને પાડલી નજીક શેડની બાજુમા જે પાણી ભરાયલે છે તેને તાત્કાલીક દુર કરવા તથા પરિવહન કરવામા આવતા મીઠુ ભરેલા ટ્રકને તાડપતરી થી સંપૂર્ણ કવર કરવા સૂચના આપેલ છે તે બાબતે પૂર્તતા કરેલ નથી.

ઉપરોક્ત વિગતો ને ધ્યાને લઈને આપની સામે પર્યાવરણના વિવિધ કાયદાઓ, હેઠળ આપની સામે પગલા કેમ ન લેવા તે સબબ કારણદર્શક નોટીસ પાઠવવામાં આવે છે તથા ઉપરોક્ત બાબતે પૂર્તતા કરવા અને કરેલ કાર્યવાહીની જાણ દિન-૧૫માં દસ્તાવેજી પુરાવા સાથે કરવા જણાવવામાં આવે છે, જો તેમ કરવામાં કસુરવા રહેશે તો બોર્ડ દ્વારા પર્યાવરણના વિવિધ કાયદાઓ, હેઠળ જરૂરી કાર્યવાહી કરવામાં આવશે.

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ ના નામે અને વતી

(આર.વી.પટેલ)

વરિષ્ઠ પર્યાવરણ ઇજનેર

તા.

નંબર :- જી.પી.સી.બી./ સીસીએ-જે.એમ.એન-૫૧(૧૭)/ID-૧૭૧૬૬/

પ્રતિ,

મે. ટાટા કેમીકલ લી,

મીઠાપુર, તા. ઓખામંડળ,

જી.દેવભૂમી દ્વારકા.

Outward No: 409719/15/04/2017

Show Cause Notice**Gujarat Pollution Control Board**

Paryavaran Bhavan, Sector-10-A, Gandhinagar-382043

Phone: 22756, 22005, 22096 | Gram: CLEANWATER

Fax: 02712-32156

Subject: Show Cause Notice

You are operating your unit, M/s Tata Chemicals Ltd., Mithapur, Taluka Okhamandal, District Devbhoomi Dwarka, and manufacturing soda ash and cement.

During an on-site inspection of your unit conducted by the Board officials on 25/03/2017, the following non-compliances were observed while the unit was operational:

- During the inspection, air samples taken from the machine placed on the roof of the primary school in Devpara village showed levels of PM10 (RSPM) exceeding the prescribed standards.
- During the inspection, it was observed that the water accumulated near the shed adjacent to Padli has not been removed as directed. Additionally, the salt-laden trucks in transit were not fully covered with tarpaulin as instructed.

In light of the above observations, a show-cause notice is hereby issued to you under various environmental laws to explain why action should not be taken against you. You are directed to ensure compliance with the above-mentioned points and submit a report, along with documentary evidence, within 15 days. Failure to comply with this notice may result in the Board initiating necessary actions under relevant environmental laws.

For and on behalf of Gujarat Pollution Control Board,

(R.V. Patel)

Senior Environmental Engineer

Ref No: GPCB/CCA-JMN-51517/10-17166/

To,

M/s Tata Chemicals Ltd.,

Mithapur, Taluka Okhamandal,

District Devbhoomi Dwarka.



224

By Hand Delivery
A/WG/202/2017
April 24, 2017

To,
Shri R V Patel,
Senior Environmental Engineer
Gujarat Pollution Control Board,
Paryavaran Bhavan, Section 10-A
Gandhinagar

Sub: Tata Chemicals Limited, Mithapur – GPCB XGN: 17166

- Ref: 1) GPCB Show Cause Notice vide Letter No GPCB/CCA-JMN-51(17)/ID-17166/409719 dated 15.04.2017
2) TCL Compliance report vide Letter No. A/WG/0125-B/2017 dated 05.04.2017.
3) TCL Compliance report vide letter No. A/WG/125-A/2017 dated 05.04.2017.
4) Written Instructions by GPCB Official's during site visit dated 25.03.2017
5) TCL Compliance report vide Letter No. A/WG/0125/2017 dated 09.03.2017.
6) Written Instructions by GPCB Official's during site visit dated 04.03.2017

Dear Sir,

We are in receipt of above referred letter (Ref 1). TCL Compliance report is submitted as below:

GPCB officials visited our site on March 25, 2017 and March 04, 2017 (Ref-4 & 6) and issued written improvement instructions. TCL has submitted compliance reports (Ref-2, 3 & 5) of the written instructions. Copies of GPCB written instructions and TCL compliance reports are enclosed as **Annexure-1**.

1. **GPCB Notice Point 1: During site visit, concentration of PM10 (RSPM) was reported higher than norms in Ambient Air Quality Sample taken from terrace of school at village Devpara**

TCL Response: Mithapur complex is located in semi-arid climate zone which experiences high back ground levels of suspended particulate matters in ambient air. Ambient air quality monitoring and Dispersion modelling has been conducted by MoEF approved laboratory to assess the impact of air emissions in surrounding region. The study report concludes that the contribution of TCL source emissions to the ground level concentration was observed to be negligible.

A GPCB approved Schedule 1 auditor monitors the environmental parameters as per consent order and annual audit report is submitted to the Board. The report shows complete compliance of norms prescribed in consent order. Mithapur Chemical complex operations are certified to ISO: 14001:2004.

TCL has established separate environmental cell with ISO 9001 & ISO 14001 certified Environmental parameter monitoring laboratory at Mithapur site. The Environment cell monitors the prescribed parameters as per consent order including ambient air quality and submits monthly monitoring report to the Board. The reports show complete compliance.

Ambient air quality was monitored in plant periphery towards village Devpara during visit of GPCB Official's (Ref-1). Parameters (PM10, SO₂, NO_x, Chlorine, HCl and Ammonia) were found well within the prescribed norms. Analysis report and photograph showing ambient air monitoring has been submitted to the Board (Ref-2). Copy of the same is enclosed as **Annexure-2**.

TATA CHEMICALS LIMITED

Mithapur 361 345 District Devbhoomi Dwarka Gujarat
Tel + 91 (02892) 665991 / 2 / 3 / 4 Fax + 91 (02892) 223361 www.tatachemicals.com
Registered Office Bombay House 24 Homi Mody Street Fort Mumbai 400 001
CIN : L24239MH1939PLC002893

GPCB analysis report also shows concentrations of gaseous pollutants (SO₂ and NO_x) well within norms. This confirms the contribution of TCL source emissions to the ground level concentration is negligible. The background concentration of particulate matter (PM₁₀) reported slightly higher due to dry and semi-arid weather of this area.

Air Pollution Control Systems are installed and operated in units of cement plant including Raw Mill, Alkali Bypass and Cooler Stacks as per consent order. Upgradation of air pollution control system (Bag house) in Alkali bypass unit has been completed and informed to the Board vide TCL letter no. A/WG/124/2017 dated March 09, 2017

Online emissions monitoring system has been installed in all stacks of cement plant. The industry has also installed online monitoring system in new bag house chimney.

The Industry has implemented measures to control fugitive dust emissions by: operation of bag filters in transfer points, vacuum cleaning of roads within plant area, full covering of crusher buildings, covered conveyor belts etc.

Industry has developed green belt in periphery towards village with consideration of downwind direction.


2. GPCB Notice Point 2: Immediate Removal of water from area nearby road at village Padli & complete tarpaulin covering of salt trucks during transportation

TCL Response:

- A) Removal of water near road: TCL has initiated immediate actions for removal of sea water from company area nearby Padli village road and completed the removal of water. The photograph showing water removal at area near by road at village Padli is attached as **Annexure 3**
- B) Covering of Salt Trucks: TCL has implemented practice of covered trucks during transportation of salt. The photograph showing covering of salt loaded trucks during transportation is attached as **Annexure- 4**.

Thanking you,

Yours sincerely,
For Tata Chemicals Limited,


Sanjeev Jain,
Senior Manager – EMS

Enclosed: Annexure-1 to 4

Copy to:

→ Regional Officer,
Gujarat Pollution Control Board,
Sardar Patel Bhavan, Rameshwar Nagar,
Jamnagar - 360008

TATA CHEMICALS LIMITED

Mithapur 361 345 District Devbhoomi Dwarka Gujarat
Tel + 91 (02892) 665991 / 2 / 3 / 4 Fax + 91 (02892) 223361 www.tatachemicals.com
Registered Office Bombay House 24 Homi Mody Street Fort Mumbai 400 001
CIN : L24239MH1939PLC002893



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

હવા પ્રદૂષણ નિવારણ અને નિયંત્રણ અધિનિયમ - ૧૯૮૧ની કલમ ૩૧(અ) હેઠળ ઉદ્યોગને સૂચના (નોટીસ)

- 1) મે. ટાટા કેમીકલ્સ લી. પ્લોટ નં. ૩૪ થી ૪૯, ૫૨, ૫૬, ૫૭, ૫૮/૧, ૫૯ અને ૬૩ નાં ૧૧, સુરજકરાડી ર૩/૩ પી, મીઠાપુર, જામનગર તા.દ્વારકા, જી.દેવભૂમી દ્વારકા ઠેકાણે ઉદ્યોગ ચલાવો છો અને સોડા એશ તથા સિમેન્ટનું ઉત્પાદન કરો છો.
- 2) આપને જણાવવાનું કે આપના ઉદ્યોગની સ્થળ મુલાકાત તા.૨૫/૦૭/૨૦૧૯ના રોજ બોર્ડના અધિકારીઓએ લીધેલ ત્યારે એકમ કાર્યરત જોવા મળેલ નહીં અને નીચે મુજબની ક્ષતિઓ જોવા જણવા મળેલ.

➤ સ્થળતપાસ દરમ્યાન AQIM નો નમુનો આપના એકમના સિમેન્ટ પ્લાન્ટથી ૫૦૦ મીટર દંવપરા ગામમાં આવેલ તે પ્રદૂષણનું પાકનની અગાસી ઉપરથી એકત્ર કરેલ તેમા પૃથ્થકરણ અહેવાલમાં $PM_{10}-885 \mu g/NM^3$ જોવા મળેલ જે નિયત માત્રા કરતા વધારે જણાય છે.

કુકમ

ઉપરોક્ત સંજોગોમાં હું (શ્રી જી.એચ.ત્રિવેદી, વરિષ્ઠ પર્યાવરણ ઇજનેર) ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ હવા અધિનિયમની કલમ - ૩૧ (અ) હેઠળ નીચે મુજબ સૂચના આપું છું કે :

- ૧) આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરવા હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧(અ) હેઠળ શા માટે આદેશ ન આપવા?
- ૨) જો આપનો ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરાવવા ઉપરોક્ત હવા અધિનિયમ ૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ શા માટે સોલ અને બંધ કરવાના આદેશ ન આપવા ?
- ૩) આપના ઉદ્યોગને મળતો વોલ્ટ પુરવઠો અને પાણી પુરવઠો કાપી નાખવાના ઉપરોક્ત હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ શા માટે આદેશ ન આપવા ?

જો આપ દિન-૧૬માં આપની સિમિત રજૂઆત કરવાનાં કે મુલાકાતો કરવાનાં નિષ્ફળ જશે તો આપને આ બાબતે રજૂઆત કરવાની રહેતી નથી તેમ ત્રાનને બોર્ડને હવા અધિનિયમ-૧૯૮૧ની કલમ-૩૧ (અ) હેઠળ ઉપર મુજબનો આદેશ આપવાની ફરજ પડશે અને તે માટેની સઘળી જવાબદારી આપની રહેશે જેની નોંધ લેશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી.

(જી.એચ.ત્રિવેદી)

વરિષ્ઠ પર્યાવરણ ઇજનેર

નંબર :- ગુપ્તનિબંધ/સીસીએ.જી.સી.એ.નં.૨૨(૨૩)આઈડી-૧૭૧૬૬/

પ્રતિ,

મે. ટાટા કેમીકલ્સ લી.

પ્લોટ નં. ૩૪ થી ૪૯, ૫૨, ૫૬, ૫૭, ૫૮/૧, ૫૯ અને ૬૩ નાં ૧૧, સુરજકરાડી ર૩/૩ પી.

મીઠાપુર જામનગર

તા.દ્વારકા, જી.દેવભૂમી દ્વારકા

Outward No: 519934, 07/09/2019

GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10-A, Gandhinagar 382010

Phone: (079) 23222425, (079) 23232152 | Fax: (079) 23232156

Website: www.gpcb.gov.in**NOTICE UNDER SECTION 21(5) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981**

1. M/s Tata Chemicals Ltd., Plot Nos. 34 to 40, 56, 57, 58/1, 59, and 63 of VI, Surajkaradi 23/3P, Mithapur, Taluka Dwarka, District Devbhumi Dwarka, Jamnagar.
2. You are operating an industrial unit at the above-mentioned address, producing soda ash and cement. During an inspection conducted by Board officials on **05/07/2016**, the following observations and non-compliances were noted:
 - **Non-compliance with air quality standards:**
During the site visit, a sample of air was collected from a location 500 meters from your unit at Devpara village near the cement plant. The PM10 levels (particulate matter) in the sample were found to exceed the prescribed limits.

Order

In view of the above, I, **G.H. Trivedi, Senior Environmental Engineer** of the Gujarat Pollution Control Board, hereby issue this notice under **Section 21(5) of the Air (Prevention and Control of Pollution) Act, 1981**, directing you to show cause for the following:

1. **Why an order under Section 31(A)** of the Air (Prevention and Control of Pollution) Act, 1981, should not be issued to shut down your industrial operations.
2. If your industrial operations are powered by a captive power plant or DG sets, **why they should not also be ordered to cease operations.**
3. **Why an order under Section 31(A)** of the Air Act should not be issued to stop water supply to your industrial unit.

You are directed to provide a detailed explanation and justification within **7 days**, failing which the Board will be compelled to issue necessary orders under the relevant provisions of the Air Act, 1981, without further notice.

Please note that non-compliance will render you liable for further actions as per the provisions of the Act.

For and on behalf of Gujarat Pollution Control Board,

(G.H. Trivedi)

Senior Environmental Engineer

Ref No: GPCB/CCA-JMN-17166

To,

M/s Tata Chemicals Ltd.,

Plot Nos. 34 to 40, 56, 57, 58/1, 59, and 63 of VI,

Surajkaradi 23/3P, Mithapur, Taluka Dwarka,

District Devbhumi Dwarka, Jamnagar.

Clean Gujarat, Green Gujarat

ISO-9001-2008 & ISO-14001-2004 Certified Organisation

By Hand Delivery
A/WG/311-B/2019
September 16, 2019

Mr. G H Trivedi
Senior Environment Engineer
(Unit Head-Jamnagar),
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector- 10 A, Gandhinagar -382010

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka
Ref: 1. GPCB Notice vide Outward No. 519934 dated 07.09.2019
2. TCL Compliance Report vide letter No. A/WG/311-A/2019 dated 21.08.2019
3. TCL Compliance Report vide letter No. A/WG/311/2019 dated 26.07.2019
4. GPCB Written Instructions dated 25.07.2019

Respected Sir,

We are in receipt of above referred Notice dated (Ref-1) through GPCB online XGN portal. We hereby submit our response as below:

1. Operation Status of Cement Plant units during site visit on 25.07.2019: We wish to inform you that the Cement plant was in operation during the site visit that took place on 25.07.2019; this fact of the operation of the plant has also been verified by the Regional Officer, GPCB, Jamnagar. During the site inspection, GPCB officers collected information/data for operational status of cement plant units.

We observed that it has been mentioned in the GPCB Notice (Ref-1) that the Industry was not in operation during the site visit, which is not be the factual situation. Please find enclosed (**Annexure-1**) the screen shots of operating parameters and log sheets of the DCS showing the units of Cement plant that were in operation during the site visit. The status of operation may kindly be updated based on the site visit report of the GPCB officers and the DCS report of TCL as annexed.

2. Online emission monitoring: Further, please be informed that the GPCB officers inspected the Cement Plant and observed that the online monitoring system was perfectly installed as per the CPCB guidelines and the online monitoring data that was observed for the air quality was found well within the prescribed and permitted norms as may be seen as per the recordings below:

Sr.	Stack	PM (Norm-30 mg/Nm3)		SO2 (Norm-100 mg/Nm3)		NOx (Norm-1000 mg/Nm3)	
		Avg	Max	Avg	Max	Avg	Max
1	Raw Mill and Kiln	8	9	10	19	313	443

Sr.	Stack	PM (Norm-30 mg/Nm3)		SO2 (Norm-100 mg/Nm3)		NOx (Norm-1000 mg/Nm3)	
		Avg	Max	Avg	Max	Avg	Max
2	Coal Mill- Old	1	3	BDL	BDL	94	306
3	Coal Mill- New	5	8	2	12	79	205
4	Cooler	10	14	-	-	-	-
5	Alkali Bypass	8	9	-	-	-	-
6	Dryer Crusher	11	15	-	-	-	-
7	Cement Mill	2	3	-	-	-	-
8	Packer-1	3	10	-	-	-	-
9	Packer-2	1	2	-	-	-	-

The above online monitoring system is connected with the CPCB server and is constantly and regularly calibrated through remote calibration and by the agency approved as per the stringent CPCB guidelines. The online monitoring readings are mentioned in the GPCB site visit Report of Inspection ID 534461.

- 3. Sampling by GPCB officers during site visit on 25.07.2019:** The monitoring team of GPCB conducted sampling of the treated waste water from the Final discharge point in presence of the TCL representative. No other sampling/ monitoring of Air and Water quality was conducted by GPCB officials in presence of TCL representative during the site visit. We note that the analysis report for Sample ID 263433 dated 09.08.2019 is uploaded on GPCB XGN ID 17166 for ambient air quality monitoring; the same is not related to the TCL premises, we are not aware as to how the said reports have been made a part of the site visit report and how they have been uploaded as analysis reports for TCL site. This has already been communicated to the Board vide TCL letter A/WG/311-A/2019 dated 21.08.2019 (**Annexure-2**), a note of which may please be taken once again for clarity.
- 4. Ambient air quality monitoring conducted by NABL and MoEF&CC approved agency:** The Ambient air quality monitoring was conducted in the Cement Plant area (in two locations) and in Village Devpara (in one location) by the NABL and MoEF&CC approved agency during the same period (25th-26th July 2019) of monitoring conducted by GPCB team. It may please be noted that the monitoring results were found well within the prescribed norms. Copies of test reports are enclosed as **Annexure- 3**. Summary of the test results is given as below:

Ambient Air Quality Monitoring (Results in µg/M3)						
S.No.	Location	Date/ Time	PM10	PM2.5	SO2	NOx
1	Cement Plant (L&T Godown area: South-East)	25.07.19 (11.00 Hrs) to 26.07.19 (11.00 Hrs)	89	34	5.8	7.9
2	Cement Plant (Padli Gate side: North-East)	25.07.19 (11.30 Hrs) to 26.07.19 (12.44 Hrs)	83	29	6.8	8.4
3	Outside Plant area (Village Devpara: North-East)	25.07.19 (10.30 Hrs) to 26.07.19 (10.35 Hrs)	88	39	6.1	7.5



Video recording of air quality monitoring and Cement Plant was also conducted on 25th July 2019 as an evidence of good environmental performance and clean air quality in proximity of the TCL operations. Copies of site photographs (**Annexure-8A**) and Video DVD (**Annexure-8B**) are enclosed for your ready reference.

TCL has conducted the ambient air quality monitoring in Village Devpara during 21st-22nd August' 2019 through NABL and MoEF&CC approved agency. It may please be noted that the monitoring results were found well within the prescribed norms. Copy of test report is enclosed as **Annexure-3A**. Summary of the test results is given as below:

Ambient Air Quality Monitoring (Results in µg/M3)						
S.No.	Location	Date	PM10	PM2.5	SO2	NOx
1	Outside Plant area (Village Devpara: North-East)	21.08.19 (15.00 Hrs) to 22.08.19 (15.15 Hrs)	79	29	6	7.6

Monitoring of ambient air quality in Village Devpara by NABL and MoEF&CC approved agency has also been included in monthly sampling plan. Test reports of the monitoring shall be submitted to the Board as a part of monthly compliance monitoring report.

5. **Air Quality Prediction through Mathematical Modeling:** Prediction of impacts on air environment has been carried out as a part of the Environmental Impact Assessment by NABET-QCI approved agency. Mathematical model based on a steady state Gaussian plume dispersion model designed for multiple point sources, AERMOD version 8.1 developed by United States Environmental Protection Agency [USEPA] has been used for simulations from Industrial sources. Peak Incremental Concentration of Particulate Matter is only 1.56 µg/m³. Please find enclosed conclusions of Air quality modelling as **Annexure-4**.

Ambient air quality monitoring is being conducted by the Environment Laboratory of TCL and third party Laboratories (NABL/ GPCB approved Schedule-I Auditor) to verify the compliance of parameters in the ambient air within the premises of industry as per Para 4.2.4 of Consent Order (AWH-91133). Monitoring reports are submitted to the Board regularly. Copies of Test Reports for duration (April- September, 2019) are enclosed as **Annexure-4A**.


Locations of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) were identified as per study conducted by M/s. Kadam Environmental Consultants (NABL approved agency). Location Map showing three nos. CAAQMS is enclosed as **Annexure-7A**. M/s. Environnement SA (OEM and O&M Service provider of CAAQMS) has completed installation and Calibrations as per CPCB guidelines on 10 August 2019. Online monitoring results for Parameter PM10 are enclosed as **Annexure-7B**. Time Weighted Average (24 Hours) readings of Parameter PM 10 as applicable under National Ambient Air Quality Standards (**Annexure-7C**) are summarised as below:

Time Weighted Average (24 Hours) readings PM10 in µg/M3 for duration 10.08.19 to 12.09.19			
Location	Location-1 (Cement Plant)	Location-2 (Salvage Yard)	Location-3 (Malara Area)
Minimum	10	10	12
Maximum	79	62	63
Average	43	31	30

6. **GPCB letter dated 14.08.2019:** GPCB officers have observed air quality as per the prescribed norms during the site visit on 04.07.2019. This has been clarified vide the GPCB letter Outward No. 516969 dated 14.08.2019. Copy of the letter is enclosed as **Annexure-5**.
7. **GPCB Inspection Report for site visit dated 25.07.2019:** GPCB officers made the site visit of Cement Plant on 25.07.2019 and recorded following observations and control measures in Inspection ID 534461 (**Annexure-6 and 6A**):
- a. **Observed No fugitive emissions from Cement Plant during site visit**
 - b. Observed No emissions from Chimneys of Raw Mill, Alkali Bypass and Cooler.
 - c. Observed Online monitoring data well within the prescribed norms
 - d. Observed operation of Bag Filters in Material Handling and Coal Handling area.
 - e. Stacking of Coal as per Coal Handling Guidelines (Stack height < 6 Meter)
 - f. Covering of Coal in designated storage site
 - g. Observed cleaning of RCC roads by mechanical sweeping machine and Water sprinkling

We hereby request you to take on record the explanations provided by us with the relevant data and documents referred above and close the matter since TCL is in full compliance.

Yours sincerely,
 For Tata Chemicals Limited,



N Kamath
 Vice President- Manufacturing
 (Authorised Signatory)

Enclosed: Annexure 1 to 8

Copy to: The Regional Officer, Gujarat Pollution Control Board, Jamnagar



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

કારણ દર્શક નોટીસ

આપ આપનું એકમ મે. ટાટા કેમીકલ્સ લી. પ્લોટ નં.૩૪ થી ૪૯,૫૨,૫૬,૫૭,૫૮/૧,૫૯ અને ૬૩ ઓફ VI, સુરજ કરાડી ૨૩/૩પી, મીઠાપુર, તા.જી- દેવભુમિ દ્વારકા ઠેકાણે ઉદ્યોગ ચલાવો છો અને કોસ્ટીક સોડા, સીમેન્ટ, સોલ્ટ વગેરેનું ઉત્પાદન કરો છો.

જ્યારે એસ.ડી.એમ શ્રી દ્વારકા, ચીફ ઓફીસરશ્રી દ્વારકા તથા જી.પી.સી.બી ના R.O અને S.S.O દ્વારા આપના એકમ ની તા.૨૮.૦૮.૨૦૧૯ ના રોજ સંયુક્ત સ્થળતપાસ કરેલ ત્યારે નીચે મુજબની ક્ષતિઓ જોવા મળેલ.

- દરિયાથી આપના એકમ તરફ આશરે ૩૦૦ થી ૪૦૦ મીટર અંતરે કેનાલની બંને બાજુએ જમીન પર સોલીડ વેસ્ટ ડમ્પ કરેલ જોવા મળેલ.

ઉપરોક્ત વિગતો ને ધ્યાને લઈને આપની સામે પાણી અધિનિયમ ૧૯૭૪ હેઠળ આપની સામે પગલા કેમ ન લેવા તે સબબ કારણદર્શક નોટીસ પાઠવવામાં આવે છે તથા ઉપરોક્ત બાબત પૂર્તતા કરી અને કરેલ કાર્યવાહીની જાણ દિન-૭માં દસ્તાવેજી પુરાવા સાથે કરવા જણાવવામાં આવે છે. જો તેમ કરવામાં કસુરવા રહેશે તો બોર્ડ દ્વારા પાણી અધિનિયમ ૧૯૭૪ હેઠળ જરૂરી કાર્યવાહી કરવામાં આવશે.

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ ના નામે અને વતી

(જી.એચ.ત્રિવેદી)

વરિષ્ઠ પર્યાવરણ ઇજનેર

નંબર :- જી.પી.સી.બી./સી.સી.એ-જી.એમ.એન-૫૧(૨૬)/ID-૧૭૧૬૬/

તા.

પ્રતિ,

મે. ટાટા કેમીકલ્સ લી,

પ્લોટ નં.૩૪ થી ૪૯,૫૨,૫૬,૫૭,૫૮/૧,૫૯ અને ૬૩ ઓફ VI,

સુરજ કરાડી ૨૩/૩પી,

મીઠાપુર-૩૬૧૩૪૫,

તા.જી દેવભુમિ દ્વારકા.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 528966/12/2019

GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10-A, Gandhinagar-382010

Phone: (079) 23222425, (079) 23232152 | Fax: (079) 23232156

Website: www.gpcb.gov.in**SHOW CAUSE NOTICE**

You are operating your unit, M/s Tata Chemicals Ltd., located at Plot Nos. 34 to 49, 52, 56, 57, 58/1, 59, and 63 of VI, Suraj Karadi 23/3P, Mithapur, Taluka & District Devbhumi Dwarka, and manufacturing caustic soda, cement, salt, etc.

During a joint inspection of your unit conducted on 28.08.2019 by the SDM of Dwarka, the Chief Officer of Dwarka, and GPCB officials (R.O and S.S.O.), the following non-compliance was observed:

- Solid waste was found dumped on the land on both sides of the canal approximately 300 to 400 meters from your unit towards the sea.

In light of the above findings, a **show cause notice** is issued to you under the Water (Prevention and Control of Pollution) Act, 1974, requiring you to explain why action should not be taken against you. You are hereby directed to ensure compliance with the above-mentioned issue and submit a detailed report along with documentary evidence within **7 days**. Failure to comply with this notice will result in the Board initiating necessary action under the Water (Prevention and Control of Pollution) Act, 1974.

For and on behalf of Gujarat Pollution Control Board,

(G.H. Trivedi)

Senior Environmental Engineer

Ref No: GPCB/CCA-JMN-51626/ID-17166/

To,

M/s Tata Chemicals Ltd.

Plot Nos. 34 to 49, 52, 56-57, 58/1, 59, and 63 of VI,

Suraj Karadi 23/3P, Mithapur-361345,

District Devbhumi Dwarka.

Clean Gujarat, Green Gujarat

ISO-9001-2008 & ISO-14001-2004 Certified Organisation



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By Hand Delivery
A/WG/494/2019
December 06, 2019

Mr. G H Trivedi
Senior Environment Engineer
(Unit Head-Jamnagar),
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector- 10 A, Gandhinagar -382010

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka
Ref: 1. GPCB Show Cause Notice vide Outward No. 528966 dated 04.12.2019
2. TCL Compliance Report vide letter No. A/WG/356/2019 dated 03.09.2019
3. GPCB Written Instructions dated 28.08.2019

Respected Sir,

We are in receipt of above referred Show Cause Notice (Ref-1) through GPCB online XGN portal. We hereby submit our response as below:

1. TCL has submitted compliance report (Ref-2) for the written instructions (Ref-3) issued during site visit on 28.08.2019.
2. TCL has implemented Effluent Management System as per the requirements of prescribed norms. Results of Final treated water confirm the full compliance of norms as per GPCB Test Report No. 16839 dated 21.09.2019 for sample collected on 28.08.2019 during site visit.
3. Treated waste water is discharged into sea through open channel (1 operation + 1 Standby). Cleaning activities of the channels are conducted as and when required to avoid the overflow of Final effluent discharge channel.
4. TCL has completed the channel cleaning activities and shifted the solids to designated site.

We hereby request you to take on record the explanations provided by us with the relevant data and documents referred above and close the matter since TCL is in full compliance.

Yours sincerely,
For Tata Chemicals Limited,

N Kamath
Vice President- Manufacturing
(Authorised Signatory)

Copy to: The Regional Officer, Gujarat Pollution Control Board, Jamnagar

TATA CHEMICALS LIMITED

Mithapur 361 345 District Devbhoomi Dwarka Gujarat
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Registered Office Bombay House 24 Homi Mody Street Fort Mumbai 400 001
CIN : L24239MH1939PLC002893



GPCB

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GUJARAT POLLUTION CONTROL BOARD

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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

R.P.A.D.

WHEREAS you are having an industrial plant is M/s. Tata Chemicals Ltd, Plot No: Nos.34 to 49,52,56,57,58/1.59 & 63 of VI, Surajkaradi 23/3 P. Jamnagar, Mithapur-361345, Tal : Dwarka, Dist : Devbhoomi Dwarka.

AND WHEREAS during the inspection of your industrial plant on 19/04/2022 under Section-24 of the Air (Prevention and Control of Pollution) Act-1981 by the authorized officers of the Board with reference to complains & following noncompliance were observed.


1. Surplus solid waste quantity generated from Effluent Solids Filtration Plant (ESF) is sent by open trucks for disposal on open land near Settling Ponds at Padli discharge point.
2. Unit has made a big heap (more than @ 20 meters) made up of solid waste from ESF Plant within the premises near the backside boundary wall behind the Cement Plant.
3. At Padli discharge point, very high heaps of solid waste spreads over very large area (@ 2.5 square kilometer) are observed near the Settling Ponds.
4. Dust Particles has found on the roofs of Devpara houses near company as well as on the leaves of trees.
5. Solid waste from company is transported through truck on Devpara Road which are not properly covered hence fugitive emission/dusting spread in surrounding area.
6. Unit has not submitted compliance of action plan submitted on dtd.23/112021 for the conveying of spent Sea water through closed conduit.

NOW THEREFORE the Board proposes to issue directions under Section-31 (A) of the Air (Prevention and Control of Pollution) Act-1981 as under: -

1. To prohibit you from the above said manufacturing activities.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time

YOU ARE HEREBY directed to reply with compliance of above points within 15 days on receipt of this notice and submit detailed action taken regarding submitted action plan failing which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board


(Smt S. V. Bhargava)
Unit Head, Jamnagar

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 672056, 12/05/2022

NO: GPCB/CCA-JMN-51(32)/ID-17166/

Date:

TO,

M/s. Tata Chemicals Ltd,

Plot No: Nos.34 to 49, 52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi 23/3 P,

Jamnagar, Mithapur – 361345,

Tal: Dwarka, DIST: Devbhoomi Dwarka.

Outward No:672056,12/05/2022



341 GUJARAT POLLUTION CONTROL BOARD

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PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant is. M/s. Tata Chemicals Ltd, Plot No:Nos.34 to 49,52,56,57,58/1,59 & 63 of VI, Surajkaradi 23/3 P, Jamnagar, Mithapur – 361345, Tal : Dwarka, Dist : Devbhoomi Dwarka.

AND WHEREAS during the inspection of your industrial plant on 19/04/2022 under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:


1. Unit is not completely reuse of solid waste generated from Effluent Solids Filtration Plant in the cement plant.
2. Unit has made kutchha drain (garland drain) along the periphery of Settling Ponds & solid waste heaps, but during high rainfall there are chances of contaminated rain water to spread over the nearby open lands.
3. As per Analysis report of Treated W/W from final outlet of effluent discharge channel of TCL and open w/w discharge channel of TCL that passes between Devpara & Padli village, parameter are more than prescribed norms i.e NH₃-N -9.18 mg/l and 6 10 mg/l respectively.

NOW THEREFORE Board proposes to issue directions under Section 33-A of the Water Act-1974 as under: -

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions.
3. To direct the concerned authority to stop supply of electricity and water till that time.
4. Unit has not submitted compliance of action plan submitted on dtd.23/11/2021 for the conveying of spent Sea water through closed conduit.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you

For and on behalf of
Gujarat Pollution Control Board


(Smt. S.V. Bhargava)
Unit Head, Jamnagar

Date:

NO: GPCB/CCO/JMN-51(S2)/ID-17166/

TO,

M/s. Tata Chemicals Ltd,

Plot No: Nos.34 to 49, 52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi 23/3 P,

Jamnagar, Mithapur – 361345.

Tal: Dwarka, DIST: Devbhoomi Dwarka.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 14055/2/05/2022



342 239
GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

R.P.A.D.
NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER
(PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER
REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant is. M/s. Tata Chemicals Ltd, Plot No:Nos.34 to 49,52,56,57,58/1,59 & 63 of VI, Surajkaradi 23/3 P, Jamnagar, Mithapur – 361345, Tal : Dwarka, Dist : Devbhoomi Dwarka.

AND WHEREAS the Gujarat Pollution Control Board has issued Consolidated Consent & Authorization AWH-129468 valid up to 11/08/2027 under the provision of the Water Act-1974, Air Act-1981, Hazardous Waste Rules-2016 with specific terms & conditions.

AND WHEREAS during the inspection of your industrial plant with reference to complaint on 01/08/2024 under Section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. During visit alkaline waste water logging (@25KL) is observed outside industrial plant premises near boundary wall (22.4073152, 69.0221479) at Padli gate (Devpara side).
2. As per AR of water sample collected from water logged at outside industrial plant premises near boundary wall parameters showing pH-10.10 Unit which is exceeding prescribed norms.
3. GPCB is receiving repeated complaints against your industrial unit for Water Pollution and Air Pollution.

NOW THEREFORE Board proposes to issue directions under Section 33-A of the Water Act-1974 as under: -

1. To prohibit you from the manufacturing of above said products.
2. To close the operation of your industrial plant on the above mentioned site till complying consented conditions and above Non-compliances observed.
3. To direct the concerned authority to stop supply of electricity and water till that time.

YOU ARE HEREBY directed to show cause with detailed reply with supporting documents within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

For and on behalf of
Gujarat Pollution Control Board


(A.J. Patel)

Unit Head-Jamnagar

NO: GPCB/CCA-JMN-51(38)/ID-17i66/

Date:

To,
M/s. Tata Chemicals Ltd,
Plot No: Nos.34 to 49, 52, 56, 57, 58/1, 59 & 63 of VI, Surajkaradi 23/3 P,
Jamnagar, Mithapur – 361345,
Tal: Dwarka, Dist: Devbhoomi Dwarka

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Office copy

By RPAD/XGN/Email
A/WG/148/2024
September 10, 2024

Smt. A J Patel
The Unit Head-Jamnagar,
Gujarat Pollution Control Board,
Paryavaran Bhavan,
Sector- 10 A, Gandhinagar -382010

Sub: Tata Chemicals Limited, Dist.- Devbhumi Dwarka (TCL/ Company)
Ref: 1. GPCB officials' site visit written instructions dated 01.08.2024
2. TCL Compliance report submission by email and XGN dated 04.08.2024
3. TCL Compliance report submission by RPAD, email and XGN dated 14.08.2024
4. GPCB Notice vide letter no. GPCB/CCA/JMN-51(38)/ID-17166/820912 dated 04.09.2024

Respected Madam,

TCL has submitted compliance reports (Ref-2 and 3) of GPCB site visit Written Instructions (Ref-1). Copies of the compliance report are enclosed as Annexure-1. We hereby submit compliance report of directions issued by the Board (Ref-4):

S.No.	GPCB Notice of Direction	TCL Compliance Report
1	During Visit alkaline wastewater logging (@25KL) is observed outside industrial plant premises near boundary wall (22.4073152, 69.0221479) at Padli gate (Devpara side)	<p>1. During heavy rainfall in Mithapur area, TCL has helped Okha Nagar Palika by creating openings in boundary wall to allow flood water from surrounding area and diverted through company's monsoon water management system (Annexure-2). As suggested by the Board during site visit in 01.08.2024, water from monsoon drain has been collected and disposed of through existing effluent treatment and disposal system.</p> <p>2. TCL has immediately taken suitable actions for disposal of soil mud solids collected from cleaning of monsoon channel.</p> <p>3. Photographs showing collection of water and soil mud solids during 01.08.2024 to 03.08.2024 are enclosed as Annexure-3.</p>
2	As per AR of water sample collected from water logged at outside industrial plant premises near boundary wall parameters showing pH-10.10 Unit	As per the GPCB officials' site visit written instructions dated 01.08.2024, TCL has collected counter samples and sent for analysis through Environmental Lab approved by NABL. Results of water samples as per Test Reports (Annexure-4) of Environmental Lab approved by NABL are well within the prescribed norms as given below:

AP 19/24
Gujarat Pollution Control Board
Head Office
Sector No.-10-A,
Gandhinagar-382010

TATA CHEMICALS LIMITED

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CIN : L24239MH1939PLC002893



which is exceeding prescribed norms.	S.No.	Location	pH	TSS mg/l	NH3-N mg/l
	1	Village Padli	7.55	61	BDL
	2	Final Effluent	7.52	89	2.01
	3	Lalpur Road Channel	7.09	110	0.39
	4	Padli Gate	9.43	312	BDL
	5	Malara lake	7.42	34	BDL
	6	Opp. Malara Lake	7.47	37	BDL
	7	Sea Water Talao	7.35	193	BDL
	8	S.No. 424 Bhimrana	8.26	18	BDL
	9	Bhimrana Pond Salt pan	8.22	30	BDL
10	Bhimrana Talao	8.23	14	BDL	
Results of soil mud solids collected from monsoon drain as per Test Reports (Annexure-5) of Environmental Lab approved by NABL are well within the prescribed norms as given below:					
S. No.	Location	Results	Min. Detection Limit	Limit as per Sch-II HW Rules	
1	pH	8.97	0-14	<12.5	
2	Arsenic	BDL	0.1 mg/kg	5	
3	Cadmium	BDL	0.1 mg/kg	1	
4	Lead	BDL	0.1 mg/kg	5	
5	Manganese	BDL	0.1 mg/kg	10	
6	Mercury	BDL	0.1 mg/kg	0.2	
7	Copper	BDL	0.1 mg/kg	25	
8	Nickel	BDL	0.1 mg/kg	20	
9	Vanadium	BDL	0.1 mg/kg	24	
10	Zinc	BDL	0.1 mg/kg	250	
11	Chromium	BDL	0.1 mg/kg	5	
12	Iron	BDL	0.1 mg/kg	-	
5. Gypsum treatment has been completed and pH is observed normal (pH 8.05) in monsoon water drain. Photographs of drain and pH are enclosed as Annexure-6.					
6. Sampling through Environmental Laboratory accredited by NABL is completed on 13.08.2024. Photographs showing site sampling by representative of					

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		<p>Environment lab approved by NABL lab and Test Reports of Environment lab approved by NABL are enclosed as Annexure-7.</p> <p>Results of Water Quality as per Test Reports of Environmental Lab approved by NABL are well within the prescribed norms as given below:</p> <p>Sampling location: Monsoon Water Drain (Padli Gate) GPS: Lat 22.411864N Long 69.025306E</p> <table border="1"> <thead> <tr> <th>Test Parameters</th> <th>Unit</th> <th>Result</th> <th>Norms</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>-</td> <td>7.13</td> <td>6.5-9.5</td> </tr> <tr> <td>Temperature</td> <td>deg. C</td> <td>31.6</td> <td>40</td> </tr> <tr> <td>Colour</td> <td>Pt-Co Scale</td> <td>5</td> <td>100</td> </tr> <tr> <td>Total Suspended Solids</td> <td>mg/l</td> <td>41</td> <td>500</td> </tr> <tr> <td>Oil & Grease</td> <td>mg/l</td> <td>ND</td> <td>2</td> </tr> <tr> <td>Ammonical Nitrogen</td> <td>mg/l</td> <td>ND</td> <td>5</td> </tr> <tr> <td>Bioassay Test</td> <td>% Survival</td> <td>100%</td> <td>90%</td> </tr> </tbody> </table> <p>ND- Not Detected</p>	Test Parameters	Unit	Result	Norms	pH	-	7.13	6.5-9.5	Temperature	deg. C	31.6	40	Colour	Pt-Co Scale	5	100	Total Suspended Solids	mg/l	41	500	Oil & Grease	mg/l	ND	2	Ammonical Nitrogen	mg/l	ND	5	Bioassay Test	% Survival	100%	90%
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3	<p>GPCB is receiving repeated complaints against your industrial unit for Water Pollution and Air Pollution.</p>	<p>TCL Mithapur Complex is certified to ISO 14001:2015 Environment Management System by Intertek (a UKAS accredited body under schedule of Accreditation) and signatory to Responsible Care Initiative by Indian Chemical Council. Copies of valid certificates for ISO 14001 and Responsible Care are enclosed as Annexure 8.</p> <p>Officials from Regional office, Jamnagar of the Board are regularly conducting site visits. Company has submitted compliance reports of written instructions issued by the Board during site visit. Copies of the Compliance Reports are enclosed as Annexure-9.</p> <p>Regional Office of the Board is also monitoring the quality of treated water discharge under the Integrated Coastal Zone Management Project and monitoring of environmental parameters as per consent norms. Company has also provided online monitoring system as per guidelines prescribed by Central Pollution Control Board. Online monitoring system is connected to GPCB and CPCB servers (Annexure-10).</p>																																

TATA CHEMICALS LIMITED

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		<p>Board has also appointed Schedule-I Environmental Auditor for monitoring of environmental parameters including ambient air quality, stack emissions and treated wastewater. TCL has conducted the Environmental Audit Report for FY 2023-24 and submitted Audit Report to Board as per prescribed procedure (Annexure-11).</p> <p>Company has also deputed third party monitoring of environmental parameters through Environmental Lab accredited by NABL. Test Reports of Monthly monitoring (August-2024) is enclosed as Annexure-12.</p> <p>The analysis reports of the Board, Schedule-I Environment Auditor and Environmental Lab accredited by NABL confirms that the quality of environmental parameters including treated water quality and air emissions are well within the prescribed norms.</p>
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Given the clarifications and compliance status above in detail, we request you to kindly take on record explanations/ compliances provided by us as also all the relevant data and documents referred to above and close the matter since you will appreciate that TCL is in compliance with the norms and limits that have been prescribed. As a Responsible Company we will continue to improve our systems and attempt to be the best in class.

Thanking you for your kind consideration; we continue to be in compliance.

Yours sincerely,
For Tata Chemicals Limited,

N Kamath
N Kamath
Chief Manufacturing Officer and Site Head
(Authorised Signatory)

Enclosed: Annexure 1 to 12

Copy to: Shri G B Bhatt, The Regional Officer, GPCB, Jamnagar

TATA CHEMICALS LIMITED

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